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B.Sc., LL.M. (U.K.)

ADVOCATE HIGH COURT, MUMBAI

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Shivaji Park Road No. 4, Dadar (West) , Mumbai - 400 028.

Mon. to Thu. : 7 p.m. to 9 p.m., Sat. & Sun.: 11 a.m. to 2 p.m.

Ref :-

Date : 15/06/2026

TO
GP

High Court As. Bombay

Ref. : High Court, Appellate Side, Bombay

Writ Petition (S) No. 16416 / 2026

Indian Law Society & ANX. Petitioner/s

vs

State of Maharashtra Respondent/s

Sir / Madam,

Please take notice that the aforesaid matter will come up for admission / orders before the Honourable R.I. Chagla & F.P. Dubash JJ on 18/06/2026. A Copy of the Petition is sent herewith as and by way of the same on you. You may remain present if you so desire. Please note that the interim orders as prayed for will be pressed for at the time of hearing.

Yours Faithfully,

S.S. Kanetkar

Advocate for Petitioner

Encl. : As Above

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

WRIT PETITION. NO. _____ OF 2026

DISTRICT: PUNE

INDIAN LAW SOCIETY AND ANR.

...Petitioners

V/S

STATE OF MAHARASHTRA AND ORS.

...Respondent

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A

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

WRIT PETITION. NO. _____ OF 2026

DISTRICT: MUMBAI

INDIAN LAW SOCIETY AND ANR.

...Petitioners

V/S

STATE OF MAHARASHTRA

AND ORS.

...Respondent

CHALLENGE IN BRIEF:

By the present Writ Petition, the Petitioners hereinabove are approaching this Hon'ble Court challenging the communication sent by the Respondent No.2 viz. Savitribai Phule Pune University through letter bearing no. शै.प्रवेश २१५१ dated 30.04.2026 along with the chart attached therewith, fixing the Other Fees (Other than the Heads specified in University Order PGS/676 dated 28.02.2020) for LL.B. (3 Years) / B.A.LL.B. (5 Years) programs from the Academic Year 2026-27. The Petitioners are seeking a relief that the Petitioners be permitted to charge the same 'Other Fees' i.e. Rs. 36,840/- as charged in the previous academic year 2025-26 for the academic year 2026-27 in addition to the tuition fee as per GR dated 10 January 1996 and University Other Fees as per the Order dated 28th February 2020 while admitting students to 5 year law course (B.A.LL.B.) and

B

3 year law course (LL.B.) in pursuance of the letter dated 08.06.2023 issued by Respondent No. 2 university.

SYNOPSIS

DATES	EVENTS
1923	The Petitioner No.1 Society, Indian Law Society was established by the then leading legal luminaries with the aim and purpose of imparting legal education in the country.
1924	The Petitioner No.1 established a law college at Pune, which was then known as Poona Law College. The said college is thereafter known as ILS Law College which has been a premier institution in the country in the field of law.
Since 2002	Respondent No. 2 has been passing Orders/Directives regarding fees which allowed the affiliated colleges to charge reasonable fees (other than reasonable fees) for various activities / services / facilities provided to the students.
30.10.2002	Order No. Law/2002/365 issued by Respondent No. 2 University under the authority of the Vice Chancellor regarding tuition fees, laboratory fees and other fees for undergraduate and postgraduate courses
23.12.2009	Order bearing no. PGS/7852 dated 23.12.2009 with regard to revised fees issued by Respondent No. 2 which

C

	was made applicable from the Academic Year 2010-2011.
15.01.2010	The Registrar, Respondent No. 2 informed all the heads / principals / directors of affiliated colleges, institutions and Universities about the said order bearing no. PGS/7852 dated 23.12.2009.
17.02.2011	Order bearing no. PGS/542 was issued.
	As per Orders of the Respondent No. 2 University, the college/ institution is entitled to levy the following three types of fees, (1) – tuition fees, and other fees for professional courses and other fees for other activities.
01.03.2017	The Maharashtra Public Universities Act, 2016 came into force which for the first time defined 'fees' and also made provisions with regard to fixation of fees.
	Section 147(2)(o) of the MPU Act provides that notwithstanding repeal of the said Act (the 1994 Act), all notices and orders made or issued by any authority under the said Act or by the State Government shall, continue to be in force and may deemed to have been made or issued by that authority or by the State Government until they are superseded or modified under this Act.
Since 2018-19	As per the earlier Orders, Petitioners have been charging Rs 36,790/- per year as the other fees for other activities without any increase therein and without any dispute by Respondent No. 2.

D

28.02.2020	Respondent No. 2 University issued an Order no. PGS/676 dated 28.02.2020 under the 2016 Act, laying down a new fee structure recommended by the Fee Fixation Committee as amended by the Management Council, which was to be made applicable w.e.f. Academic Year 2020-21.
27.06.2020	Implementation of this order PGS/676 was deferred till Academic Year 2021-22 by an order no. PGS/1032 due to COVID-19 Pandemic.
25.08.2021	By way of Circular no.227/2021 the implementation of the new fee structure as per PGS/676 dated 28.02.2020 was again deferred by another one year and was directed to be implemented w.e.f. Academic Year 2022-23
2022-23	The new fee structure fixed under the MPU Act, 2016 became operational.
	As per the said order dated 28.02.2020 tuition fee remained unchanged, whereas ' other fees on sharing and non sharing basis ', items were increased by the University from 12 to 18 items. As per sec. 101(7) of the Maharashtra Public Universities Act, 2016, Petitioners had to submit proposals for charging of different fees other than those prescribed and approved by the Academic Council for different additional facilities provided by the Petitioners

F

March 2023	The representatives of the college along with representatives of other grant in aid colleges, visited the office of Respondent No 1 University in March 2023 to inquire about the submission of the proposal for the other fees.
23.03.2023	The Petitioners submitted a proposal for approval of other fees to the Fee Fixation Committee along with a copy of Fee Challan of the College showing the 'other activities fees' charged by the College.
09.05.2023	The Petitioners submitted a reminder to Respondent No. 2 University as there was no response to the letter dated 23.03.2023.
08.06.2023	In response to the said proposal, the Dy. Registrar of the Respondent No.2 University by a communication no. PGS/2628 informed the Petitioner No.2 that the proposal submitted by the Petitioner for "other fees" as per Section 101(7) is under process, and meanwhile, the "other fees" charged by the Petitioner during last academic year be continued until final approval is given by the Fee Fixation Committee.
2023-24	The State CET Cell which conducts entrance exams for admission to 3 Year and 5 Year Law courses excluded the name of the Petitioner No.2 college on the ground that the proposal submitted by the Petitioner No.2 college to the

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	Respondent No. 2 University for fee structure is not formally approved.
05.07.2023	Aggrieved by this exclusion of the Petitioner No.2 college from the website of the State CET Cell, the Petitioners approached this Hon'ble Court by filing Writ Petition (ST) No.17650/2023.
05.07.2023	The Division Bench of this Hon'ble Court (G.S. Patel and Neela Gokhale JJ) after hearing the Petitioner, by interim order, directed State CET Cell to include the name of the Petitioner No.2 college on its website and to allow it to start admission process for the Academic Year 2023-24 on the basis of the communication from the Respondent No. 2 University.
26.02.2024	The Petitioners submitted proposal for other fees for the Academic Years 2022-23, 2023-24 and 2024-25 by expressly mentioning the old 'other fees' charged by the Petitioner No 2 and the new 'other fees to be charged' since the Petitioner proposed 'fees' higher/other than fees which were charged for AY 2022-23.
20.04.2024	Since there was no response from the Respondent No.2 University, the Petitioners submitted a reminder on 20.04.2024.
24.04.2024	The Petitioners received a communication dated 24.04.2024 from the Respondent No.2 University informing that the meeting of the Fee Fixation Committee

G

	has been scheduled on 30.04.2024 and hence, the Petitioners should remain present at 3:00 pm on 30.04.2024 and submit a presentation regarding expenses and expenditure before the Fee Fixation Committee.
30.04.2024	The representatives of the Petitioners attended the meeting of the Fee Fixation Committee for the presentation. However, no enquiry or decision was taken by the said committee during the meeting.
29.06.2024	The Petitioners received a letter from the Respondent No.2 University seeking explanation on certain points of the fee proposal.
	Petitioners submitted the explanation as sought by the Respondent No. 2 University and the proposal remained pending thereafter.
30.04.2026	Without any meeting and/or hearing, Petitioners received the Impugned communication with reference to proposal dated 26/02/2026, from the Dy Registrar SPPU, Respondent No 2 University informing that, from academic year 2026-27, 'other fees' (Other than the Heads specified in University Order NO. PGS/676 dt. 28.02.2020) are approved as per the table annexed thereto, by which fees of Rs. 4,340/- were fixed for "other heads" unilaterally, as against Rs. 36,790/- already charged upto current academic year.

H

	Petitioners wrote a letter to Deputy Registrar of Respondent No. 2 / signatory of the impugned communication objecting to the fees imposed and requested for the withdrawal of the impugned communication and to issue an appropriate letter for charging Rs. 36,840/- as already approved "Other Fees" for A.Y. 2026-27. However, no reply is received from the Respondents so far.
	Hence, the present Petition

POINTS TO BE URGED

1. The action of the Respondent No.2 and 3 in imposing unreasonable amount as "Other fees" to be charged by the Petitioners from A. Y. 2026-27 in the absence of any proposal submitted by the Petitioners for the same is without any authority, power and therefore the same is ultra-vires, without jurisdiction and without any authority of law.
2. That the impugned communication is completely non-speaking, without any reasons, arbitrary and a unilateral decision imposed on the petitioners without any proposal, without inquiry, without any hearing given to the Petitioners, without following principles of natural justice and is on face of it illegal, void ab initio and beyond powers and authority of the Respondent No. 2 and 3.
3. It ought to have been seen that the Respondent No. 2 and 3 have arrived at a random and arbitrary amount of Rs. 4,340/- as the amount of "Other Fees" without any application of mind and without assessment and

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evaluation of the facilities provided and activities conducted by the Petitioners, development charges and without regard to the real cost of delivery of the BALLB and LLB programs run by the Petitioners.

4. The Respondent No. 2 and 3 have issued the impugned communication illegally, by bypassing the statutory procedure contemplated under the MPU Act and by completely disregarding the relevant considerations.
5. It ought to have been seen that the amount of "Other Fees" imposed by the Respondent No. 2 and 3 is abysmally low, compelling the petitioners to run the institution in severe losses threatening the very existence of the institution, thereby infringing the right to freedom of occupation under art. 19(1)(g) of the Constitution.

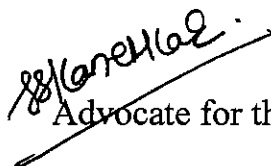
ACTS TO BE REFERRED

1. The Constitution of India
2. Maharashtra Public Universities Act

AUTHORITIES TO BE CITED

At the time of final hearing

Dated this ___ day of June, 2026


Advocate for the Petitioner



**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION
WRIT PETITION NO. _____ OF 2026**

DISTRICT: PUNE

In the matter of Article 226 of the Constitution
of India.

AND

In the matter of Maharashtra Public
Universities Act, 2016;

AND

In the matter of Order dated 30.04.2026 passed
by Fee Fixation Committee of the Savitribai
Phule Pune University;

- 1. Indian Law Society**]
A Society registered under the]
Society's Registration Act, 1860]
and also registered as a Trust]
under the Maharashtra Public]
Trust Act, 1950, having its]
office at ILS Law College,]
Law College Road,]

[Handwritten signature]

2

Pune 411004.]

(Through its Secretary)]

2. ILS Law College]

Law College Road (Chiplunkar]

Road), Pune 411004.]

(Through its Principal)]

... **Petitioners**

Versus

1. State of Maharashtra]

Through its Principal Secretary]

Higher and Technical Education]

Department, Mantralaya,]

Mumbai 400032.]

2. Savitribai Phule Pune University,]

A University deemed to be have]

been established under the]

provisions of Maharashtra Public]

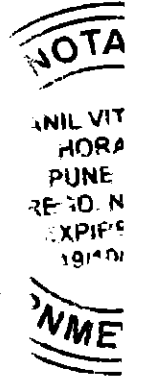
University's Act, 2016]

Ganeshkhind Road, Ganeshkhind,]

Pune 411007.]

3. Chairman, Fee Fixation Committee]

Savitribai Phule Pune University,]



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Ganeshkhind Road, Ganeshkhind,]
Pune 411007.]

4. Director]
Directorate of Higher Education]
412 E, Bahirat Patil Chowk, Model]]
Colony, Shivajinagar, Pune 411016.]]

5. Joint Director]
Directorate of Higher Education,]
Pune Region,]
17, Dr. Ambedkar Road, Near St.]
Mathew Marathi Church, Camp,]
Pune 411001.]



6. State Common Entrance Test Cell]
Having its office at 8th Floor,]
New Excelsior Building,]
A.K. Nayak Marg, Fort,]
Mumbai 400001.]

... Respondents

TO,

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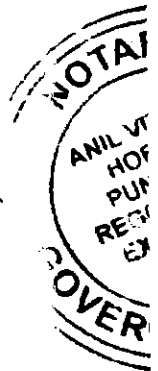
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THE HON'BLE CHIEF JUSTICE AND
OTHER PUISNE JUDGES OF THIS
HON'BLE HIGH COURT.

HUMBLE PETITION OF THE
PETITIONER ABOVENAMED

MOST RESPECTFULLY SHEWETH:

1. The Petitioner states that the Petitioner No.1 is the Society registered under the Societies Registration Act, 1860 and also registered as the Trust under the provisions of the Maharashtra Public Trust Act, 1950. The Petitioner No.2 is the college which is run by the Petitioner No.1 Society. Respondent No. 1 is the State of Maharashtra through its Principal Secretary to Higher and Technical Education Department. The Respondent No.2 is the Savitribai Phule Pune University which is deemed to be constituted as University as per Section 3(1) of Maharashtra Public Universities Act, 2016 (hereinafter referred to as "MPU Act" for short). The Respondent No. 3 is the Chairperson of the Fee Fixation Committee constituted by the Respondent No.2 University as per the provisions of Section 101 of the MPU Act. The Respondent No. 4 is the Director of Higher Education Department, State of Maharashtra whereas the Respondent No. 5 is the Joint Director of the Higher Education, Pune Region. The Respondent No. 6 is the State Common Entrance Test Cell of Government of Maharashtra. All the Respondents are the State within the meaning of Article 12 of Constitution of India and are therefore amenable to the extraordinary writ



8/2/21

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jurisdiction of this Hon'ble Court under Article 226 of the Constitution of India.

2. The Petitioner by way of the present Writ Petition is approaching this Hon'ble Court for challenging the communication sent by the Respondent No.2 through letter bearing no. शै.प्रवेश २१५१ dated 30.04.2026 along with the chart attached therewith, fixing the Other Fees (Other than the Heads specified in University Order PGS/676 dated 28.02.2020) for LL.B. (3 Years) / B.A.LL.B. (5 Years) programs from the Academic Year 2026-27. Through the impugned communication the Respondent No. 2 University has fixed and imposed the fees i.e. 'other than other fee heads' for the academic year 2026-27 and onwards and that too without any proposal submitted by the Petitioners for the said academic year. This is unilateral decision imposed on the petitioners without any proposal, without inquiry, without any hearing given to the Petitioners and is on face of it illegal, void ab initio and beyond powers and authority of the Respondent No. 2 and 3.



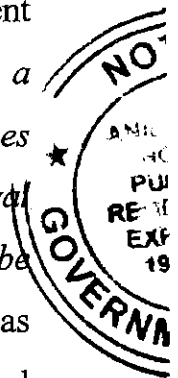
The Petitioners are seeking a relief that the Petitioners be permitted to charge the same 'Other Fees' i.e. Rs. 36,790/- as charged in the previous academic year 2025-26 for the academic year 2026-27 in addition to the tuition fee as per GR dated 10 January 1996 and University Other Fees as per the Order dated 28th February 2020 while admitting students to 5 year law course (B.A.LL.B.) and 3 year law course (LL.B.) in pursuance of the letter dated 08.06.2023 issued by Respondent No. 2 university.

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4. Facts leading to the filing of the present Writ Petition are narrated in the following paragraphs:

The Petitioner No.1 Society, Indian Law Society was established in 1923 by the then leading legal luminaries with the aim and purpose of imparting legal education in the country. In 1924, the Petitioner No.1 established a law college at Pune, which was then known as Poona Law College. The said college is thereafter known as ILS Law College which has been a premier institution in the country in the field of law. Despite being an affiliated private law college, the ILS Law college has consistently secured a rank amongst top 10 law schools of India by popular ranking surveys while most of the ranks are secured by National Law Schools or Private Universities. The Petitioner No.1 as well as Petitioner no.2 has respectively completed 103 and 102 years of dedicated service to legal education and have been continuing their role of imparting legal education. It is worth mentioning that in a news article published by the Times of India dated 10.11.2025 the Government officials stated "*Students get access to the best legal education at a subsidised fee. Barring Government Law College and ILS, the state does not have an alternative to offer students the best education in the legal field and replicating a similar experience for students would not be feasible.....*," said the official." Annexed herewith and marked as **EXHIBIT "A"** is the copy of the Times of India news report dated 10.11.2025. The Fees charged by the Petitioners are very reasonable as compared with the fees charged by the other colleges/ institutions/ private Universities/ deemed universities/ National Law Schools



8/2/25

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providing legal education. Annexed herewith and marked as **EXHIBIT** **"A 1"** is the copy of a comparative chart showing the fees charged by various colleges/ institutions/ private Universities/ deemed universities/ National Law Schools for law courses as against the fees charged by the Petitioner.

5. Apart from training aspiring legal professionals, the Petitioners also serve the society by holding legal aid camps which includes creating awareness about various day to day legal issues or rights of individuals in the society or under various laws. Since 2022 the Petitioner No.1 through one of its units, in collaboration with the Government, has been holding sessions on various subjects of law and good governance so as to train the various officers from various departments of the Central and State Government. The said good governance sessions conducted at the request of the Government have received a very positive response. It would therefore be a correct statement to make that the Petitioners are the pioneers in the field of legal education in India and it is no surprise that the institutions such as Petitioners have produced several legal luminaries, stalwarts such as 3 Chief Justices of India, Judges of various High Courts, prominent Senior Advocates, Lawyers, Jurists and also include other successful people from different walks of life apart from law.

6. The Petitioners state that the Petitioner No.2 College has been affiliated to Respondent No. 2 University. Insofar as the curriculum is concerned it is prescribed by Respondent No. 2 University and is in accordance with the legal education rules framed by Bar Council of India. The Petitioner

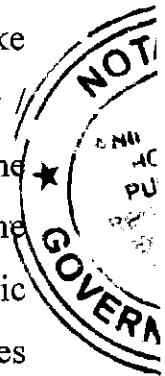


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No.2 like any law college gets approval from Bar Council Of India and is granted recognition by concerned University like Respondent No. 2 University in the present case. The Petitioners are required to obtain the accreditation from National Assessment and Accreditation Council (NAAC) and have been accorded "A" grade by NAAC with a score of 3.24 on a 4-point scale.

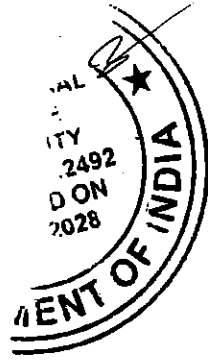
7. The Petitioners state that since the issue in the Writ Petition involves fees charged by Petitioner, it would be apposite to consider the relevant laws and prevailing rules and regulations with respect to the same. The Petitioner No. 2 college receives grant in aid from Respondent No. 1 State and is affiliated to Respondent No. 2 University. The Petitioners state that insofar as the fees to be charged from the students who take admissions to the colleges or institutions affiliated to the University Universities in the State are concerned, the same is governed by the provisions of the Maharashtra Public Universities Act, 2016 which came into force with effect from 01.03.2017. The Maharashtra Public Universities Act, 2016 repealed and replaced Maharashtra Universities Act, 1994. Under Maharashtra Universities Act, 1994, words "fee", "other fees" were not defined though there would be various heads of fees such as tuition fee, examination fee, library fee, etc. There was no provision in the Act as regards fixation of fees. The Respondent No. 2 University, however, has been issuing orders / directives / regulations as regards the fees to be charged by the colleges and institutions affiliated to it and the fees would be revised by the University by issuing orders / directives. One such order / directive bearing reference no.



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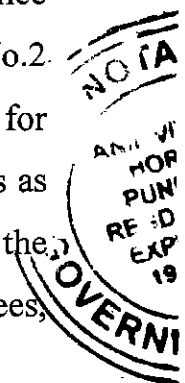
Law/2002/365 was issued by Respondent No. 2 University on 30.10.2002 under the authority of the Vice Chancellor regarding tuition fees, laboratory fees and other fees for undergraduate and postgraduate courses. Annexed herewith and marked as **EXHIBIT "B"** is the copy of the University Order No. Law/2002/365 dated 30.10.2002. The Petitioners state that while this Order prescribed the tuition fees, other fees, the order also provides that the *University or college or institution may charge reasonable fees for the various services, if rendered to the students which includes student activity such as annual social gathering, debating, magazine, prospectus, i-card, journal, seminar, test, tutorial, work-shop, study course material, internet, email, maintenance of equipment, training and placement, study tour, etc.* It is pertinent to note that the quantum of fees to be charged for these activities was not prescribed in the Order but was left to the discretion of the concerned university / college or institution. Under the Order, any difficulty or dispute with regard to the provisions of Ordinance concerning fees was then to be decided by the Vice Chancellor as a competent authority whose decision was made final. Similar provisions were made in the subsequent Order bearing no. PGS/7852 dated 23.12.2009 with regard to revised fees which was made applicable from the Academic Year 2010-2011. The Registrar by a communication dated 15.01.2010 informed all the heads / principals / directors of affiliated colleges and institutions as well as the heads of all the University about the said order bearing no. PGS/7852 dated 23.12.2009. Annexed herewith and marked as **EXHIBIT "C"** is the copy of the communication dated 15.01.2010 along with University



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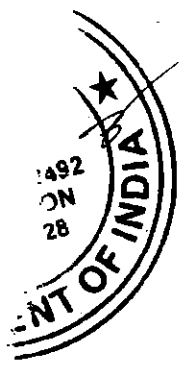
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Order No. PGS/7852 dated 23.12.2009. Similar provisions were made in the subsequent Order bearing no. PGS/542 dated 17.02.2011. Annexed herewith and marked as **EXHIBIT "D"** is the copy of the University Order No. PGS/542 dated 17.02.2011. The Petitioner states that since 2002 all the Orders regarding fees issued by the Respondent No.2 University allowed the affiliated colleges to charge reasonable fees for various activities / services / facilities provided to the students. Thus as per all the above orders issued by the Respondent No. 2 University, the college/ institution is entitled to levy the following three types of fees, one - tuition, and other fees which includes two categories as under:



Sr. No.	Type of Fee	Particulars
i.	Tuition Fee	As prescribed by the State
ii.	Other Fees for professional courses (other than those prescribed by the State Government on sharing and non sharing basis)	On 12 fees heads which were prescribed by the University on sharing and non sharing basis
iii.	Other Fees for other activities	As per General Condition No. 2 of Order of 2002 / 4 of Order of 2009 and of Order of 2011 for the services rendered and activities conducted by the college for students. This is within the domain of the Petitioners. In short, Petitioners are entitled to decide the same.

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8. Accordingly the Petitioners have been charging the fees for other activities of Rs 36,790/- per year since 2018-19 without any increase therein. As per the said orders issued by Respondent No. 2 University from time to time no approval for charging 'fees for other activities' was required from the Respondent No. 2 University as it was within the domain of the Petitioners and connected with the additional activities conducted and services rendered and to be rendered by the Petitioners. Therefore, these reasonable fees of Rs. 36,790/- charged by the Petitioners on the basis of activities conducted and services rendered to the students, were always approved and at no time the said fees were disapproved by the University. All these reasonable approved fees were shown and collected by Petitioners by issuing challan. It is a matter of record that during the years when the Orders issued by Respondent No. 2 University were in force at no time any dispute was raised about these fees levied as per sr. no. (iii) in the abovementioned table or even a question arose that the Petitioners have charged any unreasonable fees in respect of these fees.

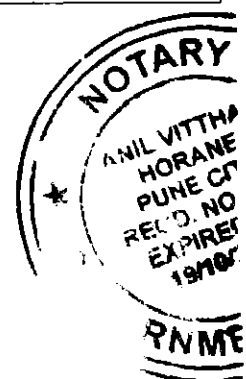
9. Following are the details of total fees charged per year by the Petitioners for B.A.LL.B. and LL.B. programs offered by them. Part A consists of 1. Tuition Fees as prescribed by the State, 2. Other Fees on sharing basis with the University as prescribed by the University, Part B reflects Fees for other activities as charged by the Petitioner No 2 per year.

Fees charged for Academic Year 2025-26 for BA LLB / LLB (Within State)

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PART A			
	Head of Fees	Total Amount Collected by College (Rs.)	Remarks
1	Tuition Fee (decided by the State)	1,500 / 2,000 / 2,500*	This amount is required to be shared with the State Government against salary grants and cannot be utilised by college towards its expenses
	Other fees (decided by the University)	Total Amount Collected by College (Rs.)	University Share (Rs.)
2	Admission Fee	50	00
3	Library Fee	200	00
4	Gymkhana Fee	250	65
5	Medical Fee (Only for First Year)	40	20
6	Student Welfare Fund	120	40
7	Computerization Fee	100	25



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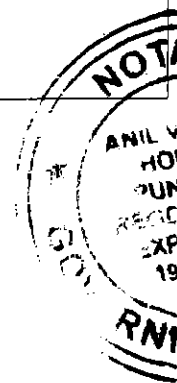
8	Pro Rata Contribution for Ashwamegh	26	26
9	Disaster Management	20	10
10	Development Fee	250	50
11	Student Safety Insurance	20	20
12	Student Aid Fund	20	00
13	Registration Fee	75	25
14	Gathering & Prize Distribution Fee	200	00
15	Terminal / Tutorial Fee	150	00
16	Identity Card Charges	150	00
17	Magazine Fee	200	00
18	Eligibility Fee & Eligi. Form Fees (Only for First Year)	650	410
19	NSS Fee	10	20
20	Prospectus Fees	300	00
21	Sport Fund	200	50

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22	Corpus Fund (Ashwamegh)	04	04
23	Field Work Fee	00	00
24	Physical Examination Fees (Only for First Year)	50	00
	Total	3,085/-	765/-
	Amount of Other fees available with College	2,320/-	
PART B			
	Other Activities Fees (Charged by ILS for facilities provided and activities conducted)		
25	Debating Fee	880	
26	Seminar Fee	1650	
27	Moot Court Fee	3850	
28	Legal Aid Fee	1100	
29	Law Review Fee	550	
30	Physical Fitness (Swimming / Gymnasium)	2750	
31	Abhiviyakti Law Journal	550	



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32	Cultural Activities Fee	2585	
33	Maintenance of Equipment	2255	
34	Research Activities	720	
35	Training Placement & Skills Development	2200	
36	Barcouncil Registration	100	
37	E-learning Equipments	5500	
	1. Computer Lab 2. LCD (Classroom) 3. Wi-fi access		
38	Print Resources	3850	
	1. Text Books 2. Reference Book 3. Law Reports 4. Law Journal 5. Govt. Publications (gazettes)		



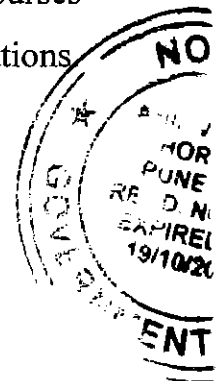
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39	Electronic Resources	4950	
	1. E-books 2. E-journals 3. E-data bases legal		
40	Email facility	1100	
41	Games & Recreation	2200	
	TOTAL others fees	36,790/-	
	Total part A and B	41,375/- per year	

***Tuition Fees varies as per the year in which the student is admitted.**

10. The Petitioners state that with effect from 01.03.2017, the Maharashtra Public Universities Act, 2016 came into force which for the first time defined 'fees' and also made provisions with regard to fixation of fees. Section 2(30) of the MPU Act, 2016 defines "**Fee**" to mean *tuition fees, other fees and charges including developmental charges*. Section 101 of the Act makes the provision for Fee Fixation Committee. As per Section 101(1), there shall be a Fee Fixation Committee to work out the **real cost of delivery** of each and every undergraduate and post graduate courses or programs conducted by University, colleges, recognised institutions



Section 101(2) provides that the Fee Fixation Committee shall decide the tuition fees, other fees and charges for various courses or programs as recommended by the Board of Deans and recommend it to the Academic Council for approval. Under Section 101(7) the tuition fees, other fees and charges for various courses and programs as recommended by the Fee Fixation Committee and finally approved by the Academic Council **shall be applicable in general**. However, if any, college or an institution intends to charge different fee other than those prescribed and approved by the Academic Council, may submit the proposal to the Fee Fixation Committee and the Fee Fixation Committee shall decide the tuition fee, other fees and charges for the specific course or program for such college or institution on the **basis of assessment and evaluation of different additional facility** provided by such applicant college or institution. Thus, under this provision, any college or recognised institution has the right to charge fees different and other than those prescribed by the committee and approved by the council, on the basis of the different additional facilities provided by the college subject to approval by the Fee Fixation Committee. Section 101(8) provides that the Fee Fixation Committee shall meet at least twice a year to examine and consider the fee fixation proposals on the basis of the norms as prescribed in ordinance and shall hold as many meetings as needed. It is further provided that the committee shall decide tuition fees, other fees and charges at least 6 months before the commencement of academic year. The Petitioners state that as per Section 147(1) of the MPU Act, 2016 on and from the date of commencement of MPU Act, the Maharashtra Universities Act,

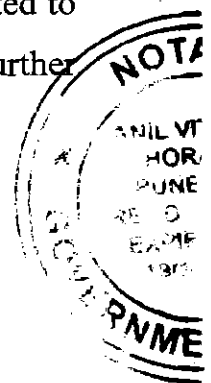


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1994 shall stand repealed. Section 147(2)(o) however, provides that notwithstanding repeal of the said Act (the 1994 Act), all notices and orders made or issued by any authority under the said Act or by the State Government shall, continue to be in force and may deemed to have been made or issued by that authority or by the State Government until they are superseded or modified under this Act.

11. The Petitioners state that the Respondent No. 2 University issued an Order no. PGS/676 dated 28.02.2020 under the 2016 Act, which superseded all earlier orders. Annexed herewith and marked as **EXHIBIT "E"** is the copy of the order no. PGS/676 dated 28.02.2020. This Order issued by the Vice Chancellor lays down a new fee structure recommended by the Fee Fixation Committee as amended by the Management Council, which was to be made applicable w.e.f. Academic Year 2020-21. The Petitioners, however, state that due to the outbreak of Covid 19 pandemic, the implementation of this order was deferred till Academic Year 2021-22 by an order dated PGS/1032 dated 27.06.2020. This Order further clarified that the fee structure for various courses applicable in Academic Year 2019-20 shall be applicable in Academic Year 2020-21. Annexed herewith and marked as **EXHIBIT "F"** is the copy of the said Order bearing no. PGS/1032 dated 27.06.2020. The Petitioners state that by another circular no.227/2021 dated 25.08.2021, the implementation of the new fee structure as per PGS/676 dated 28.02.2020 was again deferred by another one year and was directed to be implemented w.e.f. Academic Year 2022-23. This circular further

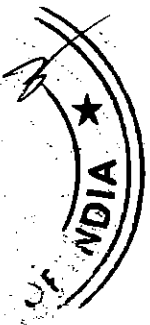


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clarified that the fee for 2021-22 shall be as applicable in the previous years i.e. 2019-20 and 2020-21. Annexed herewith and marked as **EXHIBIT "G"** is the copy of the circular no. 227/2021 dated 25.08.2021.

12. The Petitioners therefore say that the revised fee structure as per Order no. PGS/676 dated 28.02.2020 fixed by the Fee Fixation Committee under the MPU Act, 2016 was not implemented till Academic Year 2022-23. Thus the Fee Fixation Committee mechanism under Section 101 of the MPU Act was operationalised by Respondent No. 2 University only from Academic Year 2022. For academic years 2019-20, 2020-21, and 2021-22, the Respondent No. 2 the University by issuing Order permitted colleges to charge reasonable fees for activities and amenities which were being charged earlier i.e. as per Orders issued under Maharashtra Universities Act, 1994. Hence, the earlier Orders issued by Respondent No 1, continued to operate and even the fees charged under those orders continued to operate till Academic Year 2021-22. Therefore, the earlier approved 'fees for other activities' charged by the Petitioners, continued without any objection by the Respondent No. 2 University.

13. The new fee structure fixed under the MPU Act, 2016 became operational from academic year 2022-23. However, the tuition fees and other fees and charges etc. as recommended by the Fee Fixation Committee through Order dated 28.02.2020 were applicable in general. As per the said order tuition fee remained unchanged, whereas '**other fees on sharing and non sharing basis**', items were increased by the University from 12 to 18 items. As per sec. 101(7) of the Maharashtra

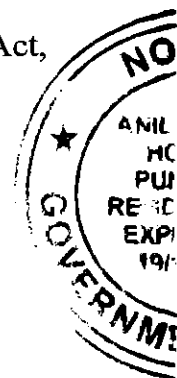


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Public Universities Act, 2016, Petitioners had to submit proposals for charging of different fees other than those prescribed and approved by the Academic Council for different additional facilities provided by the Petitioners. This proposal is to be submitted to the Fee Fixation Committee only when the fees are prescribed and approved by the Academic Council. Till the fees are prescribed and approved by the Academic Council, no proposal for fee fixation was required to be submitted by the College to the Fee Fixation Committee for charging different fees than those prescribed and approved by the Academic Council. After the Maharashtra Public Universities Act, 2016 was brought into force, fees came to be prescribed and approved under section 101 of the Act for the first time only in 2020 through SPPU Order no. PGS/676 dated 28/02/2020. Till then, no such fees were prescribed and approved as per the provisions of section 101(7) of the Maharashtra Public Universities Act, 2016. As no fees were prescribed and approved as required under Sec 101 (7) of 2016 Act, there was no requirement for the Petitioners to get approval from the Fee Fixation Committee till 2020. Therefore the requirement of making proposals to the 'other fees' or 'different fees' arose only when Order of 2020 became operational i.e. for the academic year 2022-23. Further, from the Orders issued under the New Act, no intention is expressed to reduce the fee structure already permitted under earlier framework i.e. 1994 Act.

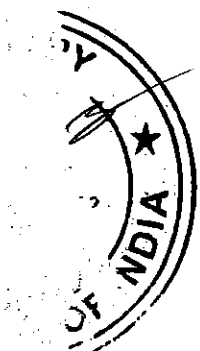
14. The Petitioner states that as per Section 101(8) the Fee Fixation Committee is required to examine and consider the proposals on the basis of the norms as prescribed in Ordinance. Section 73 of the MPU Act,



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2016 mandates that an Ordinance be issued prescribing the norms and process of fixation of fees, other fees and charges for courses and programs to be adopted by the Fee Fixation Committee under this Act. Accordingly the Petitioner No 2 on implementation of the Order of 2020, tried to find out the norms and process of examining and considering the proposals by the Fee Fixation Committee and the format for the submission of the proposal for the said purpose. Since there was no clarity on the point of submission of proposal, the representatives of the college along with representatives of other grant in aid colleges, visited the office of Respondent No 1 University in March 2023 to inquire about the submission of the proposal for the other fees. The office of Respondent No 1 advised the Petitioner No 2 to submit the proposal but did not specify any format. Thereafter the representative of Petitioner No. 2 met Dr Vijay Khare, Dean of Humanities for inquiring about the format for submission of the proposal. Dr Vijay Khare called Mr Bhawari, official from Respondent No 1 to provide the format and informed about the process to be followed i.e. submission of the proposal in the particular format which will be put before the committee constituted by the Respondent No 1, and then the college will be asked to present the proposal before the committee on a fixed date and time.

15. The Petitioners state that in view of this position, the Petitioners submitted a proposal for approval of other fees to the Fee Fixation Committee on 23.03.2023 along with a copy of Fee Challan of the College showing the 'other activities fees' charged by the College. Therefore, the Respondent No 1 University was aware of the Fee

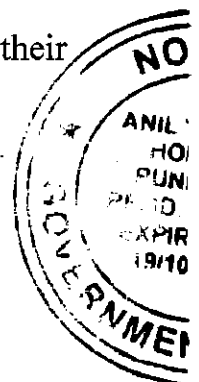


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structure of the Petitioner No 2. Annexed herewith and marked as **EXHIBIT "H"** is the copy of the proposal submitted by the Petitioners to Fee Fixation Committee on 23.03.2023.

16.The Petitioners state that on 09.05.2023, the Petitioners submitted a reminder to Respondent No. 2 University as there was no response to the letter dated 23.03.2023. Annexed herewith and marked as **EXHIBIT "I"** is the copy of the reminder submitted by the Petitioner.

17.The Petitioners state that in response to the said proposal, the Dy. Registrar of the Respondent No.2 University by a communication no. PGS/2628 dated 08.06.2023 informed the Petitioner No.2 that the proposal submitted by the Petitioner for "other fees" as per Section 101(7) is received and is under process. It was further informed that since the proposal is under consideration, meanwhile, the "other fees" charged by the Petitioner during last academic year be continued until final approval is given by the Fee Fixation Committee. Annexed herewith and marked as **EXHIBIT "J"** is the copy of the communication No. PGS/2628 dated 08.06.2023. Thus, the Petitioners continued to charge the fees which were charged for the earlier academic year in view of the communication received from the Respondent No.2 University, which is the competent authority as regards the fixation of fee. The Petitioners state that it is necessary to point out that since, the Petitioner is a college affiliated to State University, the admissions to 5 year and 3 year courses are conducted through the State Common Entrance Test (CET) which is held by State CET Cell every year. The list of affiliated colleges is made available on the State CET Cell to enable the students to choose their



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option of preferred college. For Academic Year 2023-24, the State CET Cell excluded the name of the Petitioner No.2 college on the ground that the proposal submitted by the Petitioner No.2 college to the Respondent No. 2 University for fee structure is not formally approved. Aggrieved by this exclusion of the Petitioner No.2 college from the website of the State CET Cell, the Petitioners approached this Hon'ble Court by filing Writ Petition (ST) No.17650/2023. The Petition was urgently moved before the Division Bench of this Hon'ble Court in view of the urgency namely, that CAP round for admission were to start immediately. The Division Bench of this Hon'ble Court (G.S. Patel and Neela Gokhale JJ) after hearing the Petitioner, by interim order, directed State CET Cell to include the name of the Petitioner No.2 college on its website and to allow it to start admission process for the Academic Year 2023-24 on the basis of the communication from the Respondent No. 2 University. Annexed herewith and marked as **EXHIBIT "K"** is the copy of the order dated 05.07.2023 passed by the Division Bench of this Hon'ble Court in WP(ST) No.17650/2023. The Petitioners state the said Petition is pending and the order passed therein is also binding on the University as well as the State Government who was a party to the said Petition. After this order, the State CET Cell included the name of the Petitioner No.2 college on its website for the next academic year though the proposals submitted by the Petitioners for the Academic Year 2023-24 and even for the successive academic years were pending with the Fee Fixation Committee. The University's letter of 8 June 2023 directed ILS to charge



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for academic year 2023-24 the fees it had charged in 2022-23; this direction was acted upon by the State during admissions for that year.

18. While the proposal for the Academic Year 2022-23, was pending, certain queries were raised. To address the same Dr Deepa Paturkar Prin In charge, Dr Nitish Nawsagaray, Ms Priyanka Shinde met Dr Vijay Khare for answering the queries. At that time Dr Khare guided the ILS team and asked them to submit the proposal for three academic years i.e. 2022-23, 2023-24 and 2024-25. The Petitioners state that for all these years the Respondent No 2 was aware of the pending proposals and the other fees charged by the Petitioner No 2. However, at no point of time the Respondent No 2 ever restrained the Petitioners from charging the other activities fees. Rather the Respondent No.2 University, fully aware of the fees charged by the Petitioners gave approval for charging of the same fees in A.Y. 2023-24 through its letter dated 08.06.2023.

19. The Petitioners state that on 26.02.2024, the Petitioners submitted proposal for other fees for the Academic Years 2022-23, 2023-24 and 2024-25 by expressly mentioning the old 'other fees' charged by the Petitioner No 2 and the new 'other fees to be charged' since the Petitioner proposed 'fees' higher/other than fees which were charged for AY 2022-23. However, since the proposals for the new 'other fees to be charged' were pending the Petitioner No 2 never charged the new fees proposed in the proposal. Annexed herewith and marked as **EXHIBIT "L"** is the copy of the communication No. LC/87/2024 dated 26.02.2024. The Petitioners state that however, there was no response from the



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Respondent No.2 University, the Petitioners submitted a reminder on 20.04.2024. Annexed herewith and marked as EXHIBIT "M" is the copy of the communication No.LC/158/2024 dated 20.04.2024. In response to the said communication, the Petitioners received a communication dated 24.04.2024 from the Respondent No.2 University informing that the meeting of the Fee Fixation Committee has been scheduled on 30.04.2024 and hence, the Petitioners should remain present at 3:00 pm on 30.04.2024 and submit a presentation regarding expenses and expenditure before the Fee Fixation Committee. Annexed herewith and marked as EXHIBIT "N" is the copy of the communication dated 24.04.2024.

20. The Petitioners state that in response to the said communication, the representatives of the Petitioners attended the meeting of the Fee Fixation Committee on 30.04.2024 for the presentation. However, no enquiry or decision was taken by the said committee during the meeting. During the meeting of the Fee Fixation Committee, Chairman Prof. Dr Pandit Vidyasagar, and Dr Munjaji Rasve, Dy. Registrar Admissions along with Mr. Bhawari Admin clerk and one lady representative were present. The representatives of Petitioner No 2 were not allowed to complete the presentation. The Petitioners crave leave to refer to and rely upon the report submitted by the ILS representatives to Petitioner No. 1 narrating their experience at the presentation. On 29.06.2024, the Petitioners received a letter from the Respondent No.2 University seeking explanation on certain points of the fee proposal. The Petitioners state that the Petitioners have submitted the explanation as sought by the



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Respondent No. 2 University and the proposal remained pending thereafter. The Petitioners craves leave to refer to and rely upon copies of the communication dated 29.06.2024 and the explanation submitted by the Petitioners. It is submitted by the Petitioners that thereafter till today neither a meeting of the Fee Fixation Committee took place for proposal submitted by the Petitioners nor were the Petitioners called for any hearing.

21. The Petitioners state that in view of the communication dated 08.06.2023 and the fact that the amount of approved fees for other activities of Rs. 36,790/- was never disapproved by Respondent No. 2 University, the Petitioners continue to charge the fees as they were charging for the earlier academic years i.e. Academic Year 2022-23. The Petitioners state that the proposal for Academic Year 2022-23, 2023-24 and 2024-25 included an increase in the fees as compared to the fees charged in the academic year 2022-23. However, as the proposal for increased fees was pending and under consideration, the Petitioners did not charge as per the revised proposal, but the Petitioners continued to charge the fees which are being charged since academic year 2022-23 as per the communication dated 08.06.2023 received from Respondent No.2 University. In fact the Petitioners have been charging the same Fees since 2018-19 without any increase. (A reduction of 15% was made in A.Y. 2021-22 due to COVID -19 as decided by the Management of the College).

22. The Petitioners state that on 30.04.2026 the Petitioners received communication from the Dy Registrar SPPU, Respondent No 2



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University. By the said Impugned communication the Petitioners are informed that from academic year 2026-27 'other fees' (Other than the Heads specified in University Order NO. PGS/676 dt. 28.02.2020) are approved as per the table annexed thereto. Annexed herewith and marked as **EXHIBIT "O"** is a copy of the communication dated 30.04.2026 along with its annexure. The chart enclosed to the impugned communication dated 30.04.2026 Respondent No. 2 and 3 has unilaterally fixed and imposed fees of Rs. 4,340/- for other heads for AY 2026-27 that too without any proposal being submitted by the Petitioners. The Petitioner states on receipt of the impugned communication, the Petitioners wrote a letter to Deputy Registrar of Respondent No. 2 / signatory of the impugned communication objecting to the fees imposed and requested for the withdrawal of the impugned communication and to issue an appropriate letter for charging Rs. 36,790/- as already approved "Other Fees" for A.Y. 2026-27. However, no reply is received from the Respondents so far. Annexed herewith and marked as **EXHIBIT "P"** is a copy of the communication objecting to the fees imposed dated 13.05.2026 along with its annexure.

23. The Petitioner states that the letter dated 30.04.2026 is absolutely silent as to under what provisions of the Maharashtra Public Universities Act this unilateral decision is made and imposed on the institution and in fact, this is just a communication informing Petitioner to charge the fees as per chart and there is no order/decision by fee fixation committee. The chart annexed to the letter reads 'Proposed' 'other fees' (other than the heads specified in the University Order 676, dt. 28.2.2020) structure for



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Fee Fixation Committee from Academic Year 2026-27.” From the impugned communication it is not even clear as to who has ‘Proposed’ this other Fee Structure when no proposal was ever submitted by the Petitioners for A.Y. 2026-27. It is seen from the letter that, it is issued in response to or with reference to, proposals submitted for A.Y. 2022-23, 2023-24 and 2024-25. Strangely, there is no decision on fees proposed for these years which was higher than fees charged up to A.Y. 2022-23. So, assuming that the said proposals are being decided by Impugned Communication, the decision was called for only hike from fees of A.Y. 2022-23. While considering those proposals, either the proposed fees would have been granted, which would increase the fees higher than fees upto A.Y. 2022-23 or proposal would be rejected which would freeze the fee charged for A.Y. 2022-23, there could not have been reduction from fees charged upto A.Y. 2022-23 and as continued thereafter from A.Y. 2023-24 onwards. The Petitioners did not submit any proposal to the Respondent No 2 or 3 for fixation of other fees for Academic Year 2026-27. It is important to note that a circular no शै. प्रवेश /७५४ , परिपत्रक क्र ३६/२०२६ - नवीन अभ्यासक्रम शुल्क प्रस्ताव किंवा सुधारित शुल्क प्रस्ताव सादर करणे बाबत, dated 12/3/26 was issued by the Respondent No 2 allowing submission of proposals only in case of new program or revision of laboratory fees or revision of other fees. Since the Petitioners did not intend to charge any revised or higher fee for the academic 2026-27 than the ones proposed earlier, no fresh application for the academic year 2026-27 was made.

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24. When the amount of "different / other fees" of Rs. 36,790/- was approved by the Respondent 2 University, the Respondent No. 2 and 3 has unilaterally reduced the amount of "different / other fees" to Rs. 4,340/- without any proposal by the petitioners, without giving any hearing to the petitioners, nor without giving any document showing on what basis Respondent No. 2 or 3 have come to the conclusion that fees of Rs. 4,340/- is sufficient, without considering the actual operational expenses incurred and developmental costs incurred / likely to be incurred by the petitioner or without giving any rationale for the same. The impugned communication does not mention how the Respondent No. 3 has assessed different additional facilities provided by the petitioner and have arrived at the fees of Rs. 4,340/- mentioned therein. The impugned communication fails to mention which expenses according to it are reduced to justify the reduction of "Other Fees" from Rs. 36,790/- to Rs, 4,340/-. The Fee Fixation committee has failed, to work out the real cost of running the program, failed to consider the fact that every year the expenses are increasing and without making any assessment and evaluation of different additional facilities provided by college or even without giving hearing to the college the Fee Fixation Committee appears to have unilaterally, arbitrarily imposed an amount which is far lower than the earlier approved amount and that too when the said amount was never been disapproved.

25. Section 73 of the Maharashtra Public University Act, 2016 mandates that an Ordinance be issued prescribing the norms and process of fixation of



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fees, other fees and charges for courses and programs to be adopted by the Fee Fixation Committee under this Act. Till date, what the norms and process of fixation of fees is followed as per Ordinance by the Fee Fixation Committee is not clear. Even the impugned communication does not state it. Fixation / Imposition of fees without following and / or without disclosing clear and reasonable guidelines has resulted in arbitrary decision making by the Fee Fixation Committee adversely affecting the normal functioning of the College.

26. Further the Fee Fixation Committee is mandated to meet at least twice a year to examine and consider the Fee Fixation proposal. It is bound to fix the fees for any program or course at least six months before the commencement of the Academic year. As per the circular 74/2026 issued by the Respondent No 1 University dated 25/4/2026 the academic year 2026-27 is to begin from 15 June 2026. Hence the action is in complete violation of this procedure contemplated by the Act i.e. ultra-vires the procedural mandates and therefore cannot be made applicable for the Academic Year 2026-27 and the fee structure of the College as was applicable in the Academic Year 2025-26 will continue to apply even for A.Y. 2026-27.


27. The purpose of Fee Fixation Committee is mainly to satisfy itself that the educational institution is not engaging in profiteering or commercialisation of education and is based on intelligible factors. But the Fee Fixation Committee can act only when the fee which a particular educational institution seeks to charge from its students is suggested by the said education institution itself. In the absence of any suggestion /

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proposal given by the Petitioners, Respondent No. 2 and 3 did not have any jurisdiction to take up the matter on its own and fix the fees for the petitioners.

28. Respondent No. 3 while fixing the fees is required to work out the real cost of delivery of each and every undergraduate and post graduate courses run by the colleges. While fixing the fees, the Respondent No. 3 is required to assess and evaluate different additional facilities provided by the College submitting the proposal. As there was no proposal submitted by the Petitioners, there was no occasion for the Respondent No. 2 and 3 to fix fees for A.Y. 2026-27 for the Petitioners. Without prejudice to the contention of the Petitioners that Respondent No. 2 and 3 acted without jurisdiction while issuing the impugned communication, the petitioners further submit that the amount of other fee of Rs. 4,340/- imposed by the Respondent No.2 and 3 is completely unreasonable, irrational and without any consideration to the real cost of delivery of the BALLB and LLB programs run by the Petitioners and without any regard to the different additional facilities provided by the Petitioners. Though petitioner No. 2 is a grant -in-aid institution, the grants received from the State are abysmally low that it would be a misnomer to call the petitioner No.2 College as a grant in aid institution. Since 1995, the Petitioner No.2 college started receiving grant-in-aid from the Respondent No. 1, State of Maharashtra after the Hon'ble Apex Court extended the grant-in aid scheme provided by the State Government to law colleges as well. The Petitioners however, state that under the grant in aid scheme, the Petitioners receive salary grant from the State Government only for the



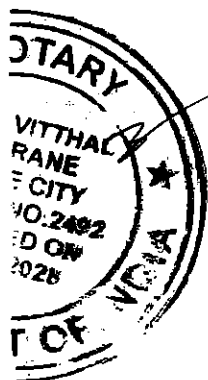
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teaching and non-teaching staff whose posts are sanctioned by the State Government. The Petitioners state that the last appointment of teaching staff under the grant in aid pattern was made in the year 2011 and for the non-teaching staff it was made in the year 2006, with an addition of one class IV employee on compassionate ground in the year 2017. Since then, the State Government has not allowed any new recruitments of teaching and non-teaching staff. As a result of which the majority sanctioned posts of teaching and non-teaching staff are vacant as on today. Even the number of posts which are sanctioned by the State is much below the required strength as per Legal Education Rules, 2008 framed by Bar Council of India. As per the Bar Council of India Legal Education Rules, 2008 the number of required teaching staff is 43. However, the Respondent No. 5, through its letter dated 24/03/2026 has sanctioned / calculated the required number of posts as only 17 for law subjects and 1 for the subject of political science. Annexed herewith and marked as **EXHIBIT "Q"** is the copy of the Letter dated 24/03/2026 issued by Respondent No. 5. It needs to be further noted that the State has been time and again changing the number of sanctioned posts. The Respondent No. 5 had allowed 19 posts for law subjects and 1 for political science subject through its letter dated 21/12/2018 which is now reduced to 17 posts for law subjects and 1 for political science subject through its letter dated 24.03.2026. Annexed herewith and marked as **EXHIBIT "R"** is the copy of the letter dated 21/12/2018 issued by the Respondent No. 5. As per the present applicable curriculum framed by Respondent No. 2, subjects of English, Economics and Sociology are

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also to be taught to all students of five year B.A.LL.B. law course. But the State Government has never sanctioned the posts for these subjects. Further, though the State has sanctioned 17 teaching posts for law, due to non receipt of NOC from the State to fill up the posts, only 5 faculty members who have been recruited till 2011-12 are presently serving at the Petitioner College under grant in aid pattern and their salary is paid by the State. The State has recently issued a letter directing filling up of 11 posts at the Petitioner College, and the process regarding the same has been initiated by the Petitioner college. However, the posts can be actually filled only after the Maharashtra State Reservation Cell verifies the reservation details and the State Government issues NOC for filling up the posts. Therefore, it is very clear that even if 100% of the teaching posts i.e. 17 (law) + 1 (political science) sanctioned by the State are filled, that is still highly inadequate for carrying out the teaching - learning activity at the petitioner college. Thus, to maintain the quality of legal education imparted, the Petitioners have no other option, but to appoint additional teaching staff and pay them from its own funds. Similar is the situation with respect to non-teaching staff. The State Government through its letter dated 21/12/2018 has sanctioned 22 posts of non teaching staff, however only 4 persons recruited before 2017 are serving under grant in aid pattern and receiving salary from the State. Thus, in order to carry out the smooth functioning of administrative activities of the petitioner College, the petitioners have no other option but to appoint additional non teaching staff and pay them from its own funds. The Petitioners state that as of now in the year 2025-26, 23 full time and



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approximately 32 Clock Hour Basis (CHB) per semester teaching staff and 22 non-teaching staff is working over and above the sanctioned posts which are covered in grant in aid and their salaries are paid by the Petitioner No.1 Society. The Petitioners crave leave to refer to and rely upon a chart showing the amount spent by the Petitioner on the salary and honorarium of the staff appointed to carry out the regular teaching - learning and administrative activity of the petitioner no. 2 on account of the policy of the State Government of not allowing recruitment of the required number of staff. Thus, it can be seen that a total amount of Rs.2,73,86,644/- (Rupees Two Crores Seventy Three Lakh Eighty Six Thousand Six hundred and Forty Four) was spent by the Petitioners in Academic Year 2025-26 merely on the salary and honorarium of the staff appointed to carry out the regular teaching - learning and administrative activity of the petitioner no. 2, which is not borne / reimbursed by the State in any manner and is to be completely borne by the Petitioners. It will be absolutely impossible to cover this mandatory cost of delivery of the program which petitioners are required to incur from the meagre amount of "Other Fees" of Rs. 4,340/-

29. The petitioners state that, apart from the salary expenditure mentioned above, the petitioners are also required to incur mandatory operational expenses like electricity charges, property taxes, repairs and maintenance, housekeeping, security, gardening, administrative expenses and other related expenses. The petitioners do not receive any grants from the State for covering these operational expenses of the petitioners. As a result these expenses are to be borne by the petitioners

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and need to be considered while arriving at the real cost of delivery of the programs offered by the petitioners. For A. Y. 2025-26 the petitioners have incurred operational expenses of Rs.5,39,31,590/- (Rupees Five Crores Thirty Nine Lakhs Thirty One thousand Five Hundred Ninety). The Respondent No. 3 has not given any regard to these expenses incurred by the Petitioners while arriving at the amount of Rs. 4,340/-. The Petitioners crave leave to refer to and rely upon a chart showing the amount spent by the Petitioner on operational expenses incurred by the Petitioner.

30. As per the norms of BCI, NAAC and affiliating University it is necessary for the law college to have enough infrastructure and various facilities such as library for good research, various legal software, etc. Bar Council of India in Schedule III of the Legal Education Rules, 2008 mentions minimum infrastructural facilities required in a Centre of Legal Education, which includes Academic building, Library Building, Indoor and Outdoor Games facilities, computer laboratory, legal aid clinic, etc. These standards mentioned by the regulatory bodies comprise minimal standards. An institution's policy as to infrastructural facilities, curricular or extra-curricular activities, teaching methodologies, student-teacher ratio and such other activities generically pertaining to education, beyond the minimal standards prescribed by the affiliating / regulating bodies, cannot be regulated by the any authority unless such activity clearly violates health, hygiene, public order, sanitation or other norms rationally determined by the State to be deleterious to the health and interest of the students. It is this autonomy, creativity and dedication of each institution

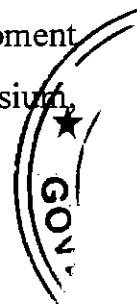
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which ultimately helps them to consistently improve the quality of education imparted and excel the services provided by Petitioner No 2 . The facilities provided and activities conducted by the Petitioners are in conformity with the norms laid down by the regulating bodies and are in the interest of the students. The said activities and facilities, though are above the prescribed minimum requirements, cannot be said to be against health, hygiene, public order, sanitation or other interest of the students. Rather all these activities and facilities facilitate all round academic, mental, physical and emotional development of the students and therefore are very much in the interest of the students and in the interest of education itself.

31. For the purpose of imparting quality legal education each college or institution conducts various activities apart from traditional classroom teaching to allow each of the students, candidates to exploit their fullest potential while aspiring to join the legal profession. To achieve this objective the Petitioner No 2 has always provided for more than bare minimum norms and conducts activities such as Legal aid, Moot Courts, debates, negotiation, arbitration, trial and appellate moot court, Judgment writing, bail and remand, PIL drafting competition, legal research and publication, seminars, webinars, conferences, workshops, memorial lectures, student centric cells and centres to promote research in specialized subjects, sports, cultural activities etc. In this academic year (2025-26) approximately 283 activities were conducted for the students apart from classroom teaching. To further support student development ample sports facilities are provided such as swimming pool, gymnasium,



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cricket ground, jogging track, practice wickets, basket ball ground, indoor games etc which are over and above the statutory norms. The Petitioners state that to support these activities and for promoting all round development of the students the Petitioners provide various facilities. The Petitioner has a world class library with the collection of 61,577 books, rare book collection, library is accessible between 9.30 am to 9.00 pm (Mon-Sat), 24 x 7 wi-fi enabled campus with 100 MBPS lease line, remote access to 13 online data bases, computer labs, ICT enabled classroom, dedicated email id and subscription to G-Suite Enterprise for Education etc. The Petitioners state that conducting various activities over and above the curricular or classroom teaching and providing for a range of facilities naturally requires the college and institution to bear additional expenditure. The Petitioners state that since all such activities are conducted and facilities are provided for the benefit of the students, the college or institution has an authority to charge appropriate reasonable fees for conducting such activities apart from classroom teaching and providing such facilities. It is because of these constant efforts that BCI during its Golden Jubilee Celebration felicitated Petitioner No. 2 for its valuable services in legal education, Petitioner No. 2 has been awarded 'SILF-MILAT Institutional Excellence Award 2013' by Society of Indian Law Firms and Menon Institute of Legal Advocacy Training, Delhi, was also awarded 'Best Private Education Institute, 2012-13' in the Law School Category by WCRC Leaders Asia, has been conferred thrice with the Knowledge Steez Award for its contribution to Legal Aid Services, and is consistently ranked as one of



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the top 10 law colleges in the country. However, the Respondent No. 3 has not given any consideration to these different additional facilities and expenditure incurred on the same while fixing the amount of other fees of Rs. 4,340/-. Respondent No. 3, by imposing fees of Rs. 4,340/- has severely invaded the academic and operational autonomy of the Petitioners.

32. A look at the chart attached to the impugned communication dated 30.04.2026 reveals the unreasonable manner in which the amount of fees has been imposed on the Petitioners. The chart attached to the impugned communication mentions fees for debating, publication of law review, physical fitness (Swimming and Gymnasium), Maintenance of Equipment, Research Activities, Games and Recreation as "Zero". By arriving at this amount of "Zero" fees, the Respondent No. 2 and 3 has prohibited the petitioners from providing these facilities and conducting these activities for the students, thereby infringing the right to freedom to carry on occupation under Art. 19(1)(g) of the Constitution. Such arbitrary action on the part of the Respondent No. 2 and 3 has further prohibited the petitioners from conducting any additional or innovative activity and / or facility for the students in future. This has resulted into unnecessary, unreasonable and arbitrary interference with the present and the future academic and operational autonomy of the Petitioners.

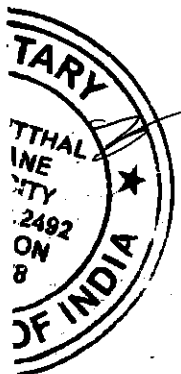
33. The chart attached to the impugned communication further mentions fees of Rs. 50 for print resources and Rs. 1000 for electronic resources provided by the Petitioners. A perusal of the library resources (print and



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electronic) provided by the Petitioners, and the expenses incurred thereon itself clarifies the arbitrariness of these fee amounts arrived by the Respondent No. 2 and 3. The library of the Petitioners is known to be one of the best law libraries in India, often referred to and commended by judges, senior lawyers, administrators, writers and academicians. The library houses a collection of around 61,577 books, a rare book collection, a reading hall with a capacity of 300 students, accessible between 9.30 am to 9.00 pm (Mon-Sat). Students have access to 13 online databases including SCC Online, AIR Online, CLA Online, Westlaw, Lexis Advance, Heinonline, Live Law, Bar and Bench, Taxmann, etc. The students can access all these databases remotely from any corner of the world. These resources essential for the law students are easily made available by the Petitioners, but by incurring expenses which run in lakhs of rupees. The Respondent No. 2 and 3 by arriving at the fees for print and electronic resources, without any regard to the quality and range of the facility made available to the students and the expenses incurred, is nothing but mockery of the idea of educational excellence..

34. The above mentioned amounts of fees unilaterally imposed by the Respondents No. 1 and 2 in the chart attached to the impugned communication are shockingly low and no expert committee consisting of expert members i.e. Former Vice Chancellor, Deans of Faculty concerned representatives, Finance expert etc entrusted with the responsibility of regulating Fees would have recommended such low fees. The fee structure approved by the Respondent No 2 and 3 is so



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abysmally low that if we consider expenses for Academic Year 2025-26 without any rise, with this imposed fee of Rs. 4,340/-, the Petitioners will run into losses to the tune of approximately Rs. 5,53,47,749.85/- (Rupees Five Crores fifty three lakhs forty seven thousand seven hundred and forty nine) rendering the functioning of the Petitioner No 2 almost impossible. The Petitioners crave leave to refer to and rely upon the chart showing expenses and the possible losses if the fees as imposed by Respondent no 2 and 3 is charged for AY 2026-27. The Respondent No 1 and 2 has not acted sensitively, rationally and reasonably with due regard for realities. It appears that Respondents No 2 and 3 instead of finding out ideal and reasonable fee structure for the Petitioners No 2 by considering the accounts, budgets, facilities have arrived at generalized fee structures.

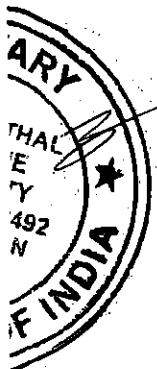
35. It is the settled position of law that the fee structure for each institute must be fixed not only by considering the infrastructure and facilities available, the investments made, salaries paid to the teachers and staff but also the future plans for expansion and/or betterment of the institution. The institution must be able to generate surplus which can be used for the betterment and growth of that educational institution. When the amount of fees imposed by the impugned letter dated 30.04.2026 is not sufficient to even cover the operational expenses of the Petitioners, it is not possible to earmark any funds for replacement / refurbishment of the infrastructure and for developmental activities of the Petitioners.



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36. It is pertinent to note that there are other statutory bodies which are appointed to perform similar functions of fee fixation, for e.g. Fee Regulating Authority is established under the Maharashtra Unaided Private Professional Educational Institutions (Regulation of Admissions and Fees) Act, 2015. The Fee Regulating Authority has formulated its norms for fixation of fees which are published in advance, the colleges are allowed to submit proposals for fee fixation in prescribed format, which are then decided by the FRA, after giving reasonable opportunity of being heard to the colleges. FRA also declares an amount of adhoc fee, which according to it is the minimum cost of delivery of a particular programme and which can be charged by any newly established college without disclosing any prior expenditure. It is worth noting that for law courses, for Academic Year 2023-24 FRA had fixed adhoc fees as Rs. 25,000/- which was increased by FRA in Academic Year 2025-26 to Rs. 35,000/- for 3 LLB program and Rs 32,000/- for 5 year LLB program in view of increasing expenditure. These adhoc fees are allowed to be charged without even looking into the cost and expenses of that institution for running the program. Having regard to the amount of adhoc fees fixed by FRA even for a completely new institution, whose capacity of conducting student activities and providing facilities would be limited, an amount of Rs. 4,340/- fixed by Fee Fixation Committee of SPPU as other fees of ILS Law College, which is 102 year old institution and is ranked as premiere legal education institution in India, considering the range of activities is completely arbitrary and unreasonable. It is further relevant to note that the ILS Law College started the BBA LLB



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program in the year 2023-24, which is an unaided program. The Fees of the said program are regulated by the Fee Regulating Authority. FRA after considering the expenses incurred by the College in A.Y. 2023-24 has fixed the fees of BALLB program as Rs. 35,000/- in A.Y. 2025-26. Therefore, considering that one statutory authority has already considered the expenses of one unit of the College and arrived at an amount of fees of Rs. 35,000/-, how can another statutory authority performing the same function for the same purpose, apply completely different standards and arrive at a wholly irrelevant and unreasonable amount. Applying the same standard as applied by FRA, the reasonable notion of expenses demands a reasonable amount is to be allowed to be charged as other fees for activities considering the expenses, facilities and activities. Communication dated 30.04.2026 fails to look into any reasonable factors.

37. The timing and manner in which this impugned communication is issued is also worth noting. The same is issued malafide particularly it is to be noted that Dr Munjaji Rasave Dy, Registrar of Respondent No 2 was a member of the Fee Fixation Committee. He was also appointed as a member of the inquiry committee by Respondent No 1 regarding an issue pertaining to approval of Fees charged by the Petitioner No 2. It is to be further noted that this inquiry committee has given an adverse report. Dr Rasave was also a member of a committee constituted by the Vice Chancellor of Respondent No 2 who inquired into the complaint filed by one ex-student of Petitioner no 2. The committee has already submitted an adverse report to the Vice Chancellor and has recommended initiation



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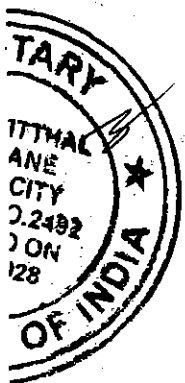
of disciplinary proceedings against Petitioner No. 2. Petitioners have submitted detailed reply to the Respondent no.1 and 2 on the same. After hearing the defences, explanation and points put up by the Petitioner during these proceedings, it appears that this letter is issued in a hasty manner, whereas till this point it was never thought it fit to issue any communication over more than 2 years on the letter dated 26.02.2024. Hence this communication appears to be issued with ulterior motive and creates doubts as to its purpose.

38. The Petitioners state that the said communication dated 30.04.2026 read with letter dated 08.06.2023 issued by the Fee Fixation Committee, which is the competent authority under the Act, is in effect an approval to the Fees charged by the Petitioners up to the current academic year i.e. 2025-26.

39. Hence, in the circumstances being aggrieved and dissatisfied by the impugned communication and the chart attached therein of the Respondent No. 2 and 3 dated 30th April 2026, thereby reducing the approved 'other fees' of the Petitioners from Rs. 36,790/- to Rs. 4,340/- per student, the Petitioners beg to approach this Hon'ble Court by way of the present Petition in its extra ordinary powers and jurisdiction under Article 226 of the Constitution of India on following amongst other grounds.

GROUNDS

- i. That the action of issuing the impugned communication by the Respondent No. 2 and 3 is per se arbitrary, unreasonable,



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inequitable and unconstitutional infringing fundamental right of the Petitioners under Art. 19(1)(g) to carry on occupation by putting unreasonable restrictions on the academic activities carried on by the Petitioners.

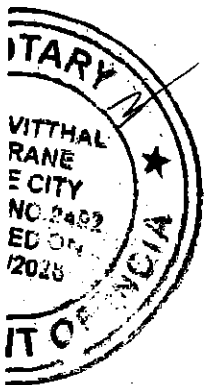
- ii. That the action of the Respondent No.2 and 3 in imposing unreasonable amount as "Other fees" to be charged by the Petitioners from A.Y. 2026-27 in the absence of any proposal submitted by the Petitioners for the same is without any authority, power and therefore the same is ultra-vires, without jurisdiction and without any authority of law.
- iii. That the impugned communication is completely non-speaking, without any reasons, arbitrary and a unilateral decision imposed on the petitioners without any proposal, without inquiry, without any hearing given to the Petitioners, without following principles of natural justice and is on face of it illegal, void ab initio and beyond powers and authority of the Respondent No. 2 and 3.
- iv. It ought to have been seen that the Respondent No. 2 and 3 have arrived at a random and arbitrary amount of Rs. 4,340/- as the amount of "Other Fees" without any application of mind and without assessment and evaluation of the facilities provided and activities conducted by the Petitioners, development charges and without regard to the real cost of delivery of the BALLB and LLB programs run by the Petitioners.



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The Respondent No. 2 and 3 has completely ignored the mandatory norms prescribed by regulating bodies such as BCI, NAAC etc. as to infrastructure, activities and facilities to be provided for running of BALLB and LLB programs and the realistic costs to be incurred to provide the same as per the norms.

- v. It ought to have been seen that amount of “different / other fees” charged by the Petitioners from A.Y. 2018-19 of Rs. 36,790/- was approved by the Respondent 2 University vide letter dated 08.06.2023 and through the impugned communication, the Respondent No. 2 and 3 has unilaterally reduced the amount of “different / other fees” to Rs. 4,340/- without any proposal by the petitioners, without giving any hearing to the petitioners, without giving any document justifying the reduction.
- vi. It ought to have been seen that the Fee Fixation Committee had to decide the proposal submitted by the colleges for different other fees by examining and assessing the facilities, activities and expenses incurred by the Petitioners on the basis of norms and as per the process prescribed by the Ordinance. The Respondent No. 2 and 3 have issued the impugned communication illegally, by bypassing the statutory procedure contemplated under the MPU Act and by completely disregarding the relevant considerations.
- vii. It ought to have been seen that it is not clear as to who has taken the decision mentioned in the impugned communication and when the decision was taken thereby creating doubts about its legality and authority.



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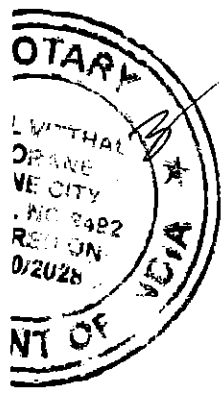
- viii. It ought to have been seen that when the activities conducted and facilities provided by the petitioners to the students remain the same, the Respondent had no reason and no justification for reducing the amount of approved other fees from Rs. 36,790/- to Rs. 4,340/-.
- ix. It ought to have been seen that as per the provisions of Maharashtra Public Universities Act, 2016 the Fee Fixation Committee is bound to decide the proposals for fee fixation in accordance with norms and process prescribed by the Ordinance of the university and Fixation / Imposition of fees without following and / or without disclosing clear and reasonable guidelines has resulted in arbitrary decision making by the Fee Fixation Committee, adversely affecting the normal functioning of the College.
- x. It ought to have been seen that the amount of "Other Fees" imposed by the Respondent No. 2 and 3 is abysmally low, compelling the petitioners to run the institution in severe losses threatening the very existence of the institution, thereby infringing the right to freedom of occupation under art. 19(1)(g) of the Constitution.
- xi. It ought to have been seen that the Respondent No. 2 and 3 has not given any reasons for not considering the proposals submitted by the Petitioners in 2024 which were for A.Y. 2023-24 and A.Y. 2024-25 for revision of 'other fees' higher than fees charged upto A.Y. 2022-23.



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xii. It ought to have been seen that the signatory of the impugned communication i.e. Dr Munjaji Rasave Dy, Registrar of Respondent No 2 was a member of the Fee Fixation Committee. He was also appointed as a member of the inquiry committee by Respondent No 1 regarding an issue pertaining to approval of Fees charged by the Petitioner No 2. It is to be further noted that this inquiry committee has given an adverse report. Dr Rasave was also a member of a committee constituted by the Vice Chancellor of Respondent No 2 who inquired into the complaint filed by one ex-student of Petitioner no 2. The committee has already submitted an adverse report to the Vice Chancellor and has recommended initiation of disciplinary proceedings against Petitioner. Therefore, the signatory of the impugned communication was clearly biased. and the Fee Fixation Committee comprising of such a biased member was also clearly biased. Hence the Committee was not independent and its constitution was contrary to principles of natural justice.

xiii. It ought to have been seen that by listing out heads of activities in the impugned communication and by imposing respective fees for each such head, the Respondent has taken away the autonomy and freedom of the institution to decide which activities are to be carried out in the college to achieve excellence. It ought to have been seen that the Respondents have no authority, power and jurisdiction to regulate in this manner the academic freedom of the Petitioners through its colourable action, such unauthorised and



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colourable action will result into lowering down the quality of legal education imparted by the Petitioners.

- xiv. It ought to have been seen that since the amount of Fees Rs 36,790/- stood approved till A.Y. 2025-26, there is a legitimate expectation and entitlement to charge the same for the year A.Y. 2026-27 also.
- xv. It ought to have been seen that the Respondent No.2 and 3 has not considered the repercussions of such the impugned communication. If the said communication is to stay, it will cause irreparable loss to the Petitioners, by threatening the very existence of the Petitioners.
- xvi. It ought to be seen that the impugned communication by threatening the very existence of the petitioners is depriving the students from access to quality legal education.

40. The Petitioners immediately approached this Hon'ble Court on receiving the impugned communication dated 30.04.2026 passed by Respondent No.2 and 3. Hence, there are no delay and laches on the part of the Petitioner in approaching this Hon'ble Court.

41. The Petitioners submit that the first term of the A.Y. 2026-27 will commence from 15th June 2026. The admission process for A.Y. 2026-27 will start before the commencement of the term. The CET admission process for admission to 1st Year BALLB and LLB program will also commence soon. This involves the admission process of approximately



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1700 students. Considering the above facts and circumstances, it is necessary that urgent relief be provided to the Petitioners regarding the amount of "Other Fees" to be charged from the students.

42. The Petitioners have no other alternate and efficacious remedy other than approaching this Hon'ble Court.

43. The Petitioners has not filed any other application, petition in this Court or any other Court including High Court or Supreme Court of India for the reliefs prayed in this Petition.

44. The Petitioner craves leave to add, alter, amend, modify and/or rescind any of the paragraphs and/or grounds as and when necessary.

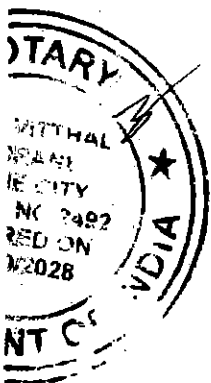
45. The Petitioners state that, if the relief is not granted then the Petitioners will suffer grave and irreparable loss, while no prejudice will be caused to the Respondents.

46. The Petitioner has not received any caveat pertaining to the subject matter at hand.

47. The Petitioner has paid the requisite Court fee with this Petition.

48. The Petitioner therefore prays as follows,

- (a) That this Hon'ble Court be pleased to call for record and proceedings pertaining to impugned communications and after considering the legality, validity or otherwise thereof, be pleased to issue a Writ of Certiorari or any other Writ, Order, Direction in

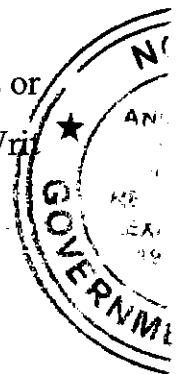


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the nature of Certiorari and thereby be pleased to quash and set aside the impugned communications dated 30.04.2026 alongwith the chart mentioned therein issued by Respondent Nos. 2 and 3 respectively;

- (b) This Hon'ble Court may be pleased to issue an appropriate writ, directions and thereby be pleased to declare that the Petitioner No.2 is entitled to charge an amount of Rs. 36,790/- as other fees in addition to the tuition fee as per GR dated 10 January 1996 and as per the ordinance dated 28th February 2020 for admissions to 5 year BALLB and 3 year LLB courses from the current academic year 2026-27 without prejudice to right of the Petitioner No 2 to claim upward revision in other fees over and above Rs. 36,790/- for subsequent academic years as and when required.
- (c) This Hon'ble Court be pleased to issue writ of mandamus, thereby directing Respondent No. 2 University to forthwith issue a letter allowing the Petitioner No.2 to continue to charge Rs. 36,790/- as other fees as charged till Academic Year 2025-26, in addition to the fee as per ordinance dated 28th February 2020 for admissions to year of 5 year BALLB and 3 year LLB course from the current academic year 2026-27 without prejudice to right of the Petitioner No 2 to claim upward revision in other fees over and above Rs. 36,790/- for subsequent academic years as and when required.
- (d) This Hon'ble Court may be pleased to issue Writ of Mandamus or any other appropriate Writ/Direction/Order in the nature of Writ



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of Mandamus thereby directing the Respondent No. 2 and 3 to decide or consider the proposals submitted by the Petitioner for upward revision over and above Rs 36,790/- as per proposals already submitted in Academic Year 2022-23, 2023-24 and 2024-25 for the subsequent Academic Year 2026-27 onwards.

- (e) Pending the hearing and final disposal of the present Writ Petition, the implementation, execution and/or effect of the impugned communication dated 30.04.2026 issued by Respondent Nos.2 to 3 respectively be stayed;
- (f) Pending the hearing and final disposal of the present Writ Petition, the Petitioners be permitted to continue to charge an amount of Rs. 36,790/- as "other fees" (as already charged by the Petitioners till Academic Year 2025-26) for and from A.Y. 2026-27 till decision on proposal for upward revision of other fees over and above Rs. 36,790/- in accordance with law;
- (g) Pending the hearing and final disposal of the present Writ Petition, the Respondent Nos. 1 to 6 may be restrained by an order of injunction from taking any coercive action against the Petitioners including prohibiting and/or excluding the Petitioners from participating in CET admission process and admitting the students for academic year 2026-27 onwards and also from conducting regular admissions of the existing students to subsequent academic year 2026-27 onwards on the basis of the impugned



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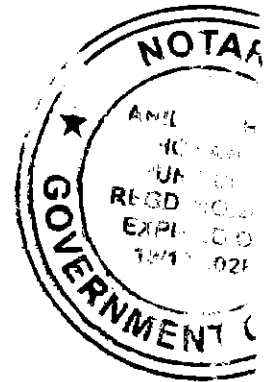
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communication dated 30.04.2026 issued by Respondent Nos.2 and 3 respectively;

- (h) Ad-interim reliefs in terms of prayer clauses (e), (f) and (g) above may kindly be granted;
- (i) Any such other reliefs as this Hon'ble Court deems fit and proper be granted.

Dated this 14th day of June 2026.

S. S. Kanekar
Advocate for the Petitioner



6/14/2026 10:00 AM

VERIFICATION

I, Ms Vaijayanti Joshi, Honorary Secretary, Indian Law Society Age: 71 Years,
R/at: ILS Law College Campus, the Petitioner hereinabove named do hereby
solemnly affirm and declare that what is stated in Paragraphs Nos. 1 to 38 above
is true to my own knowledge, belief and information and that what is stated in
Paragraph No. 48 are my humble prayers and I believe the same to be true.



Solemnly declared at Pune]
This 14th day of June 2026]

V. Joshi



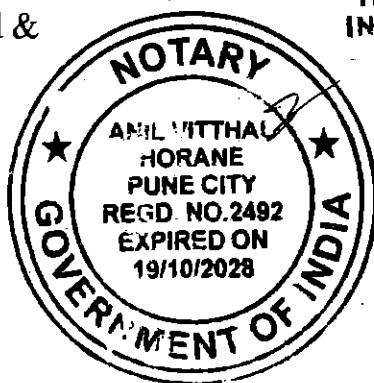
Deponent

HON. SECRETARY
INDIAN LAW SOCIETY

Identified, explained &

Interpreted by me

Ashmulla
Advocate



BEFORE ME

A V Horane
A V HORANE
NOTARY GOVT OF INDIA
PUNE

Before me

REGISTERED & NOTED
S. No. 371/2026

14 JUN 2026

CANCELLED CANCELLED

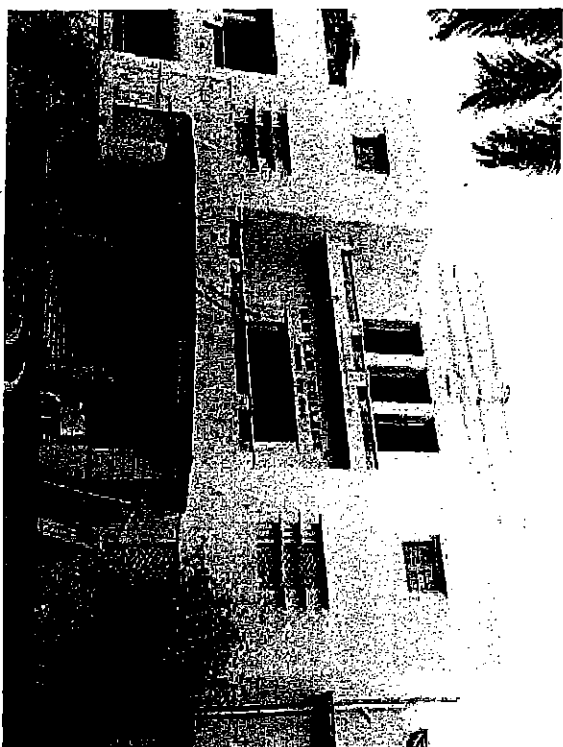
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THE TIMES OF INDIA

Govt no to ILS Law College plan to be self-financing university

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Nov 10, 2025, 11:47 PM IST



Mumbai: The state govt has turned down a proposal from premier law institute ILS Law College to become a self-financing university.

The 100-year-old law college in Pune, run by the Indian Law Society (ILS), is one of the sought-after ones for high scorers in the MH-CET held for admissions to LLB programmes. The govt, though, is willing to grant permission to the society to establish a new, greenfield university as a separate project, said an official from the higher and technical education department.

The institution has been aspiring to become the first law university in the state. Currently, it receives grant-in-aid from the govt and offers programmes at subsidised fees. A majority of the permanent staff at the institute receive their salaries from the govt and are not willing to shift to the private university, said an official, adding they have not given their consent. "Students get access to the best legal education at a subsidised fee. Barring Government Law College and ILS, the state does not have an alternative to offer students the best education in the legal field and replicating a similar experience for students would not be feasible. Once they become a self-financing entity, courses are likely to become costlier for students," said the official. He said a letter has been sent to the university already.

4/23/26, 7:35 PM

Govt no to ILS Law College plan to be self-financing university - Times of India

An ILS Law College official did not speak on the issue stating the matter is sub judice. A university status would have given the college more autonomy in functioning, including for designing newer courses.

The govt official stated they would have no objection to establishing a greenfield project for a private university managed by the society, while allowing the existing campus to continue operating as it is.

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Law School	1st Year fees per annum	Law School	1st Year fees per annum
National Law School of India University (NLSIU), Bengaluru	₹3,18,200	Damodararam Sanjivayya National Law University (DSNLU), Visakhapatnam	₹1,90,000
National Academy of Legal Studies and Research (NALSA), Hyderabad	₹1,90,000	Tamil Nadu National Law University (TNNU), Tiruchirappalli	₹1,70,860
National Law Institute University (NLIU), Bhopal	₹2,29,100	Maharashtra National Law University (MNLU Mumbai), Mumbai	₹2,63,200
The West Bengal National University of Juridical Sciences (WBNUJS), Kolkata	₹2,71,900	Maharashtra National Law University (MNLU Nagpur), Nagpur	₹2,35,000
National Law University (NLU), Jodhpur	₹1,90,000	Maharashtra National Law University (MNLU Chhatrapati Sambhajinagar) Chhatrapati Sambhajinagar	₹2,58,327
Midayatullah National Law University (MNLU), Raipur	₹1,85,000	Himachal Pradesh National Law University (HPNLU), Shimla	₹2,57,601
Gujarat National Law University (GNLU), Gandhinagar	₹2,06,000	Dharmashastra National Law University (DNLU), Jabalpur	₹2,48,000
Rajiv Gandhi National University of Law (RGNLU), Patiala	₹2,22,500	Dr. B.R. Ambedkar National Law University (DBANLU), Sonapat	₹1,43,000
Chennaya National Law University (CNLU), Patna	₹1,92,253	National Law University Tripura (NLUT), Agartala	₹1,56,000
National University of Advanced Legal Studies (NUALS), Kochi	₹2,65,070	Dr. Rajendra Prasad National Law University (RPNLU), Prayagraj	₹2,91,400
National Law University Odisha (NLUO), Cutback	₹2,41,520	National Law University Meghalaya (NLU Meg), Shillong	₹1,89,500
National University of Study and Research in Law (NUSRL), Ranchi	₹2,84,000	National Law University (NLU Delhi), New Delhi	₹2,36,000
National Law University and Judicial Academy (NLUJA), Guwahati	₹1,60,000	Dr. Rani Manohar Lohiya National Law University (RMNLU), Lucknow	₹1,45,000



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Private Law School
1st year fees per annum

Jindal Global Law School (JGLS), Sonipat	₹7,00,000
India International University of Legal Education and Research (IULER), Goa	₹3,78,122 (CLAT rank 1-5000)
Symbiosis Law School (SLS Pune), Pune	₹5,06,000
Symbiosis Law School (SLS Hyderabad), Hyderabad	₹3,95,000
Symbiosis Law School (SLS Nagpur), Nagpur	₹4,23,500
Symbiosis Law School (SLS Noida), Noida	₹4,21,000
UPES School of Law (UPES), Dehradun	₹4,13,200
Faculty of Law, University of Lucknow (University of Lucknow), Lucknow	₹52,160
Army Institute of Law (AIL), Mohali	₹2,09,377
Siksha 'O' Anusandhan (SOA), Bhubaneswar	₹1,95,000



EX-18

Ann. 3

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- 7) पत्र नं. 7
- 8) पत्र नं. 8

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UNIVERSITY OF PUNE



ORDER

WHEREAS order dated 23/5/2002 Reference No. Law/2002/189 was issued in respect of Tuition, Laboratory and Other fees under Section 14 subsection 8 of the Maharashtra Universities Act, 1994. The fees mentioned therein were made applicable to the student who have taken admissions to the first year of any academic course of the University in the year 2002 - 2003.

AND WHEREAS Management Council of the University of Pune in its meeting held on 2nd August, 2002 decided to reduce the fees on account of draught situation in the state of Maharashtra and for that purpose appointed the Committee consisting of members of various authorities of the University for making appropriate recommendations.

AND WHEREAS the Committee considered representations received from various sections of the public, held deliberations with representatives of various students organizations. The Committee gave careful considerations to all aspects of the fees and submitted its report to the Management Council recommending reduction in fees.

AND WHEREAS Management Council In its meeting held on 12th September, 2002, carefully considered the report of the Committee and accepted the same with some modifications and accordingly recommended to Academic Council to prepare draft ordinance.

AND WHEREAS Academic Council of the University of Pune in its meeting held on 8th & 9th October, 2002, considered the recommendations of the Management Council.

AND WHEREAS Academic Council accepted recommendations made by the Management Council with certain modifications and proposed the draft ordinance for consideration of the Management Council.

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AND WHEREAS Management Council in its meeting held on 14th October, 2002 approved the draft ordinance as proposed by the Academic Council in respect of Fees.

AND WHEREAS as per provisions of Section 54 Sub-section 4 of the Act it is necessary to submit the Ordinance for consideration of the Honorable Chancellor.

AND WHEREAS it will take some time to issue Revised Ordinance as per statutory provisions.

Therefore, I, Dr. Ashok Sadanand Kolaskar, Vice-chancellor of the University of Pune, by and under the powers vested in me under subsection 8 of Section 14 of the Act, hereby issue the following directives:

- 1) The order dt. 23rd May, 2002 reference No. Law/2002/189 shall stand substituted by the present order.
- 2) The revised Tuition & Laboratory fees for Undergraduate and Postgraduate courses of the University shall be as mentioned in Appendix 'A' and fees Other than Tuition & Laboratory fees shall be as mentioned in Appendix 'B'.
- 3) The Fees mentioned in appendix A & B shall be applicable only to the students admitted to first year of any course of the University in the academic year 2002 - 2003 and onwards.
- 4) Separate orders are being issued in respect of Examination Fees.
- 5) Excess fees if any, charged to the students in pursuance of order dated 23rd May, 2002, referred above shall be refunded to the students immediately but not later than 5th December, 2002.

This order shall remain in force till the ordinance in respect of the fees is made by the University ; if the same comes into force.

Ref.No.Law/2002/ 365
Ganeshkhind, Pune 411 007
Date: 30/10/2002

A. S. Kolaskar
(Dr. A.S. Kolaskar)
Vice-Chancellor

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TABLE - 1
TUITION FEE PRESCRIBED BY THE GOVERNMENT
FOR AIDED COURSES:
 (Admissions are made by the Colleges/Institutions/ University).

Faculty	Course	Fee - Rs.	
1.Arts & Fine Arts	B.A.	800	
	M.A.	1000	
2.Mental, Moral & Social Sciences	B.A.	800	
	M.A.	1000	
3.Commerce	B.Com.	800	
	M.Com.	1000	
4.Science	B.Sc.	800	
	M.Sc.	1000	
(Conventional)			
5.Law	I.LL.B. } Three	1500	
	II.LL.B. } Year	2000	
	III.LL.B. } Law	2500	
		Course	
	I. B.S.L. } New five	1500	
	II. B.S.L. } year Law		
III.B.S.L. } Course			
	IV YEAR	2000	
	V YEAR	2500	
6.Physical Education	B.Ed. (Physical Edu.)	3000	
	M.Ed. (Physical Edu.)	4000	
7.Education	B.Ed.	10,000	
	M.Ed.	4000	

The Fees of the following Courses shall be as prescribed by the State Government from time to time:

- 1) Engineering (B.E.Course), 2) Architecture (B.Arch.), 3) Pharmacy (B.Pharm.) 4) Hotel Management & Catering Technology (B.H.M.C.T), 5) Management (M.B.A.)

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TABLE-II

OTHER FEES FOR PROFESSIONAL COURSES
(OTHER THAN THOSE PRESCRIBED BY THE STATE GOVERNMENT)
ON SHARING/NON SHARING BASIS:

Sr. No.	Head of the Fees	Other Fees for U.G. Courses			Other Fees for P.G. Courses Degree/Diploma/Adv. Diploma		
		College/Insti./Uni. Dept. Share Rs.	University Share Rs.	Total Rs.	College/Insti./Uni. Dept. Share Rs.	University Share Rs.	Total Rs.
1.	Gymkhana	60/-	✓ 20/-	80/-	60/-	✓ 20/-	80/-
2.	Student Welfare Fund	60/-	✓ 20/-	80/-	60/-	✓ 20/-	80/-
3.	Medical Examination (For First Year)	20/-	10/-	30/-			
4.	Computerization Fee	20/-	✓ 20/-	40/-	20/-	✓ 20/-	40/-
5.	Pro-rata Contribution for Ashwamegh	5/-	✓ 5/-	10/-	5/-	✓ 5/-	10/-
6.	Disaster Management		✓ 10/-	10/-		✓ 10/-	10/-
7.	Development Fee	200/-	✓ 50/-	250/-	200/-	✓ 50/-	250/-
8.	Registration Fee for P.G. Students					25/-	25/-
9.	Students safety insurance		✓ 2/-	2/-		✓ 2/-	2/-
10.	Admission Fee	20/-		20/-	30/-		30/-
11.	Library Fee	100/-		100/-	200/-		200/-
12.	Student Aid Fund	10/-		10/-	20/-		20/-

Note : Wherever the Govt. prescribes a fee under a particular item/head and University prescribes the fee under similar head or item, the College/Institute will charge only the fee prescribed by the State Govt. and not by the University. The College/Institute will charge fee prescribed by the University under particular head/item which is not prescribed by the Govt.

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TABLE III

**SPECIFIC OTHER FEES THAT WILL BE CHARGED BY THE
COLLEGE/INSTITUTE/UNIVERSITY DEPARTMENT/ CENTRE/SCHOOL**

Sr.No	Particulars of Fee	Course	Amount Rs.	Condition
1.	Internship Fee	B.Ed/B.Ed. (Physical Education)	Percent Academic Year 100/-	Provided it is prescribed in the course
2.	Computer Lab. Maintenance Fee	-do-	300/-	Provided computer lab work is provided in the course
3.	Laboratory fee (Additional)	Vocational Course	1500/-	Where Laboratory work is prescribed in the course.
4.	Library fee	-do-	500/-	
5.	Registration fee	a) Ph.D b) M.Phil.	300/- 50/-	
6.	Library fee	Ph.D.	400/-	
7.	Laboratory fee.	Ph.D.	1000/-	
8.	Library fee	M.Phil.	200/-	
9.	Laboratory fee	M.Phil.	500/-	
10.	Practical Fee	LL.B.(old) LL.B.(new five years)	100/-	Provided Practicals are conducted e.g. moot court
11.	Synopsis submission fee	a) Ph.D. b) M.Phil.	400/- 200/-	To be paid at the time of submission of synopsis/ Dissertation
12.	Field work/term work fee	MSW and such other course(s) in which Field/ Term work is prescribed	400/-	Wherever it is prescribed in the course and marks are assigned for Field/ Term work
* 13.	Laboratory Development fee /Field work (Commerce Faculty)	B.Com.(F.Y.,S.Y.,T.Y.) M.Com.(Part I.& II)	100/-	Wherever it is prescribed in the course and marks are assigned for Field/ Term work.
14.	Dissertation	M.S./M.D. & Such other Courses	250/-	Wherever it is prescribed in the course and marks are assigned for Field/Term work.
15.	Development Fee	B.Pharm.	4000/- (Non-Sponsor) 12250/- (Sponsor)	
16.	Development Fee	M.Pharm.	4000/- (Non-Sponsor) 12250/- (Sponsor)	

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TABLE - V**CANCELLATION OF ADMISSION AND REFUND OF FEE****Refund of Development Fee and Other Fees:**

The candidate cancelling his confirmed admission will be entitled to receive refund of fees after deducting the amounts as indicated below except others prescribed by the State Govt./University/Competent Authority.

Sr.No.	Time of Cancellation	Amount to be deducted
1.	From 1st day to 10 days from the date of securing admission.	20% of the total fees
2.	From 11th to 30 days from the date of securing admission.	40% of the total fees
3.	After 30 days	100% of the total fees

General Conditions :-

- The Other fees if any is prescribed by the State Government for aided and unaided Professional and Non-professional Courses from time to time will supersede the fees prescribed for such courses in the ordinance(s). The College/Institution/University Department/Center/School will charge only fees prescribed by the State Government.
- For M.Pharmacy, the student will have to pay equipment, maintenance and operational charges for First and Second semester Rs.500/- each and for third and fourth semester Rs.1000/- and Library fee per semester Rs.1000.
The University/ College/ Recognized Institute may charge reasonable fee for following services if rendered to the students.
Students activities such as annual social gathering, debating, magazine, prospect card, journal, seminar, test, tutorial, workshop, study course material, internet, e.mail, maintenance of equipment, training and placement, study tour etc.
- A demand draft of Registration Fee, Development Fee, Computer Fee, Student Welfare Fund and any other fee in which the University has a share shall be remitted to the University by the College/Institute on or before 31st October or one month from the last date of admission whichever is later. The result of the concerned college may be kept in reserve till the whole of the amount is received.
- The Examination Fee for M.Phil./Ph.D., Thesis and Dissertation will be charged to the student to the University through the College/Institute.
- Development Fee is to be charged from the students only in case of degree/diploma (UG/PG), if the course is of one year or more than one year duration. Development Fee is not to be charged for Certificate course(s).
- The Development Fee and other Fees prescribed is the ceiling for such fees to be charged by the College/Institute/University Department/Center/School. Less fee other than prescribed may be charged by the College/ Institute/University Department/Center/School.

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Center/School provided it does not lead to unfair competition and violate the provisions of the Maharashtra Universities Act, 1994.

7. University Examination fee, Library fee etc. for Degree, Master's Degree, Diploma, Certificate course(s) that may be instituted by the University under the respective faculties will be the same as is prescribed in the Ordinance(s) unless otherwise specified by the University/ State Government/ Competent Authority.
8. Wherever Library, Development and other fees are prescribed by the State Government, the College/Institute/University Department/Center/School, shall charge only those fees and not fees prescribed by the University except fees which are to be shared with the University.
9. The Vice-Chancellor shall be the competent authority to interpret these Ordinances Rules concerning all types of fees and charges. In case there is any dispute regarding interpretation of these Rules regarding of an amount of fee to be paid, the Vice-Chancellor shall interpret the provisions of these Rules and his decision shall be final.
10. If any difficulty arises in giving effect to the provisions of Ordinances/Rules concerning fees and charges, the Vice-Chancellor may by order, issue necessary directions not inconsistent with the objects and purposes of the these Rules which appear to be necessary or expedient for the purpose of removing the difficulty.

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TABLE-VI

ELIGIBILITY FEE

A Student passing qualifying examination and seeking first time admission to any Degree/Diploma/Certificate course (s) (U.G./P.G.), will have to pay 'eligibility fee' as under :

Sr. No.	Particulars	Non-professional Rs.	Professional Rs.
1	From within the State of Maharashtra	100	200
2	From outside the State of Maharashtra and Migrating to Pune University	200	300
3	From any foreign country (Out of India) and migrating to Pune University (NRI/Foreign Citizen-Foreign National)	500	1000
4	A Student passing qualifying examination from Pune University and seeking admission to second degree/diploma/certificate U.G./P.G. of our University and is		
a)	Domiciled in Maharashtra	100	200
b)	Domiciled outside Maharashtra State	200	300
c)	NRI/Foreign Citizen/ Foreign National	500	1000
5	Eligibility fee for issue of provisional eligibility certificate		
	For (1)	100	200
	and for (2) & (3)	300	500

- Administrative charges for late submission of required document(s) will be Rs.300/- for Non-professional course(s) & Rs.500/- for Professional course(s) up to 30 days from last date prescribed for submission of document(s).

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पुणे विद्यापीठ



दूरध्वनी : २५६०१२६०
तारेचा पत्ता : 'युनिपुना'

गणेशखिंड,
पुणे. ४११००७.

संदर्भ: शै.प्रवेश/२२५

दिनांक :- १५/०९/२०१०

प्रति,

१) मा. प्राचार्य / संचालक,
सर्व मान्यताप्राप्त महाविद्यालये व संस्था,

२) मा. विभागप्रमुख / संचालक,
सर्व शैक्षणिक विभाग,
पुणे विद्यापीठ
पुणे - ७.

विषय :- शुल्काबाबत...

महोदय,

विद्यापीठ आदेश संदर्भ क्र. पीजीएस/७८५२ दि. २३/१२/२००९ अन्वये शैक्षणिक वर्ष २०१०-११ पासून पदवीपूर्व व पदव्युत्तर विनाअनुदानित व अनुदानित अभ्यासक्रमास प्रवेश घेणाऱ्या विद्यार्थ्यांसाठी सुधारीत शुल्क ठरविण्यात आले आहे. सोबत शुल्क आकारण्याबाबत विद्यापीठ आदेश व सूचनांचा तक्ता जोडला आहे. त्यानुसार शैक्षणिक वर्ष २०१०-११ पासून शुल्काबाबतची कार्यवाही करावी याची कृपया नोंद घ्यावी.

कळावे,

आपली विश्वासू,

Spem
उपकुलसचिव १५/११/१०.

शैक्षणिक प्रवेश

सोबत :- १) सूचनांचा तक्ता
२) विद्यापीठ आदेश

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शुल्क (फी) आकारण्याबाबत सुचना -तक्ता

कॉलम क्र. १	२	३	४
आदेशातील पृष्ठ क्र.	सदर आदेशानुसार शै. वर्ष २०१०-११ मध्ये शुल्क आकारणी करण्याचे वर्ष	सदर आदेशानुसार शै. वर्ष २०११-१२ मध्ये शुल्क आकारणी करण्याचे वर्ष	सदर आदेशानुसार शै. वर्ष २०१२-१३ मध्ये शुल्क आकारणी करण्याचे वर्ष
११ (अनुदानित अभ्यासक्रम)	प्रथम	प्रथम द्वितीय	प्रथम द्वितीय तृतीय
११ (अनुदानित अभ्यासक्रम व स्वयंनिर्वाही अभ्यासक्रम for students appearing for the Courses from other than the parent department)	प्रथम	प्रथम द्वितीय	प्रथम द्वितीय तृतीय
२०	प्रथम द्वितीय तृतीय	प्रथम द्वितीय तृतीय चतुर्थ	प्रथम द्वितीय तृतीय चतुर्थ, पाचवे
२० व्यतीरीक्त इतर अभ्यासक्रम (Ph.D/M.Phil सह)	प्रथम	प्रथम द्वितीय	प्रथम द्वितीय तृतीय

सुचना :-

१) सदर आदेशात पृष्ठ क्र. ८ ते १२ वर जे अभ्यासक्रम नमूद केले आहेत. त्यामध्ये पृष्ठ क्र. २० वरील अभ्यासक्रमांचाही समावेश आहे. शुल्क आकारताना वरील तक्ता पाहावा.

२) शै. वर्ष २०१०-११ मध्ये तक्त्यातील कॉलम क्र. २ मध्ये नमूद केलेल्या वर्षा व्यतीरीक्त इतर वर्षांना पुर्वीच्या नियमानुसार महाराष्ट्रीयन, इतर राज्यातील व परकीय देशातील विद्यार्थ्यांना शुल्क आकारणी करावी.

३) डायरेक्टर ऑफ टेक्नीकल एज्युकेशन (DTE) यांचे मार्फत प्रवेश झालेल्या व प्रवेश रद्द करणाऱ्या विद्यार्थ्यांना शुल्क परतावा DTE च्या नियमानुसार करण्यात येतो.

शै. प्रवेश/जाने २०१०

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UNIVERSITY OF PUNE
ORDER

WHEREAS the Management Council of the University, in its meeting held on 6th October, 2006 resolved to constitute a Committee under the Chairmanship of Dr. Shamrao Lawande to make recommendations as regards the revision of Fees for the self-supporting courses, and the courses conducted by unaided and aided affiliated colleges of the University.

AND WHEREAS the Management Council of the University, in its meeting held on 6th June 2009 authorized the Vice-Chancellor to approve the recommendations of the said Committee as regards the revised fee structure, on behalf of the Management Council.

AND WHEREAS the revised Fee Structure will have to be made applicable w.e.f. the academic year 2010-11.


AND WHEREAS it will take some time to revise the Ordinance in this respect and submit the same to the Honourable Chancellor under Section 54 (4) of the Maharashtra Universities Act, 1994.

THEREFORE I, Dr. Arun Digambar Adsool, Vice-Chancellor of the University of Pune, by and under the powers vested in me under Sub-section 8 of Section 14 of the Maharashtra Universities Act, 1994, hereby issue the following directives:

1. The revised Tuition, Laboratory Fees and other fees for the Undergraduate and Postgraduate Courses as mentioned in Appendix A shall be made applicable to the students admitted to the first year of the courses in the academic year 2010-2011 and onwards.
2. The revised fee structure as mentioned in Appendix A shall not be applicable to the Courses for which the Tuition Fees Committee of the State Government is authorized to decide the fees.

This Order shall remain in force till the Ordinance in respect of the revised Tuition, Laboratory and other Fees as mentioned above, is framed by the University

Ref.No. PCS/7852
Date: 23.12.2009


(DR. Arun Adsool)
VICE-CHANCELLOR
23 Dec. 09

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APPENDIX A

The revised Tuition Fees, Development Fees, Laboratory Fees, Other Fees, Eligibility Fees, External Registration Fees and Other Fees for Under-graduate and Post-graduate courses of the University with effect from the academic year 2010-2011 shall be as under.

The provisions of this Ordinance supersedes the similar provisions of existing Ordinance(s) for the matters specified below :

DEFINITIONS :

i) Professional Course: means & includes

Courses conducted in all Professional faculties, Engineering including Architecture, Print Administration, Pharmacy, Management, Computer, Town Planning, Applied Arts, Law, Education, Physical Education, Applied Courses in Science such as Bio-Informatics, Bio-Technology, Health Sciences, Environmental Sciences, Electronics or such other courses designated by the University as Applied Courses, or Professional courses conducted in the faculty of Medicine including Dentistry, Nursing, Physiotherapy, Ayurved including Unani, Homeopathy and such other Course(s) designated by the University/Maharashtra University of Health Sciences, State Government and such other course(s) as may be designated to be so by the State Government, University Grants Commission or Statutory Council such as (AICTE, M.C.I., B.C.I., Nursing Council, C.C.I.M., C.C.H.M., Pharmacy Council, Council of Architecture) and any other Statutory Councils/Bodies, as Professional Courses.

ii) Non-Professional Course : means & includes

1. Courses conducted in the faculties of Arts and Fine Arts (excluding Applied Arts), Mental, Moral and Social Sciences including Bachelor and Master's Degree in Social Work, Communication and Journalism, Commerce (excluding BBA, BCA & BBM), Science (excluding Applied and Computer Science courses), Course in Home Science as Non-Professional course.

iii. (a) **Foreign National** : means a citizen of any country other than India.

(b) **Person of Indian Origin (PIO)** : Means a Person who is citizen of other countries (except Pakistan and Bangladesh) who at any time held an Indian passport, or who or either of his parents or any of his grand parents was a citizen of India by virtue of the provisions of the Constitution of India or Section 2 (b) of Citizenship Act, 1955 (Act No.57 of 1955).

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iv. **International Student** : means an International student who possesses a foreign passport.

v. **Non-Resident Indian (NRI) (as per Income Tax Act, 1961):**

As per Income Tax Act. 1961, and individual is non-resident for income tax purpose, when he is "not a resident" or who is "not ordinarily resident". A person is treated as " not ordinarily resident" any of the following conditions is satisfied.

1. If he has not been resident in India in 9 out of 10 preceding years :

OR

2. If He has not been in India for a period of 730 days or more during the preceding 7 years.

A person, who is non-resident in India or not ordinarily resident, is taxed in India only for his income in India. He is not taxed in India for income abroad.

vi. (a) **Maharashtra State candidate** : means a Candidate passing SSC (Std. X) and Higher Education thereafter from the State of Maharashtra.

(b) **Maharashtra Domiciled candidates** : means a candidate should be domicile of the State of Maharashtra

vii. (a) **Candidate from Outside Maharashtra State** : means a candidate whose Domicile status is outside Maharashtra and has passed his qualifying examination from University outside Maharashtra. He will be eligible for admission as candidate from outside Maharashtra.

(b) A candidate whose Domicile Status is outside Maharashtra State, but who has passed his qualifying examination from a statutory University in the State of Maharashtra, but has passed his SSC or its equivalent examination from a recognized school, outside the State of Maharashtra, will be eligible for admission to an institution which lies in the jurisdiction of the University. He will be considered as candidate from outside Maharashtra State.

(c) A candidate whose Domicile status is outside Maharashtra and Who has passed his/her qualifying examination from Pune University but has passed his/her S.S.C. or equivalent examination from outside Maharashtra State, while filling in the application form for admission he/she should indicate their Domicile status as "other than Maharashtra"

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UNIVERSITY OF PUNE

Annexure - 1

FEES FOR Ph.D. COURSE**Tuition fees for the courses under various faculties are as under :**

- A) 1. Faculty of Arts and Fine Arts, Mental Moral and Social Sciences, Commerce (N.P.C)*
Education , Physical Education and Law (P.C) **

<u>Years of the Course</u>	<u>Fee Per Annum Rupees</u>
a. First Year, Second Year & Third Year	3,000/-
b. Fourth, Fifth,	4,000/-

2. Faculty of Sciences

a. First Year, Second Year & Third Year	4,000/-
b. Fourth, Fifth	7,000/-

- B) Faculty of Engineering, Pharmaceutical Sciences, Medicine, Ayurvedic Medicine,
Homeopathy, Management (P.C) **

a. First Year, Second Year & Third Year	5,000/-
b. Fourth, Fifth	7,000/-

If re-registration is granted : The candidate is required to pay tuition fee for minimum four terms i.e. two calendar years with the rate of fourth year.

(* N.P.C - Non Professional course , ** P.C – Professional course)

General Conditions :

1. i. A student who has registered after 22-8-2008 for M.Phil / Ph.D. in the College/Institute (Research place) shall pay 100% (hundred percent) tuition fee to the College/Institute (Research place). The examination fee for Thesis and Dissertation will be paid by the student to University through the College/Institute.
- ii. Notwithstanding anything provided otherwise, the Tuition fee and Laboratory fee are prescribed for the students from the State of Maharashtra. The students who are from outside the State of Maharashtra will have to pay double the Tuition fee & Laboratory fee. Fees for N.R.I., foreign Nationals, Person of Indian Origin are five times the fees that is prescribed for the students from the State of Maharashtra. Fees for the children of Indian workers from Gulf and South East Asia and SAARC Countries (including Afghanistan) are three times that is prescribed for the students from the State of Maharashtra.
- iii. The Tuition and Laboratory fee will be increased after every five years.

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- (2) Library fee of Rs: 1,000/- Per annum for all courses to be paid at the place of research work.
- (3) Laboratory Fee of Rs. 2,000/- per annum, for the courses for which practicals are required to be paid at the place of research work.

For the definition of Professional course/Non-Professional course, Foreign Nationals, P.I.O., International Students, N.R.I. Please see Appendix A.

- (4) Registration Fee Rs. 500/-
(for Ph.D. courses under All Faculties) at the time of Registration and Re-registration if any)
- (5) Synopsis Fee Rs.600/-
At the time of submission of synopsis, it is necessary to submit the thesis within the period of 6 months from the date of payment of the synopsis fee. Otherwise fee of Rs. 1,000/- per month shall be charged for 7th, 8th, 9th & 10th month each. If student fails to submit thesis within the period of 10 months from the date of submission of synopsis fees, he may resubmit the synopsis along with fee of Rs. 500/- provided his period of registration is not over.
- (6) The research students whose place of research is other than university department has to pay Rs.1000/- for conduct of viva-voce in the respective university department.
- (7) Thesis Dispatch charges per student to be paid at the time of submission of thesis
A. Within India Rs. 800 /- B. Outside India Rs. 1500 /-
- (8) The colleges/institutes running M.Phil and Ph.D. courses be instructed to pay the University share of the other fees as shown in Table 1, Appendix B on page no. 15 & 16 of the said Order.
- (9) Since the expenditure on the evaluation of the thesis of M.Phil & Ph.D. and viva voce is met with through University budget, Additional expenditure incurred towards dispatch of the thesis and the expenditure towards TA/DA of the examiner be born by the respective centre.

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**M. Phil
TUITION FEE :**

(A)

Sr. No.	Name of the Faculty & Courses	Tuition Fee Rs.
1.	Arts, Fine Arts & Mental Moral & Social Sciences M.Phil. Per sem.	1500/-
2.	Commerce M.Phil. Per Sem.	1500/-
3.	Science M.Phil. Per Sem.	2000/-
4.	Education & Physical Education M.Phil. Per Sem.	1500/-

If student is unable to submit his dissertation within period of three years from the date of Registration, Fee of Rs.200/- shall be charged for every six months in fourth and fifth year. If student submit his dissertation after five years, he may be allowed to submit the dissertation in sixth or seventh year. In such a case, he/she will have to pay fee of Rs.1200/- for each year.

B)

**SPECIFIC OTHER FEES THAT WILL BE CHARGED BY THE
COLLEGE/INSTITUTE/UNIVERSITY DEPARTMENT/CENTRE/SCHOOL**

Sr.No.	Particulars of Fee	Course	Amount	Condition
1.	Registration fee	M.Phil.	100/-	
2.	Library fee	M.Phil.	500/-	
3.	Laboratory fee	M.Phil.	1000/-	Courses for which laboratory work is necessary
4.	Synopsis submission fee	M.Phil.	300/-	To be paid at the time of submission of synopsis Dissertation

(C) Other Fees : (Per Year) for Ph.D & M.Phil Student

Sr.No.	Head of the Fees	Non-Professional Courses (Rs.)	Professional Courses (Rs.)
1	Gymkhana	100	100
2	Students' Welfare Fund	50	100
3	Development Fee	125	250
4	Disaster Management	20	20
5	Computerization Fee	30	50
6	Students Safety Insurance	02	02
7	Student Aid Fund	25	25
	Total	352	547
8 Pro-rata Contribution to Ashwamegh- As decided by Govt. of Maharashtra			

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TABLE - I
TUITION & LAB FEE PRESCRIBED BY THE GOVERNMENT FOR
AIDED COURSES: (Admissions are made by the Colleges/ Institutions/ University).

Faculty	Course	TUITION Fee - Rs	Faculty	Course	LAB Fee -Rs
1. Arts & Fine Arts Mental, Moral & Social Sciences	B.A.	800	Arts, Fine Arts & Applied Arts/ MM & SS	a)B.A. (Where the lab.work is prescribed)	125
				b)*B.A.(F.Y.,S.Y., T.Y.) Vovational Courses	--
	M.A.	1000		M.A.	--
			M.A/M.Sc Geog./ Maths / Psychology/ Statistics		500
2. Commerce	B.Com.	800	Commerc e	F.Y.B.Com	40
				S.Y.B.Com	80
				T.Y.B.Com	120
	M.Com	1000		M.Com	--
3. Science	B.Sc.	800	Science	a)B.Sc.(Other than Computer science & Applied course(s))	125
				b)*B.Sc.(F.Y.,S.Y., T.Y.) Vocational Courses	--
	M.Sc. (Conventional)	1000		M.Sc. (Other than Applied Science and Computer Courses)	600
4. Law	I.LL.B. Three	1500			
	II LL.B. Year	2000			
	III LL.B. Law Course	2500			
	I. B.S.L. New Five	1500			
	II. B.S.L. Years Law	1500			
	III.B.S.L. Course	1500			
IV YEAR)	2000				
V YEAR)	2500				

The fees of the following courses shall be as prescribed by the state Government /competent Authority / Fee regulatory Authority from time to time: 1.Engineering 2. Architecture 3. Pharmacy 4. Hotel Management & Catering Technology 5.Management. 6) Education 7) Physical Education 8) Medicine 9) Ayurvedic Medicine 10) Homeopathy

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**TABLE - 2
TUITION & LAB FEES FOR UNAIDED COURSES:**

Sr.No	Name of the Faculty & Courses	Tuition Fee Rs.	Laboratory Fee Rs.
1.	Arts Fine Arts & M.M.& S.S.		
(i)	B.A. (F.Y./S.Y./T.Y.)	3000	--
(ii)	(a) B.A. (Performing Arts)Gurukul Pattern Dance/Drama/Music	10000	2000
(iii)	(b) B.A. (Fine Arts including Applied Arts) Painting,Sculpture & Drawing etc.	25000	5000
(iv)	B.A Vocational Courses (F.Y. S.Y. T.Y) +	2000	2500
(v)	Bachelor of Lib. & Information Sci.	10000	-
(vi)	Bachelor of Communication & Journalisum	7000	-
(vii)	(a) M.A. (Performing Arts)Gurukul Pattern Dance/Drama/Music	15000	4000
(viii)	(b) M.A. (Fine Arts including Applied Arts) Painting,Sculpture & Drawing etc.	33000	10000
(ix)	M.A. (All Subjects)	4000	-
(x)	M.Lib. & Information Sci- }		-
(xi)	Master of Communication & Journalisum }		-
(xii)	Master of Mass Relations (M.M.R.) }	10000	-
(xiii)	Master of Social Work (M.S.W.) }		--
(xiv)	Diploma Course other than Foreign Language (P.G.)	4500	-
(xv)	Diploma Course other than Foreign Language (U.G.)	3000	-
(xvi)	Certificate Course (other than Foreign Languages)	2500	-
(xvii)	Foreign Languages Intensive Courses i. Diploma	3500	
	ii. Advanced Diploma	4500	
	iii. Special Diploma	5000	
	iv. Certificate Course	3000	
	Regular Courses i. Special Dip/cert in any Foreign Language	4500	
	ii. Advanced Diploma in any Foreign Language	4000	
	iii. Diploma in any Foreign Language	3000	
	iv. Certificate Course in any Foreign Language	2500	
	v.Special cert.course in any foreign Lanaguage	4500	
(xviii)	Diploma Course in Journalism	3000	450
(Xix)	Bachelor of Oriental Learning	6000	-
(Xx)	MA/M.Sc Masters Programme in Development Planning & Administration	10000	-
(Xxi)	Master of Oriental Learning	10000	-
(Xxii)	M.A(Geography, Maths,Statistics,Psychology)	8000	2000
(xxiii)	Bachelor in Home Science	3000	-

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	Commerce	Tuition Fee Rs.	Laboratory Fee Rs.
i.	B.Com. (F.Y./S.Y./T.Y.)	3000	300
ii.	B.com Vocational course (F.Y./S.Y./T.Y.) +	2000	2500
iii.	M.Com.	4000	-
iv.	Diploma Course (P.G.)	4500	-
	Diploma Course (U.G.)	3000	-
v.	Certificate Course.	2500	-
vi.	B.C.A	10000	8000
Vii	B.B.A / B.B.M.	11000	2000
Viii	M.C.A.	8000	15000
Ix	M.Com (e-Commerce)	4000	6000
3.	Science		
i.	B.Sc. (F.Y./S.Y./P.Y.) other than Computer Science	4000	8000
ii.	B.Sc (F.Y./S.Y./T.Y.) Vocational course +	4000	8000
iii.	M.Sc-(Chemistry, Physics, Botany, Zoology, Geology)	8000	12000
iv.	M.Sc- Microbiology	8000	20000
v	M.Tech Other than computer & applied course	8000	12000
vi	M.Sc.(Geography, Maths, Statistics, Psychology)	8000	2000
vii.	M.Sc. (other than Computer & applied Science.)	8000	12000
viii	Diploma Course (P.G.)	4500	-
	Diploma Course (U.G.)	3000	-
ix	Certificate Course	2500	-
4.	Education & Physical Education		
i.	M.Ed. (General)	20000	-
ii.	M.Ed. (Part time) Per vacation	6000	-
iii	Diploma Course (P.G.)	4500	-
iv	Diploma Course (U.G.)	3000	-
v	Certificate Course	2500	-
vi	M.Ed Education interdisciplinary	6000	-
5.	Law		
i.	LL.M/ M.L.L. & L.W.	9000	-
ii.	Diploma Course (P.G.)	4500	-
	Diploma Course (U.G.)	4500	-
iii.	Certificate Course	4500	-
iv.	LL.B (3 Year)(1 st , 2 nd , 3 rd)	3000	-
v.	LL.B (5 Year)(1 st , 2 nd , 3 rd , 4 th , 5 th)	3000	-
vi.	LL.B General (2 Year) (1 st , 2 nd)	3000	-
vii.	Bachelor of Social Legal Science	3000	-
6.	Management		
i.	B.Sc. Hospitality Studies	40000	30000

(for Self Supporting Courses at University Centers, refer to circular No.227 / 2007)

+ fee for B.A B.Sc B.Com (FY SY TY) Vocational courses shall be charged only after stoppage of UGC Grant.

Note: For the first Year B.Sc Course, for one subject with two theory papers and one practical (for one un-aided course), the laboratory fees to the tune of Rs.3000/- shall be charged and for Second and Third Year B.Sc., for one subject with two theory papers and one practical (for one un-aided course), the laboratory fees to the tune of Rs. 4000/- shall be charged.

[Note : U.G. - Under Graduate , P.G. - Post Graduate, M.M. & S.S. - Mental Moral & Social Sciences]

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TABLE - 3

TUTION FEE & LAB FEE FOR COMPUTER AND APPLIED COURSES :

Faculty	Tuition Fee	Laboratory Fee
	Rs.	Rs.
Science	6000	12000
(1) B.Sc, (Computer Science) F.Y./S.Y./T.Y		
(2) B.Sc (Biotechnology)	6000	18000
(3) B.Sc (Bioinformatics) and similar other courses	6000	12000
(2) B.Sc. (Applied Course)	8000	20000
(3) M.Sc. Computer Science	8000	20000
(4)M.Sc. (Applied Courses)		
i. Applied Advance Electronics/.Electronic science	8000	12000
ii. Bio-Techchnology	8000	32000
iii. Analytical Chemistry	8000	12000
(Technical)		
iv. Drug Chemistry	8000	12000
v. Health Science	8000	12000
vi. Petro.Tech.	8000	12000
vii. Polymer Science	8000	12000
viii. Instrumentation	8000	12000
ix. Bioinformatics	8000	12000
x. Such Other Applied Course(s)	8000	12000
xi. M.Sc (Tech)	8000	12000
(5) Environmental Science (Sponsored Student)	8000 16000	12000 24000
(6) Master of Computer Application	8000	20000
(7) Communication Studies	8000	12000
(8) Advanced P.G.Diploma	8000	10000

(for Self Supporting Courses at University Centers, refer to circular No.227 / 2007)

TABLE-04
Tuition Fee, Laboratory Fee, for course(s) with Credit System

			Tuition Fee Per Credit
a)	Tuition Fee per credit for Aided Non Professional Courses		Rs.50/- @
b)	Tuition Fee per credit for Aided Professional courses		Rs.100/- @
c)	Laboratory Fee / Field Work per semester (wherever laboratory / field work is prescribed)		Rs.1500/- @ / N.P.C* Rs.3000/- @ / P.C**
d)		<u>Fees for N.R.I., foreign National & PIO should be 5 times and for other State students Tuition & Lab fee 2 times the prescribed fee</u>	
e)	For Students appearing for the courses from other than the parent department (from where minimum 75% of the total credits are offered) the tuition fees will be charged as under per credit	Tuition Fee (to be paid at other dept.)	Laboratory Fee / Field Work per semester (wherever laboratory / field work is prescribed)
	For Aided Non Professional Courses	Rs. 50/-	Rs. 800/-
	For Aided Professional Courses	Rs. 100/-	Rs. 500/-
	For Self Supporting Non Professional Courses	Rs. 100/-	Rs. 1500/-
	For Self Supporting Professional Courses	Rs. 250/-	Rs. 3500/-

*N.P.C- Non Professional Course

**P.C- Professional Course

@ The Parent Department will Charge Fees for 100 Credits irrespective of whether student avails 25 % credit from the same department or other.

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General Conditions :-

1. Notwithstanding anything provided otherwise, the Tuition fee, Laboratory fee are prescribed for the students from the State of Maharashtra. The students who are from outside the State of Maharashtra will have to pay double the Tuition & Laboratory fee. Fees for the N.R.I., Foreign Nationals, Person of Indian Origin are five times the fees that is prescribed for the students from the State of Maharashtra. Fees for the children of Indian Workers from Gulf and South East Asia & SAARC Countries (including Afghanistan) are three times that is prescribed for the students from the State of Maharashtra.
2. The Tuition and Other fees, if any as prescribed by the State Government for aided and unaided professional and non-professional courses from time to time will supersede the fees prescribed for such courses in the ordinance(s). The Colleges/Institution/University Department/Centre/ School will charge only fees prescribed by the State Government.
3. This fee structure is for five years. There should not be any increase in the fees of unaided courses.
4. The University/ College/ Recognized Institute may charge reasonable fee for the following services if rendered to the students.
Students activities such as annual social gathering, debating, magazine, prospectus, I. card, journal, seminar, test, tutorial, workshop, study course material, internet, e.mail, maintenance of equipment, training and placement, study tour etc.
5. A demand draft of Registration Fee, Development Fee, Computer Fee, Student Welfare Fund and any other fee in which the University has a share shall be remitted to the University by the College/Institute on or before 31st October or within one month from the last date of admission whichever is later. The result of the students or concerned college may be kept in reserve till the whole of the amount is received.
6. The Examination fee for Thesis and Dissertation will be paid by the student to the University through the College/Institute.
7. Development Fee is to be charged from the students only in case of degree/diploma (UG/PG), if the course is of one year or more than one-year duration. Development Fee is not to be charged for Certificate course(s).
8. Casual student desirous of attending Lectures/ Practicals for any course other than credit course will have to pay at least 25% (twenty five per cent) of Tuition fee and Laboratory fee as prescribed unless otherwise specified. For Casual Students the tuition fees per credit and Lab fees will be decided by corresponding department committee or equivalent authority. Casual students will be issued only certificate of attendance and no other certificate.

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- 9 The annual Tuition fee, Development Fee, Laboratory Fee prescribed is the ceiling for such fees to be charged by the College/Institute/University Department/Centre/School. Less fee other than prescribed may be charged by the College/ Institute/University Department/Centre/ School provided it does not lead to unfair competition and violate the provisions of the Maharashtra Universities Act, 1994.
- 10 Tuition fee, Laboratory fee for Degree, Master's Degree, Diploma, Certificate course(s) that may be instituted by the University under the respective faculties will be the same as is prescribed in the Ordinance(s) unless otherwise specified by the University/ State Government/ Competent Authority.
- 11 Laboratory fee charged to students of F.Y.,S.Y.,T.Y.B.Com. will have to be utilized exclusively to conduct practicals, purchase of equipments, arrangement of field/industrial visits and field work.
- 12 Wherever are prescribed by the State Government , the College/Institute/University Department/ Centre / School, charge only those fees and not fees prescribed by the University except fees which are to be shared with the University.
- 13 Wherever Library, Development and other fees are prescribed by the State Government, the College/Institute/University Department/Centre/School, shall charge only those fees and not fees prescribed by the University except fees which are to be shared with the University.
14. The other fees if any is prescribed by the State Government for aided and unaided Professional and non-professional courses from time to time will supersede the fees prescribed for such courses in the ordinance(s). The College/Institution/University department/Centre/School will charge only fees prescribed by the State Government.
15. University Examination fee, Library fee etc. for Degree, Master's Degree, Diploma, Certificate course(s) that may be instituted by the University under the respective faculties will be the same as is prescribed in the Ordinance(s) unless otherwise specified by the University/State Government/ Competent Authority.
16. The Development Fee and other fees prescribed is the ceiling for such fees to be charged by the College/Institute/University Department/ Centre/School. Less fee other than prescribed may be charged by the College/Institute/University Department/Centre/School provided it does not lead to unfair competition and violate the provisions of the Maharashtra Universities Act, 1994.

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17. Tuition fee for reappeared students should be charge per credit as prescribed, and for reappearing in lab course Lab. Fee at least 25% of prescribed fee according to the circular.
18. Lab Deposit, Library Deposit and caution money will be reasonably determined and charged by each department/college. For these deposits separate receipt be given.
19. The Vice-Chancellor shall be the competent authority to interpret the provisions of the Ordinances concerning all types of fees and charges. In case there is any dispute regarding interpretation of the provisions of an amount of fee to be paid, the Vice-Chancellor shall interpret the provisions of the concerned Ordinance(s) and his decision shall be final.
20. If any difficulty arises in giving effect to the provisions of Ordinances/Rules concerning fees and charges, the Vice-Chancellor may by order, issue necessary directions not inconsistent with the objects and purposes of these rules which appear to be necessary or expedient for the purpose of removing the difficulty.

Appendix B:

**TABLE-I
OTHER FEES FOR NON-PROFESSIONAL COURSES (DEGREE/DIPLOMA)
Sharing and Non-Sharing basis**

Sr. No.	Head of the Fees	Other fees for U.G.(Degree /Diploma) Courses			Other fees for P.G.Courses Degree/Diploma/Adv. Diploma		
		College /Instit./ Dept. share Rs.	University share Rs.	Total Rs.	College /Instit./ Dept. share Rs.	University Share Rs.	Total Rs.
1.	Gymkhana	80/-	20/-	100/-	80/-	20/-	100/-
2.	Student Welfare Fund	30/-	20/-	50/-	30/-	20/-	50/-
3.	Medical Examination (For 1st Year Student of U.G. classes only)	20/-	10/-	30/-	0	0	0
4.	Development Fee	100/-	25/-	125/-	100/-	25/-	125/-
5.	Pro-rata Contribution for Ashwamegh	As decided by Govt. of Maharashtra					
6.	Disaster Management	10/-	10/-	20/-	10/-	10/-	20/-
7.	Computerization Fee	25/-	5/-	30/-	25/-	5/-	30/-
8.	Registration Fee	25/-	--	25/-	--	25/-	25/-
9.	Students safety Insurance	--	2/-	2/-	--	2/-	2/-
10.	Admission fee	20/-	--	20/-	30/-	--	30/-
11.	Library fee	100/-	--	100/-	125/-	--	125/-
12.	Student aid fund	10/-	--	10/-	25/-	-	25/-

Note: Wherever the Govt. prescribes a fee under a particular item/head and University prescribes the fee under similar head or item, the College/Institute will charge only the fee prescribed by the State Govt. and not by the University. The College/Institute will charge fee prescribed by the University under particular head / item which is not prescribed by the Govt.

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TABLE-I

OTHER FEES FOR PROFESSIONAL COURSES (OTHER THAN THOSE PRESCRIBED BY THE STATE GOVERNMENT ON SHARING/NON-SHARING BASIS :

Sr. No.	Head of the Fees	Other Fees for U.G. Courses			Other Fees for P.G. Courses		
		College/Insti./Uni./Dept. Share Rs.	University Share Rs.	Total Rs.	College Insti./Uni. Dept. Share Rs.	University Share Rs.	Total Rs.
1.	Gymkhana	80/-	20/-	100/-	80/-	20/-	100/-
2.	Student Welfare Fund	80/-	20/-	100/-	80/-	20/-	100/-
3.	Medical Examination (For First Year)	20/-	10/-	30/-	--	--	--
4.	Development Fee	200/-	50/-	250/-	200/-	50/-	250/-
5.	Pro-rata Contribution for Ashwamegh	As decided by Govt. of Maharashtra					
6.	Disaster Management	10/-	10/-	20/-	10/-	10/-	20/-
7.	Computerization Fee	30/-	20/-	50/-	30/-	20/-	50/-
8.	Registration Fee	25/-	--	25/-	--	25/-	25/-
9.	Students safety insurance	--	2/-	2/-	--	2/-	2/-
10.	Admission Fee	20/-	--	20/-	30/-	--	30/-
11.	Library Fee	100/-	--	100/-	200/-	--	200/-
12.	Student Aid Fund	10/-	--	10/-	25/-	--	25/-

Note: Wherever the Govt. prescribes a fee under a particular item/head and University prescribes the fee under similar head or item, the College/Institute will charge only the fee prescribed by the State Govt. and not by the University. The College/Institute will charge fee prescribed by the University under particular head / item which is not prescribed by the Govt.

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TABLE-III
Registration Fee & Other fees for course(s) with Credit System

a)	Registration Fee per semester	Rs.25/- N.P.C.* Rs.25/- P.C.**
b)	Casual Student has to pay a) Registration fee	Rs.25/-

* NPC - Non Professional Courses

** PC - Professional Courses

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TABLE-IV**ELIGIBILITY FEE**

A Student passing qualifying examination and seeking first time admission to any Degree/Diploma/Certificate course (s) (U.G./P.G.), will have to pay eligibility fee as under :

Sr. No.	Particulars	Non-professional	Professional
		Rs.	Rs.
1	From within the State of Maharashtra	100	200
2	From outside the State of Maharashtra and Migrating to Pune University	200	300
3	From any foreign country (Out of India) and migrating to Pune University (NRI / Foreign Citizen-Foreign National, P.I.O)	500	1000
4	A Student passing qualifying examination from Pune University and seeking admission to second degree/diploma/ certificate U.G./P.G. of our University and is		
a)	Domicile of Maharashtra	100	200
b)	Domicile of other States	200	300
c)	NRI/Foreign Citizen/ Foreign National, P.I.O.	500	1000
5	Eligibility fee for issue of provisional eligibility certificate		
	For (1)	100	200
	and for (2) & (3)	300	500

- Administrative charges for late submission of required document(s) will be Rs.300/- for Non-professional course(s) & Rs.500/- for Professional course(s) up to 30 days from last date prescribed for submission of document(s).

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TABLE-V
Fees For External Registration,
Class Improvement & Other Fees

Sr. No.	Courses	Registration Fee Rs.
I	External Registration fee for	
a.	B.A./ B.Com.	500
b.	M.A. / M.Com.	600
c.	LL.M / M.Sc	600
II	Class Improvement for	
a.	B.A./ B.Com.	600
b.	M.A. / M.Com.	800
c.	LL.M / M.Sc *	800
III	Other Fees for External students	
a.	Duplicate Registration Card	100
b.	Bonafide Certificate (Regular & External)	85
c.	Change of Subject	200
d.	Disaster Fund	20
IV	Transference Certificate Regular & External students	
a.	Within 6 months from the date of declaration of result	60
b.	Between 6 months to 12 months from the date of declaration of result	100
c.	After 12 months from the date of declaration of result	200
d.	Migration Certificate	200

Note :-

1. Administrative Charges for late submission of document (s) will be Rs.150/- up to 30 days from the last date prescribed for submission of documents for External Registration, class improvement.
2. If any Diploma/Certificate course is instituted externally, the Registration fee will be Rs.100/- and Eligibility fee Rs.50/-.
3. Registration Fee for students domicile of other States will have to pay double the fee as prescribed for students domiciled within Maharashtra State as shown above in the statement
4. The fees for the items other than mentioned above such as Examination Fee, Passing Certificate, ... Statement of Marks, CAP etc. will be as prescribed for regular students.

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Table VI**Revised Fees for the Non -aided Courses to be conducted by the Affiliated Colleges.**

Sr.No	Name of the Course	Tuition Fees Rs.	Laboratory Fees Rs.
1.	M.SC (Chemistry, Physics,Electroics, Botany, Zoology, Environmental, Communication Studies, Geology, M.Sc Tech Biodiversity)	8,000/-	12,000/-
2	M.A/M.Sc (Geography, Mathematics, Statistics, Psychology)	8,000/-	2,000/-
3	M.Sc (Microbiology/Computer) M.C.A / B.Sc Applied	8,000/-	20,000/-
4	M.Sc Biotechnology	8,000/-	32,000/-
5	First/Second /Third Year Computer Science	6,000/-	12,000/-
6	First/Second/Third Year Biotechnology	6,000/-	18,000/-
7	A) First Year B.Sc	4,000/-	8,000/-
	B) Second / Third Year B.Sc	4,000/-	8,000/-
8	B.C.A	10,000/-	8,000/-
9	B.B.A	11,000/-	2,000/-
10	B.B.M	11,000/-	2,000/-
11	First/Second/Third Year Arts	3,000/-	-----
12	First Second/Third Year Commerce	3,000/-	300/-
13	M.A.	4,000/-	-----
14.	M.Com	4,000/-	-----

Note:- University Order Ref.No PGS/ 579 dtd 21-5-2008 is revised.

The revised fees mentioned in the above table shall be applicable to the students admitted to the first, second & third year of the courses in the academic year 2010-11 and onwards.

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Table VII
Rules for Refund of Fees

1. Cancellation of admission before the commencement of the course – It is resolved that the courses which come under the jurisdiction of DTE, Scheme of refund of fees should be as follows :

Cancellation charges and Refund of Tuition, Development and other fees for the admissions secured through CAP : The candidate who has been provisionally admitted through CAP may cancel admission by submitting an application in duplicate, and may request for refund of fees. The cancellation charges and refund of fees as applicable shall be made in due course by the respective institute. It is made clear that such application for cancellation will be considered if and only if the admission is taken provisionally through CAP by paying the prescribed tuition fee in full and by submitting original documents as mentioned in these rules. Refund of tuition fees and other fee to be made after deduction of the cancellation charges after allotment after EACH ROUND OF ALLOTMENT/ADMISSION is as shown below :

Sr.	Category	Period and amount of cancellation charges		
		Upto 10 days from the last date of reporting for allotment as per schedule (excluding the last date of reporting)	From 11 th day upto 20 days from the last date of reporting for allotment as per the schedule (excluding the last date of reporting)	After 20 days from the last date of reporting for allotment as per schedule (excluding the last date of reporting)
1.	All the candidates excluding Foreign/Nationals Persons of Indian Origin etc.	20% of the tuition, Development and other fees	50% of the tuition, Development and other fees	100% of the tuition, Development and other fees
2.	50% refund of tuition, development and other fee against cancellation of admission taken against the seats for Foreign Nationals/Persons of Indian Origin etc. is permissible up to 20 days from the date of their admission. After 20 days from the date of their admission, candidates are not eligible for any refund of tuition, development and other fees.			

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2. For the courses which do not come under the jurisdiction of DTE e.g. B.A., B.Sc., B.Com, M.A., M.Com, M.Sc, LL.B., L.L.M. etc. – Cancellation of admission before the commencement of courses of the relevant academic year as per the notification issued by UGC, New Delhi dated 23rd April, 2007.

For the candidates who cancel their admissions before starting the course for the relevant academic year- His entire fee after deduction of processing fee of not more than Rs. 1000/- shall be refunded to the student by the University/concerned Institution.

If the student cancel his admission after the course is started following scheme will be adopted for refund of total fees :

Sr. No.	Time of Cancellation	Vacant seat has been filled by another candidate before last date – amount to be deducted
1.	From 1 st day to 10 days (first day is inclusive) from the date of commencement of the course	20% of the total fees
2.	From 11 th to 30 th days from the date of commencement (first day is inclusive) of the course	40% of the total fees
3.	After 30 days (First day is inclusive)	100% of the total fees

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Table VIII

M.Sc.(PPR)
M.Sc (Partly by paper , Partly by research)

Sr.No		Rs.
1	Admission Fee	1500/-
2	Synopsis Fee	300/-
3	Desertation Fee	600/-

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GH'D
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UNIVERSITY OF PUNE



ORDER

WHEREAS the University constituted a Committee on 13.4.2010 under the Chairmanship of Dr. V.B. Gaikwad to make recommendations as regards the revision of fee structure for the unaided courses conducted by the University and the affiliated colleges of the University.

AND WHEREAS the Management Council of the University, in its meeting held on 27th August, 2010 approved the recommendations of the said Committee as regards the revised fee structure.

AND WHEREAS the Management Council of the University, in its meeting held on 29th November, 2010 authorized the Vice-Chancellor to make applicable the amendments made to the revised fee structure recommended by the said Committee, from the academic year 2011-12.

AND WHEREAS the revised fee structure for the unaided courses are required to be made applicable w.e.f. the academic year 2011-12.

AND WHEREAS it will take some time to revise the Ordinance in this respect and submit the same to the Hon'ble Chancellor under Section 54(4) of the Maharashtra Universities Act, 1994.

THEREFORE, I, Dr. Raghunath R. Shevgaonkar, Vice-Chancellor of the University of Pune, by and under the powers vested in me under Sub-section 8 of Section 14 of the Maharashtra Universities Act, 1994, hereby issue the following directives:


1. The revised Tuition, Laboratory Fees and other fees for the Under-graduate and Post-graduate unaided Courses of the University and affiliated colleges as mentioned in Appendix A and B shall be made applicable to the students seeking admission to the first year of the courses in the academic year 2011-2012 and onwards.

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2. The revised fee structure as mentioned in Appendix A and B shall not be applicable to the Courses for which the Tuition Fees Committee of the State Government is authorized to decide the fees.
3. The student who has taken admission to the Courses in the academic year 2010-11 shall have to pay fees as per the Order No. PGS/7852, dated 23.12.2009.

This Order shall remain in force till the Ordinance in respect of the revised Tuition, Laboratory and other Fees as mentioned above, is framed by the University.

Ref. No.: PGS/542
Date: 17.2.2011


(Dr. R.K. Shevgaonkar) 24/3/11
Vice-Chancellor

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APPENDIX A

The revised Tuition Fees, Development Fees, Laboratory Fees, Other Fees, Eligibility Fees, External Registration Fees and Other Fees for Under-graduate and Post-graduate courses of the University with effect from the academic year 2011-2012 shall be as under.

The provisions of this Ordinance supersedes the similar provisions of existing Ordinance(s) for the matters specified below :

DEFINITIONS :

i) Professional Course: means & includes

Courses conducted in all Professional faculties, Engineering including Architecture, Print Administration, Pharmacy, Management, Computer, Town Planning, Applied Arts, Law, Education, Physical Education, Applied Courses in Science such as Bio-Informatics, Bio-Technology, Health Sciences, Environmental Sciences, Electronics or such other courses designated by the University as Applied Courses, or Professional courses conducted in the faculty of Medicine including Dentistry, Nursing, Physiotherapy, Ayurved including Unani, Homeopathy and such other Course(s) designated by the University/Maharashtra University of Health Sciences, State Government and such other course(s) as may be designated to be so by the State Government, University Grants Commission or Statutory Council such as (AICTE, M.C.I., B.C.I., Nursing Council, C.C.I.M., C.C.H.M., Pharmacy Council, Council of Architecture) and any other Statutory Councils/Bodies, as Professional Courses.

ii) Non-Professional Course : means & includes

1. Courses conducted in the faculties of Arts and Fine Arts (excluding Applied Arts), Mental, Moral and Social Sciences including Bachelor and Master's Degree in Social Work, Communication and Journalism, Commerce (excluding BBA, BCA & BBM), Science (excluding Applied and Computer Science courses), Course in Home Science as Non-Professional course.

iii. (a) Foreign National : means a citizen of any country other than India.

- (b) Person of Indian Origin (PIO) : Means a Person who is citizen of other countries (except Pakistan and Bangladesh) who at any time held an Indian passport, or who or either of his parents or any of his grand parents was a citizen of India by virtue of the provisions of the Constitution of India or Section 2 (b) of Citizenship Act, 1955 (Act No.57 of 1955).**

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iv. **International Student** : means an International student who possesses a foreign passport.

v. **Non-Resident Indian (NRI) (as per Income Tax Act, 1961):**

As per Income Tax Act, 1961, an individual is non-resident for income tax purpose, when he is "not a resident" or who is "not ordinarily resident". A person is treated as "not ordinarily resident" any of the following conditions is satisfied.

1. If he has not been resident in India in 9 out of 10 preceding years :

OR

2. If He has not been in India for a period of 730 days or more during the preceding 7 years.

A person, who is non-resident in India or not ordinarily resident, is taxed in India only for his income in India. He is not taxed in India for income abroad.

vi. (a) **Maharashtra State candidate** : means a Candidate passing SSC (Std. X) and Higher Education thereafter from the State of Maharashtra.

(b) **Maharashtra Domiciled candidates** : means a candidate should be domicile of the State of Maharashtra

vii. (a) **Candidate from Outside Maharashtra State** : means a candidate whose Domicile status is outside Maharashtra and has passed his qualifying examination from University outside Maharashtra. He will be eligible for admission as candidate from outside Maharashtra.

(b) A candidate whose Domicile Status is outside Maharashtra State, but who has passed his qualifying examination from a statutory University in the State of Maharashtra, but has passed his SSC or its equivalent examination from a recognized school, outside the State of Maharashtra, will be eligible for admission to an institution which lies in the jurisdiction of the University. He will be considered as candidate from outside Maharashtra State.

(c) A candidate whose Domicile status is outside Maharashtra and Who has passed his/her qualifying examination from Pune University but has passed his/her S.S.C. or equivalent examination from outside Maharashtra State, while filling in the application form for admission he/she should indicate their Domicile status as "other than Maharashtra"

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UNIVERSITY OF PUNE

Annexure - 1

FEEES FOR Ph.D. COURSE

Tuition fees for the courses under various faculties are as under :

- A) 1. Faculty of Arts and Fine Arts, Mental Moral and Social Sciences, Commerce (N.P.C)*
Education , Physical Education and Law (P.C) **

<u>Years of the Course</u>	<u>Fee Per Annum Rupees</u>
a. First Year, Second Year & Third Year	3,000/-
b. Fourth, Fifth	4,000/-

2. Faculty of Sciences

a. First Year, Second Year & Third Year	4,000/-
b. Fourth, Fifth	7,000/-

- B) Faculty of Engineering, Pharmaceuical Sciences, Medicine, Ayurvedic Medicine,
Homeopathy, Management (P.C) **

a. First Year, Second Year & Third Year	5,000/-
b. Fourth, Fifth	7,000/-

If re-registration is granted : The candidate is required to pay tuition fee for minimum four terms i.e. two calendar years with the rate of fourth year.

(* N.P.C - Non Professional course, ** P.C – Professional course)

General Conditions :

- i. A student who has registered after 22-8-2008 for M.Phil / Ph.D. in the College/Institute (Research place) shall pay 100% (hundred percent) tuition fee to the College/Institute (Research place). The examination fee for Thesis and Dissertation will be paid by the student to University through the College/Institute.
- ii. Notwithstanding anything provided otherwise, the Tuition fee and Laboratory fee are prescribed for the students from the State of Maharashtra. The students who are from outside the State of Maharashtra will have to pay double the Tuition fee & Laboratory fee. Fees for N.R.I., foreign Nationals, Person of Indian Origin are five times the fees that is prescribed for the students from the State of Maharashtra. Fees for the children of Indian workers from Gulf and South East Asia and SAARC Countries (including Afghanistan) are three times that is prescribed for the students from the State of Maharashtra.
- iii. The Tuition and Laboratory fee will be increased after every five years.

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- (2) Library fee of Rs. 1,000/- Per annum for all courses to be paid at the place of research work.
- (3) Laboratory Fee of Rs. 2,000/- per annum, for the courses for which practicals are required to be paid at the place of research work.

For the definition of Professional course/Non-Professional course, Foreign Nationals, P.I.O., International Students, N.R.I. Please see Appendix A.

- (4) Registration Fee Rs. 500/-
(for Ph.D. courses under All Faculties) at the time of Registration and Re-registration if any)
- (5) Synopsis Fee Rs.600/-
At the time of submission of synopsis, it is necessary to submit the thesis within the period of 6 months from the date of payment of the synopsis fee. Otherwise fee of Rs. 1,000/- per month shall be charged for 7th, 8th, 9th & 10th. 11th & 12th month each. If student fails to submit thesis within the period of 12 months from the date of submission of synopsis fees, he may resubmit the synopsis along with fee of Rs. 500/- provided his period of registration is not over.
- (6) The research students whose place of research is other than university department has to pay Rs.1000/- for conduct of viva-voce in the respective university department.
- (7) Thesis Dispatch charges per student to be paid at the time of submission of thesis other than submission fee :
A. Within India Rs. 800 /- B. Outside India Rs. 1500 /-
- (8) The colleges/institutes running M.Phil and Ph.D. courses be instructed to pay the University share of the other fees as shown in Table 1, Appendix B on page no. 15 & 16 of the said Order.
- (9) Since the expenditure on the evaluation of the thesis of M.Phil & Ph.D. and viva voce is met with through University budget, Additional expenditure incurred towards dispatch of the thesis and the expenditure towards TA/DA of the examiner be born by the respective centre.

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M. Phil
TUITION FEE :

(A)

Sr. No.	Name of the Faculty & Courses	Tuition Fee Rs.
1.	Arts, Fine Arts & Mental Moral & Social Sciences M.Phil. Per sem.	1500/-
2.	Commerce M.Phil. Per Sem.	1500/-
3.	Science M.Phil. Per Sem.	2000/-
4.	Education & Physical Education M.Phil. Per Sem.	1500/-

If student is unable to submit his dissertation within period of three years from the date of Registration, Fee of Rs.200/- shall be charged for every six months in fourth and fifth year.

B)

SPECIFIC OTHER FEES THAT WILL BE CHARGED BY THE
COLLEGE/INSTITUTE/UNIVERSITY DEPARTMENT/CENTRE/SCHOOL

Sr.No.	Particulars of Fee	Course	Amount	Condition
1.	Registration fee	M.Phil.	100/-	
2.	Library fee	M.Phil.	500/-	
3.	Laboratory fee	M.Phil.	1000/-	Courses for which laboratory work is necessary
4.	Synopsis submission fee	M.Phil.	300/-	To be paid at the time of submission of synopsis Dissertation

(C) Other Fees : (Per Year) for Ph.D & M.Phil Student

Sr.No.	Head of the Fees	Non-Professional Courses (Rs.)	Professional Courses (Rs.)
1	Gymkhana	100	100
2	Students' Welfare Fund	50	100
3	Development Fee	125	250
4	Disaster Management	20	20
5	Computerization Fee	30	50
6	Students Safety Insurance	10	10
7	Student Aid Fund	25	25
	Total	360	555
8 Pro-rata Contribution to Ashwamegh- As decided by Govt. of Maharashtra			

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TABLE - I
TUITION & LAB FEE PRESCRIBED BY THE GOVERNMENT FOR
AIDED COURSES: (Admissions are made by the Colleges/ Institutions/ University).

Faculty	Course	TUITION Fee - Rs	Faculty	Course	LAB Fee -Rs
1. Arts & Fine Arts Mental, Moral & Social Sciences	B.A.	800	Arts, Fine Arts & Applied Arts/ MM & SS	a) B.A. (Where the lab. work is prescribed)	125
				b) *B.A. (F.Y., S.Y., T.Y.) Vovational Courses	--
	M.A.	1000		M.A.	--
			M.A/M.Sc Geog./ Maths / Psychology/ Statistics		500
2. Commerce	B.Com.	800	Commerc e	a) F.Y.B.Com	40
				S.Y.B.Com	80
				T.Y.B.Com	120
		b) *B.Com. (F.Y., S.Y., T.Y.) Vovational Courses	--		
M.Com	1000		M.Com	--	
3. Science	B.Sc.	800	Science	a) B.Sc. (Other than Computer science & Applied course(s))	125
				b) *B.Sc. (F.Y., S.Y., T.Y.) Vocational Courses	--
	M.Sc. (Conventional)	1000		M.Sc. (Other than Applied Science and Computer Courses)	600
4. Law	I. LL.B. Three	1500			
	II LL.B. Year	2000			
	III LL.B. Law Course	2500			
	I. B.S.L. New Five	1500			
	II. B.S.L. Years Law	1500			
	III. B.S.L. Course	1500			
IV YEAR)	2000				
V YEAR)	2500				

The fees of the following courses shall be as prescribed by the state Government /competent Authority / Fee regulatory Authority from time to time: 1.Engineering 2. Architecture 3. Pharmacy 4. Hotel Management & Catering Technology 5.Management. 6) Education 7) Physical Education 8) Medicine 9) Ayurvedic Medicine 10) Homeopathy 11) Law

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TABLE - 2
TUITION & LAB FEES FOR UNAIDED COURSES:

Sr.No	Name of the Faculty & Courses	Tuition Fee Rs.	Laboratory Fee Rs.
I.	Arts Fine Arts & M.M.& S.S.		
(i)	B.A. (F.Y./ S.Y./ T.Y.)	3900	--
(ii)	(a) B.A. (Performing Arts)Gurukul Pattern Dance/Drama/Music	13000	2200
(iii)	(b) B.A. (Fine Arts including Applied Arts) Painting, Sculpture & Drawing etc.	32500	5500
(iv)	B.A Vocational Courses (F.Y. S.Y. T.Y) +	2600	2750
(v)	Bachelor of Library & Information Sci.	13000	-
(vi)	Bachelor of Communication & Journalisum	9100	-
(vii)	(a) M.A. (Performing Arts)Gurukul Pattern Dance/Drama/Music	19500	4400
(viii)	(b) M.A. (Fine Arts including Applied Arts) Painting, Sculpture & Drawing etc.	42900	11000
(ix)	M.A. (All Subjects)	5200	--
(x)	M.Lib. & Information Sci-	13000	-
(xi)	Master of Communication & Journalisum	13000	-
(xii)	Master of Mass Relations (M.M.R.)	13000	-
(xiii)	Master of Social Work (M.S.W.)	13000	--
(xiv)	Diploma Course other than Foreign Language (P.G.)	5850	-
(xv)	Diploma Course other than Foreign Language (U.G.)	3900	-
(xvi)	Certificate Course (other than Foreign Languages)	3250	-
(xvii)	Foreign Languages		--
	Intensive Courses		
	i. Diploma	4550	--
	ii. Advanced Diploma	5850	--
	iii. Special Diploma	6500	--
	iv. Certificate Course	3900	--
	Regular Courses		
	i. Special Dip/cert in any Foreign Language	5850	--
	ii. Advanced Diploma in any Foreign Language	5200	--
	iii. Diploma in any Foreign Language	3900	--
	iv. Certificate Course in any Foreign Language	3250	--
	v. Special cert.course in any foreign Lanaguage	5850	--
(xviii)	Diploma Course in Journalism	3900	540
(Xix)	Bachelor of Oriental Learning	7800	-
(Xx)	MA/M.Sc Masters Programme in Development Planning & Administration	13000	-
(Xxi)	Master of Oriental Learning	13000	-
(Xxii)	M.A(Geography, Maths, Statistics, Psychology)	10400	2500
(xxiii)	Bachelor in Home Science	3900	-

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2.	Commerce	Tuition Fee Rs.	Laboratory Fee Rs.
i.	B.Com. (F.Y./S.Y./T.Y.)	3900	345
ii.	B.com Vocational course (F.Y./S.Y./T.Y.) +	2600	2875
iii.	M.Com.	5200	-
iv.	Diploma Course (P.G.)	5850	-
	Diploma Course (U.G.)	3900	-
v.	Certificate Course.	3250	-
vi.	B.C.A	13000	9600
Vii	B.B.A / B.B.M.	14300	2300
Viii	M.C.A.	10400	16500
Ix	M.Com (e-Commerce)	5200	7200
3.	Science		
i.	B.Sc. (F.Y./S.Y./T.Y.) other than Computer Science	5200	9200
ii.	B.Sc (F.Y./S.Y./T.Y.) Vocational course +	5200	9200
iii.	M.Sc Chemistry	10400	15000
iii.	M.Sc- (Physics, Botany, Zoology, Geology)	10400	13800
iv.	M.Sc- Microbiology	10400	22000
v	M.Tech Other than computer & applied course	10400	13200
vi	M.Sc.(Geography, Maths, Statistics, Psychology)	10400	2500
vii.	M.Sc. (other than Computer & applied Science.)	10400	13200
viii	Diploma Course (P.G.)	5850	-
	Diploma Course (U.G.)	3900	-
ix	Certificate Course	3250	-
4.	Education & Physical Education		
i.	Diploma Course (P.G.)	5850	-
ii.	Diploma Course (U.G.)	3900	-
iii	Certificate Course	3250	-
5.	Law		
i.	Diploma Course (P.G.)	5850	-
ii.	Diploma Course (U.G.)	5850	-
iii.	Certificate Course	5850	-
6.	Management		
i.	B.Sc. Hospitality Studies	40000	30000

(for Self Supporting Courses at University Centers, refer to circular No.227 / 2007)

* fee for B.A B.Sc B.Com (FY SY TY) Vocational courses shall be charged only after stoppage of UGC Grant.

Note: For the first Year B.Sc Course, for one subject with two theory papers and one practical (for one un-aided course), the laboratory fees to the tune of Rs.3000/- shall be charged and for Second and Third Year B.Sc., for one subject with two theory papers and one practical (for one un-aided course), the laboratory fees to the tune of Rs. 4000/- shall be charged.

[Note : U.G. - Under Graduate , P.G. - Post Graduate, M.M. & S.S. - Mental Moral & Social Sciences]

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TABLE - 3**TUTION FEE & LAB FEE FOR COMPUTER AND APPLIED COURSES :**

Faculty	Tuition Fee	Laboratory Fee
	Rs.	Rs.
Science		
(1) B.Sc. (Computer Science) F.Y./S.Y./T.Y	8400	15000
(2) B.Sc (Biotechnology)	7800	21600
(3) B.Sc (Bioinformatics) and similar other courses	7800	13800
(4) B.Sc. (Applied Course)	10400	24000
(5) M.Sc. Computer Science	11200	25000
(6) M.Sc. (Applied Courses)		
i. Applied Advance Electronics/Electronic science	10400	13800
ii. Bio-Techchnology	10400	36800
iii. Health Science	10400	13200
iv. Petro.Tech.	10400	13800
v. Polymer Science	10400	13200
vi. Instrumentation	10400	13800
vii. Bioinformatics	10400	13800
viii. Such Other Applied Course(s)	10400	13200
(7) M.Sc (Tech)	10400	13800
(8) Environmental Science (Sponsored Student)	10400 16000	14400 24000
(9) MCA(Master of Computer Application)	11200	25000
(10) Communication Studies	10400	13200
(11) Advanced P.G.Diploma	10400	13000

(for Self Supporting Courses at University Centers, refer to circular No.227 / 2007)

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TABLE-04
Tuition Fee, Laboratory Fee, for course(s) with Credit System

			Tuition Fee Per Credit
a)	Tuition Fee per credit for Aided Non Professional Courses		Rs.50/- @
b)	Tuition Fee per credit for Aided Professional courses		Rs.100/- @
c)	Laboratory Fee / Field Work per semester (wherever laboratory / field work is prescribed)		Rs.1500/- @ / N.P.C* Rs.3000/- @ / P.C**
d)		Fees for N.R.I., foreign National & PIO should be 5 times and for other State students Tuition & Lab fee 2 times the prescribed fee	
e)	For Students appearing for the courses from other than the parent department (from where minimum 75% of the total credits are offered) the tuition fees will be charged as under per credit	Tuition Fee (to be paid at other dept.)	Laboratory Fee / Field Work per semester (wherever laboratory / field work is prescribed)
	For Aided Non Professional Courses	Rs. 50/-	Rs. 800/-
	For Aided Professional Courses	Rs. 100/-	Rs. 500/-
	For Self Supporting Non Professional Courses	Rs. 100/-	Rs. 1500/-
	For Self Supporting Professional Courses	Rs. 250/-	Rs. 3500/-

*N.P.C- Non Professional Course

**P.C- Professional Course

@ The Parent Department will Charge Fees for 100 Credits irrespective of whether student avails 25 % credit from the same department or other.

General Conditions :-

1. Notwithstanding anything provided otherwise, the Tuition fee, Laboratory fee are prescribed for the students from the State of Maharashtra. The students who are from outside the State of Maharashtra will have to pay double the Tuition & Laboratory fee. Fees for the N.R.I., Foreign Nationals, Person of Indian Origin are five times the fees that is prescribed for the students from the State of Maharashtra. Fees for the children of Indian Workers from Gulf and South East Asia & SAARC Countries (including Afghanistan) are three times that is prescribed for the students from the State of Maharashtra.
2. The Tuition and Other fees, if any as prescribed by the State Government for aided and unaided professional and non-professional courses from time to time will supersede the fees prescribed for such courses in the ordinance(s). The Colleges/Institution/University Department/Centre/ School will charge only fees prescribed by the State Government.
3. This fee structure is for five years. There should not be any increase in the fees of unaided courses.
4. The University/ College/ Recognized Institute may charge reasonable fee for the following services if rendered to the students.
Students activities such as annual social gathering, debating, magazine, prospectus, I. card, journal, seminar, test, tutorial, workshop, study course material, internet, e.mail, maintenance of equipment, training and placement, study tour etc.
5. A demand draft of Registration Fee, Development Fee, Computer Fee, Student Welfare Fund and any other fee in which the University has a share shall be remitted to the University by the College/Institute on or before 31st October or within one month from the last date of admission whichever is later. The result of the students or concerned college may be kept in reserve till the whole of the amount is received.
6. The Examination fee for Thesis and Dissertation will be paid by the student to the University through the College/Institute.
7. Development Fee is to be charged from the students only in case of degree/diploma (UG/PG), if the course is of one year or more than one-year duration. Development Fee is not to be charged for Certificate course(s).
8. Casual student desirous of attending Lectures/ Practicals for any course other than credit course will have to pay at least 25% (twenty five per cent) of Tuition fee and Laboratory fee as prescribed unless otherwise specified. For Casual Students the tuition fees per credit and Lab fees will be decided by corresponding department committee or equivalent authority. Casual students will be issued only certificate of attendance and no other certificate.

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- 9 The annual Tuition fee, Development Fee, Laboratory Fee prescribed is the ceiling for such fees to be charged by the College/Institute/University Department/Centre/School. Less fee other than prescribed may be charged by the College/ Institute/University Department/Centre/ School provided it does not lead to unfair competition and violate the provisions of the Maharashtra Universities Act, 1994.
- 10 Tuition fee, Laboratory fee for Degree, Master's Degree, Diploma, Certificate course(s) that may be instituted by the University under the respective faculties will be the same as is prescribed in the Ordinance(s) unless otherwise specified by the University/ State Government/ Competent Authority.
- 11 Laboratory fee charged to students of F.Y.,S.Y.,T.Y.B.Com. will have to be utilized exclusively to conduct practicals, purchase of equipments, arrangement of field/industrial visits and field work.
- 12 Wherever are prescribed by the State Government , the College/Institute/University Department/ Centre / School, charge only those fees and not fees prescribed by the University except fees which are to be shared with the University.
- 13 Wherever Library, Development and other fees are prescribed by the State Government, the College/Institute/University Department/Centre/School, shall charge only those fees and not fees prescribed by the University except fees which are to be shared with the University.
14. The other fees if any is prescribed by the State Government for aided and unaided Professional and non-professional courses from time to time will supersede the fees prescribed for such courses in the ordinance(s). The College/Institution/University department/Centre/School will charge only fees prescribed by the State Government.
15. University Examination fee, Library fee etc. for Degree, Master's Degree, Diploma, Certificate course(s) that may be instituted by the University under the respective faculties will be the same as is prescribed in the Ordinance(s) unless otherwise specified by the University/State Government/ Competent Authority.
16. The Development Fee and other fees prescribed is the ceiling for such fees to be charged by the College/Institute/University Department/ Centre/School. Less fee other than prescribed may be charged by the College/Institute/University Department/Centre/School provided it does not lead to unfair competition and violate the provisions of the Maharashtra Universities Act, 1994.

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17. Tuition fee for reappeared students should be charge per credit as prescribed, and for reappeari in lab course Lab. Fee at least 25% of prescribed fee according to the circular.
18. Lab Deposit, Library Deposit and caution money will be reasonably determined and charged each department/college. For these deposits separate receipt be given.
19. The Vice-Chancellor shall be the competent authority to interpret the provisions of the Ordinan concerning all types of fees and charges. In case there is any dispute regarding interpretation the provisions of an amount of fee to be paid, the Vice-Chancellor shall interpret the provisions the concerned Ordinance(s) and his decision shall be final.
20. If any difficulty arises in giving effect to the provisions of Ordinances/Rules concerning fees a charges, the Vice-Chancellor may by order, issue necessary directions not inconsistent with t objects and purposes of these rules which appear to be necessary or expedient for the purpose removing the difficulty.

Appendix B:

**TABLE-I
OTHER FEES FOR NON-PROFESSIONAL COURSES (DEGREE/DIPLOMA)
Sharing and Non-Sharing basis**

Sr. No.	Head of the Fees	Other fees for U.G.(Degree /Diploma) Courses			Other fees for P.G. Courses Degree/Diploma/Adv. Diploma		
		College /Instit./ Dept. share Rs.	University share Rs.	Total Rs.	College /Instit./ Dept. share Rs.	University Share Rs.	Total Rs.
1.	Gymkhana	80/-	20/-	100/-	80/-	20/-	100/-
2.	Student Welfare Fund	30/-	20/-	50/-	30/-	20/-	50/-
3.	Medical Examination (For 1st Year Student of U.G. classes only)	20/-	10/-	30/-	0	0	0
4.	Development Fee	100/-	25/-	125/-	100/-	25/-	125/-
5.	Pro-rata Contribution for Ashwamegh	As decided by Govt. of Maharashtra					
6.	Disaster Management	10/-	10/-	20/-	10/-	10/-	20/-
7.	Computerization Fee	25/-	5/-	30/-	25/-	5/-	30/-
8.	Registration Fee	25/-	--	25/-	--	25/-	25/-
9.	Students safety insurance	--	10/-	10/-	--	10/-	10/-
10.	Admission fee	20/-	--	20/-	30/-	--	30/-
11.	Library fee	100/-	--	100/-	125/-	--	125/-
12.	Student aid fund	10/-	--	10/-	25/-	--	25/-

Note: Wherever the Govt. prescribes a fee under a particular item/head and University prescribes the fee under similar head or item, the College/Institute will charge only the fee prescribed by the State Govt. and not by the University. The College/Institute will charge fee prescribed by the University under particular head / item which is not prescribed by the Govt.

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TABLE-II

OTHER FEES FOR PROFESSIONAL COURSES OTHER THAN THOSE PRESCRIBED BY THE STATE GOVERNMENT ON SHARING/NON-SHARING BASIS:

Sr. No.	Head of the Fees	Other Fees for U.C. Courses			Other Fees for P.G. Courses		
		College/Inst./Uni. Dept. Share Rs.	University Share Rs.	Total Rs.	College Inst./Univ. Dept. Share Rs.	University Share Rs.	Total Rs.
1.	Gymkhana ✓	80/-	20/-	100/-	80/-	20/-	100/-
2.	Student Welfare Fund ✓	80/-	20/-	100/-	80/-	20/-	100/-
3.	Medical Examination (For First Year)	20/-	10/-	30/-	--	--	--
4.	Development Fee ✓	200/-	50/-	250/-	200/-	50/-	250/-
5.	Pro-rata Contribution for Ashwamegh ✓	As decided by Govt. of Maharashtra					
6.	Disaster Management	10/-	10/-	20/-	10/-	10/-	20/-
7.	Computerization Fee ✓	30/-	20/-	50/-	30/-	20/-	50/-
8.	Registration Fee ✓	25/-	--	25/-	--	25/-	25/-
9.	Students safety insurance ✓	--	10/-	10/-	--	10/-	10/-
10.	Admission Fee ✓	20/-	--	20/-	30/-	--	30/-
11.	Library Fee ✓	100/-	--	100/-	200/-	--	200/-
12.	Student Aid Fund ✓	10/-	--	10/-	25/-	--	25/-

Note: Wherever the Govt prescribes a fee under a particular item/head and University prescribes the fee under similar head or item, the College/Institute will charge only the fee prescribed by the State Govt. and not by the University. The College/Institute will charge fee prescribed by the University under particular head / item which is not prescribed by the Govt.

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TABLE-III
Registration Fee & Other fees for course(s) with Credit System

a)	Registration Fee per semester	Rs.25/- N.P.C.* Rs.25/- P.C.**
b)	Casual Student has to pay a) Registration fee	Rs.25/-

* NPC - Non Professional Courses

** PC - Professional Courses

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TABLE-IV**ELIGIBILITY FEE**

A Student passing qualifying examination and seeking first time admission to Degree/Diploma/Certificate course (s) (U.G./P.G.), will have to pay eligibility fee as under :

Sr. No.	Particulars	Non-professional	Professional
		Rs.	Rs.
1	From within the State of Maharashtra	100	200
2	From outside the State of Maharashtra and Migrating to Pune University	200	300
3	From any foreign country (Out of India) and migrating to Pune University (NRI / Foreign Citizen-Foreign National, P.I.O)	500	1000
4	A Student passing qualifying examination from Pune University and seeking admission to second degree/diploma/ certificate U.G./P.G. of our University and is		
a)	Domicile of Maharashtra	100	200
b)	Domicile of other States	200	300
c)	NRI/Foreign Citizen/ Foreign National, P.I.O.	500	1000
5	Eligibility fee for issue of provisional eligibility certificate		
	For (1)	100	200
	and for (2) & (3)	300	500

- Administrative charges for late submission of required document(s) will be Rs.300/- for Non-professional course(s) & Rs.500/- for Professional course(s) up to 30 days from last date prescribed for submission of document(s).

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TABLE-V
Fees For External Registration,
Class Improvement & Other Fees

Sr. No.	Courses	Registration Fee Rs.
I	External Registration fee for	
a.	B.A./ B.Com.	500
b.	M.A. / M.Com.	600
c.	LL.M / M.Sc	600
II	Class Improvement for	
a.	B.A./ B.Com.	600
b.	M.A. / M.Com.	800
c.	LL.M / M.Sc	800
III	Other Fees for External students	
a.	Duplicate Registration Card	100
b.	Bonafide Certificate (Regular & External)	85
c.	Change of Subject	200
d.	Disaster Fund	20
IV	Transference Certificate Regular & External students	
a.	Within 6 months from the date of declaration of result	60
b.	Between 6 months to 12 months from the date of declaration of result	100
c.	After 12 months from the date of declaration of result	200
d.	Migration Certificate	200

Note :-

- Administrative Charges for late submission of document (s) will be Rs.150/- up to 30 days from the last date prescribed for submission of documents for External Registration, class improvement.
- If any Diploma/Certificate course is instituted externally, the Registration fee will be Rs.100/- and Eligibility fee Rs.50/-.
- Registration Fee for students domicile of other States will have to pay double the fee as prescribed for students domiciled within Maharashtra State as shown above in the statement
- The fees for the items other than mentioned above such as Examination Fee, Passing Certificate, ... Statement of Marks, CAP etc. will be as prescribed for regular students.

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Table VI
Rules for Refund of Fees

1. Cancellation of admission before the commencement of the course – It is resolved that the courses which come under the jurisdiction of DTE, Scheme of refund of fees should be as follows :

Cancellation charges and Refund of Tuition, Development and other fees for the admissions secured through CAP : The candidate who has been provisionally admitted through CAP may cancel admission by submitting an application in duplicate, and may request for refund of fees. The cancellation charges and refund of fees as applicable shall be made in due course by the respective institute. It is made clear that such application for cancellation will be considered if and only if the admission is taken provisionally through CAP by paying the prescribed tuition fee in full and by submitting original documents as mentioned in these rules. Refund of tuition fees and other fee to be made after deduction of the cancellation charges after allotment after EACH ROUND OF ALLOTMENT/ADMISSION is as shown below :

Sr.	Category	Period and amount of cancellation charges		
		Upto 10 days from the last date of reporting for allotment as per schedule (excluding the last date of reporting)	From 11 th day upto 20 days from the last date of reporting for allotment as per the schedule (excluding the last date of reporting)	After 20 days from the last date of reporting for allotment as per schedule (excluding the last date of reporting)
1.	All the candidates excluding Foreign/ Nationals Persons of Indian Origin etc.	20% of the tuition, Development and other fees	50% of the tuition, Development and other fees	100% of the tuition, Development and other fees
2.	50% refund of tuition, development and other fee against cancellation of admission taken against the seats for Foreign Nationals/Persons of Indian Origin etc. is permissible up to 20 days from the date of their admission. After 20 days from the date of their admission, candidates are not eligible for any refund of tuition, development and other fees.			

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2. For the courses which do not come under the jurisdiction of DTE e.g. B.A., B.Sc., B.Com, M.A., M.Com, M.Sc, LL.B., L.L.M. etc. – Cancellation of admission before the commencement of courses of the relevant academic year as per the notification issued by UGC, New Delhi dated 23rd April, 2007.

For the candidates who cancel their admissions before starting the course for the relevant academic year- His entire fee after deduction of processing fee of not more than Rs. 1000/- shall be refunded to the student by the University/concerned Institution.

If the student cancel his admission after the course is started following scheme will be adopted for refund of total fees:

Sr. No.	Time of Cancellation	Vacant seat has been filled by another candidate before last date – amount to be deducted
1.	From 1 st day to 10 days (first day is inclusive) from the date of commencement of the course	20% of the total fees
2.	From 11 th to 30 th days from the date of commencement (first day is inclusive) of the course	40% of the total fees
3.	After 30 days (First day is inclusive)	100% of the total fees

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Table VII

M.Sc (PPR)
M.Sc (Partly by paper , Partly by research)

Sr.No		Rs.
1	Admission Fee	1500/-
2	Synopsis Fee	300/-
3	Desertation Fee	600/-

SAVITRIBAI PHULE PUNE UNIVERSITY

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ORDER

WHEREAS the University has constituted a Fee Fixation Committee as per section 101 of the Maharashtra Public Universities Act, 2016 under the Chairmanship of Dr. R. S. Mali, Ex-Vice-Chancellor to recommend fee structure for various courses conducted by the University, the affiliated colleges and recognized institutions of the University.

AND WHEREAS the Management Council of the University, in its meeting held on 13rd February, 2020 has approved the recommendations of the said Committee as regards the new fee structure for various courses conducted by the University, affiliated colleges and recognized institutions of the University under all faculties of the University.

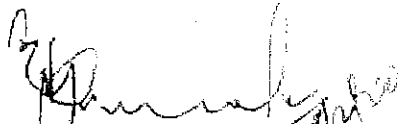
AND WHEREAS the said new fee structure for the various courses is required to be made applicable w.e.f. the academic year 2020-21.

AND WHEREAS it will take some time to frame the Ordinance in this respect and submit the same to the Hon'ble Chancellor under Section 74(4) of the Maharashtra Public Universities Act, 2016.

THEREFORE, I, Dr. Nitin R. Karmalkar, Vice-Chancellor of the Savitribai Phule Pune University, by and under the powers vested in me under Sub-section 8 of Section 12 of the Maharashtra Public Universities Act, 2016, hereby issue the following directives:

1. The fee structure as mentioned in the Annexure shall be made applicable from the academic year 2020-2021 and onwards.
2. This Order supersedes all earlier Order issued in this regard.

This Order shall remain in force till the Ordinance in respect of the above mentioned fee structure is framed by the University.


(Dr. Nitin R. Karmalkar)
Vice-Chancellor

Ref. No.: PGS/676

Date: 28 /02/2020

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Annexure

This Annexure containing to revised Tuition Fees, Development Fees, Laboratory Fees and Other Fees for Under-graduate and Post-graduate courses conducted by the University, affiliated colleges and recognized institutions and General conditions shall come into force w.e.f. the academic year 2020-21 and onwards

The provisions mentioned in this Annexure shall supersede the similar provisions of existing Ordinance(s) and Order(s) for the matters specified below:

1. DEFINITIONS:

i) **Professional Course: means & includes**

Courses conducted in all Professional faculties, Science & Technology including Engineering, Architecture, Pharmacy (excluding Science), Commerce & Management (excluding Commerce), Humanities (Including Law, excluding Arts, Social Science), Interdisciplinary Studies (Including Education, Physical Education, Fine Arts, excluding Library Science, Performing Arts, Journalism) or Professional courses conducted under by the University/Maharashtra University of Health Sciences, State Government and such other course(s) as may be designated to be so by the State Government, University Grants Commission or Statutory Council such as (AICTE, M.C.I., B.C.I., Nursing Council, C.C.I.M., C.C.H.M., Pharmacy Council, Council of Architecture) and any other Statutory Councils/Bodies, as Professional Courses.

ii) **Non-Professional Course : means & includes**

Courses conducted in the faculties of Science & Technology (excluding Engineering, Architecture and Pharmacy), Commerce & Management (excluding Management), Humanities (excluding Law), Interdisciplinary Studies (excluding Education, Physical Education, Fine Arts) Bachelor and Master's Degree in Social Work, Communication and Journalism, Home Science as Non-Professional course.

iii) (a) **Foreign National:** means a citizen of any country other than India.

(b) **Person of Indian Origin (PIO):** Means a person who is citizen of other countries (except Pakistan and Bangladesh) who at any time held an Indian passport, or who or either of his parents or any of his grandparents was a citizen of India by virtue of the provisions of the Constitution of India or Section 2 (b) of Citizenship Act, 1955 (Act No. 57 of 1955).

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iv) **International Student:** means an International student who possesses a foreign passport.

v) **Non-Resident Indian (NRI) (as per Income Tax Act, 1961) :**

As per Income Tax Act. 1961 and individual is non-resident for income tax purpose, when he is "not a resident" or who is "not ordinarily resident". A person as treated as "not ordinarily resident" any of the following conditions is satisfied.

1. If he has not been resident in India in 9 out of 10 preceding years:

OR

2. If He has not been in India for a period of 730 days or more during the preceding 7 years.

A person, who is non-resident in India or not ordinarily resident, is taxed in India only for his income in India. He is not taxed in India for income abroad.

vi) (a) **Maharashtra State candidate:** means a Candidate passing SSC (Std. X) and Higher Education thereafter from the State of Maharashtra.

(b) **Maharashtra Domiciled candidates:** Means a candidate should be domicile of the State of Maharashtra.

vii) (a) **Candidate from Outside Maharashtra State:** means a candidate whose Domicile status is outside Maharashtra and has passed his qualifying examination from University outside Maharashtra. He will be eligible for admission as candidate from outside Maharashtra.

(b) A candidate whose Domicile Status is outside Maharashtra State, but who has passed his qualifying examination from a statutory University in the State of Maharashtra, but has passed his SSC or its equivalent examination from a recognized school, outside the State of Maharashtra, will be eligible for admission to an institution which lies in the jurisdiction of the University. He will be considered as candidate from outside Maharashtra State.

(c) A Candidate whose Domicile status is outside Maharashtra and who has passed his/her qualifying examination from Pune University but has passed his/her S.S.C or equivalent examination from outside Maharashtra State, while filling in the application form for admission he/she should indicate their Domicile status as "other than Maharashtra"

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2. Tuition, Laboratory Fee For Courses at University Campus Department (Aided) From the Academic Year 2020-2021,
Shall be as under :

Sr. No	Name of the Faculty & Courses	Tuition fee	Laboratory
PG Courses			
Science & Technology			
1	M.Sc. (All Subject)	3250	3900
2	M.Sc. Defence & Strategic Studies	2080	0
3	M. Tech. Atmospheric and Space Science	6500	7800
4	M.Sc. Health Sciences	6500	7800
Humanites			
1	M.A. (All Subject)	2100	0
2	M.A. Statistics, Geography, Anthropology, Mathematics	3250	3900
3	M.A. (Psychology)	2100	3900
4	LL.M. (1 Year Course)	54000	0
Interdisciplinary Studies			
1	Masters of Library & Information Science	2100	1950
2	M.A. Dance, Drama, Music	25350	20800
3	M.A Bridge Year Dance, Drama, Music	25350	20800
4	M.A Journalism & Mass Communications	2100	3900
UG Courses			
1	B.A. Lalit Kala (Dance, Drama, Music)	16900	15600

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3. Tuition, Laboratory Fee For Courses at University Campus Department (Unaided) From the Academic Year 2020-2021, Shall be as under :

Sr. No.	Name of the Faculty & Courses	Tuition fee	Laboratory
PG COURSE			
Science & Technology			
1	M.Sc. (Bioinformatics)	18850	19500
2	M.Sc. (Computer Science)	26200	26200
3	M.Sc. (Electronic Science)	13500	17150
4	M.Sc. Virology	16850	18700
5	M.Sc. Urban Water and Sanitation	65000	59800
6	Master of Public Health	22100	22100
7	M.Sc. Geoinformatics	22100	22100
8	M.C.A. (Science)	39300	26200
9	M. Sc. Industrial Mathematics & Computer Applications	14300	3900
10	M.Sc. Chemistry Analytical, Biotechnology	6500	7800
11	M.Sc. (Environmental Sciences)	11950	18450
12	M.Sc Media and Communication Studies	27300	9100
13	M.Sc. Biotechnology (Five Years)	30550	31400
14	M.Sc. Scientific Computing	26050	31250
15	M. Tech. Electronics and Electrical, Chemical and Biotechnology, Computer and Information, Civil and Environmental, Civil Engineering, Mechanical and Materials Technology, Information Security	52000	23400
16	M. Tech. Aviation	520000	0
17	M.Tech. Energy Studies	65000	2600
18	M.Sc. Atmospheric Sciences	13500	17150
19	M. Tech (Integrated) - Ph. D. Mechanical and Materials Technology, Electronics and Electrical Technology, Chemical and Biotechnology, Computer and Information Technology, Civil and Environmental Technology	91000	39000
20	M. Tech. Modeling and Simulation	16500	22000
21	M.Sc Medicinal Chemistry	13200	17600
22	M.Sc Medicinal Chemistry & Drug Dising (Sponcerd)	32000	45000
23	M.Sc. (Instrumentation)	15850	28600
24	Master of Design	80000	15000
Commerce & Management			
1	M.Com.	14000	1000
2	M.Com (E-Commerce)	14000	1500
3	MBA Executive	75400	0
4	MBA Pharma Biotechnology	70850	0
5	MBA (Regular)	70850	0
6	MBA (Nashik Sub Center)	70850	0
HUMANITES			
1	M.A. Natural Resource Management and Sustainable Development	13000	4400
Interdisciplinary Studies			
1	Master of Physical Education (M.P.Ed.)	15700	0
2	M.Ed	32000	0
3	M.A. (Education)	17150	0
4	M. A. Yoga	20000	0
UG COURSE			
Science & Technology			
1	P.G. B.Sc. (Applied) GIS & Remote Sensing	21550	21550
2	B.Voc	7800	7800
3	B. Tech. (Avation)	60000	140000
4	B. A. Liberal Arts	45000	5000
5	B.Sc. Blended (Environmetal Science, Physics, Chemistry, Earth Science)	7800	21600
Commerce & Management			
1	BBA Hospitality and Facilities Management	42250	23400
Interdisciplinary Studies			
1	B.Sc. B.Ed. (4 Year Intigreted)	6750	11950

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Tuition, Laboratory Fee For Courses at University Campus Department (Unaided) From the Academic Year 2020-2021, Shall be as under :

Sr. No.	Name of the Faculty & Courses	Tuition fee	Laboratory
Diploma Courses			
Science & Technology			
1	P.G. Dip. in Advanced Network Security (Full Time)	12900	18200
2	P.G. Dip. in Advanced Network Security (Part Time)	12900	18200
3	PG Diploma in Geotechnology	23400	2000
4	PG Diploma in Geoenvironmental appraisal Management/ Geotechnology	23400	2000
5	P. G. Diploma in Integrated Urban Water Management	23400	2000
6	P. G. Diploma in Indian Film Studies (IFS)	24700	2000
7	Post Graduate Diploma in Computer Aided Product design	6600	3300
HUMANITES			
1	P.G. Diploma in Professional Skills in Clinical and Counselling Psychology	36900	3900
2	P.G. Diploma in Indian Logic & Epistemology/ Manuscriptology	4400	0
3	Post Graduate Diploma in Tribal Development	3900	0
4	P. G. Diploma in Hindi Translation	5200	0
5	P.G. Diploma in Counter Terrorism Studies, Disaster Management & National Security /Dr. Babasaheb Ambedkar Thought on India's : National Security	19500	0
6	P.G Diploma in Defense Analyst & National Security	32500	0
7	P.G Diploma in Data Analytics in Economics	32500	0
8	Post Graduation Diploma in Clinical Research Technology	16900	0
9	Advance Diploma course Foreign Languages	6750	0
10	Diploma course Foreign Languages	6100	0
11	Intensive Diploma course Foreign Languages	6950	0
12	Special Diploma Foreign Languages	8450	0
13	P.G. Diploma in Sanskrit Linguistics	5100	0
14	P.G. Diploma in Gender Culture and Development Studies	2100	0
15	Higher /Lower Diploma in Sanskrit & Prakrit	5100	0
16	Higher /Lower/Advance Diploma in Ardhamagadhi / Pali /Buddhist Studies	5100	0
17	P.G. Diploma Course IN Buddhist Psychology AND Psychotherapy / Pali & Buddhist Studies / Socially Engaged Buddhism	7000	0
Interdisciplinary Studies			
1	P.G Diploma in Mass Media	4400	700
2	P.G Diploma in Journalism	4400	700

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Tuition, Laboratory Fee For Courses at University Campus Department (Unaided) From the Academic Year 2020-2021, Shall be as under:

Sr. No.	Name of the Faculty & Courses	Tuition fee	Laboratory
Certificate Courses			
Science & Technology			
1	Certificate course in : Advanced Techniques for Improvement of Plant Growth and Health Using Soil Microorganisms	3900	2600
2	Certificate Integrative Dietetics	17950	2000
3	Certificate course in : Chromatographic Techniques for Designing Forensic and Industrial Applications	3900	2600
4	Certificate course in : Design and Development of Signal conditioning and Sensor Technology	4200	1950
5	Certificate Course In Network Security and Audit (Part-Time)	4200	0
6	Certificate Course In Network Security and Audit (Full-Time)	4200	0
7	Certificate Course In Embedded System Design	85000	0
8	Certificate Course In Advance and Innovative Techniques for Environmental and watershed Management	3000	2000
9	Certificate Course in Advance Surveying	20000	0
10	Certificate Course In GIS and Remote Sensing	20000	0
11	Certificate Course in Tourism Development Administration	30000	0
HUMANITES			
1	Certificate Course In Sankrit & Prakrit	4200	0
2	Certificate/ Foundation Course in Sanskrit Language	2100	0
3	Certificate Course Foreign Languages	5250	0
4	Intensive Certificate course Foreign Languages	5000	0
5	Certificate Course in Classical Yoga Theory /Indian Poetics and Aesthetics/Sanskrit and Other Indian Literature/Vedic Literature	2100	0
6	Prashaskiya Marathi	8800	0
7	Amarathi Bhashikanna Marathiche Adhyapan	8800	0
8	Granthanirmiti Vyavhar	8800	0
9	Patkathalekhan	4300	0
10	Certificate/Advance Certificate Course in Pali/ Buddhist Studies/ Applied Mahayana Buddhist Psychology & Ethics	4200	0
11	Certificate Course Manuscriptology	4400	0
Interdisciplinary Studies			
1	Post Graduate Certificate Course in Photo Journalism	13000	4400

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4. Tuition, Laboratory Fee For Courses at Affiliated Colleges (Aided) From the Academic Year 2020-2021, Shall be as under :

Sr. No.	Name of the Faculty & Courses	Tuition fee	Laboratory
PG COURSES			
Science & Technology			
1	M.Sc. (All Subject)	1300	800
2	M.Sc. Defence Studies	1300	0
Commerce & Management			
1	M.Com.	3000	0
Humanities			
1	M.A. (All Subject)	1300	0
2	M.A. Mathematics, Geography, Statistics, Psychology	1300	650
Interdisciplinary Studies			
1	Master in Mass Communications and Journalism (M.M.C.J.)	2100	3900
2	Master of Library & Information Science (M.Lib. & I.Sc.)	2100	1950
3	Master of Social Work (MSW)	1300	0
UG COURSES			
Science & Technology			
1	B.Sc. (All Subject)	1050	150
Commerce & Management			
1	B.Com.	1200	150
Humanities			
1	Bachelor of Arts * Where the Lab work is Prescribed	1050	* 150
2	BFA (Applied Arts & Crafts, Bridge Course, Painting, Sculpture)	1050	150
Interdisciplinary Studies			
1	Bachelor of Library Science * Where the Lab work is Prescribed	1050	150

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5. Tuition, Laboratory Fee For Courses at Affiliated Colleges (Unaided) From the Academic Year 2020-2021, Shall be as under :

Sr. No.	Name of the Faculty & Courses	Tuition fee	Laboratory
Science & Technology			
PG COURSES			
1	M.Sc. (All Subject)	13500	17200
2	M.Sc. (Microbiology)	13500	28600
3	M.Sc. Defence Studies	13520	0
4	M.Sc. Biotechnology, Plant Biotechnology	13500	47850
5	M.Sc. Mathematics, Geography, Statistics, Psychology	13500	3250
6	M.Sc. Computer Applications, Computer Science	14550	32500
7	M.Sc. (Instrumentation)	18200	33800
8	M.C.A. (Science)	14550	32500
9	M.Sc. (Wine Technology)	33000	47850
10	M.Sc. Instrumentation	15400	28600
11	M.Sc Medicinal Chemistry	13200	17600
COMMERCE & MANAGEMENT			
1	M.Com.	14000	1000
2	M.Com (E-Commerce)	17750	1000
Humanities			
1	M.A (All Subject)	10000	0
2	M.A. Statistics, Geography, Psychology, Mathematics	13500	3250
3	M.F.A. (Painting)	55800	14300
4	M.A. Natural Resource Management and Sustainable Development	17000	5700
5	Master of Laws (LL.M.)	33250	0
Interdisciplinary Studies			
1	Master in Journalism & Mass Communications	17000	0
2	Masters of Library & Information Science	16900	0
3	Master of Social Work (MSW)	16900	0
4	Master of Mass Relation	16900	0

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Tuition, Laboratory Fee For Courses at Affiliated Colleges (Unaided) From the Academic Year 2020-2021, Shall be as under :

Sr. No.	Name of the Faculty & Courses	Tuition fee	Laboratory
Science & Technology			
UG COURSES			
1	B.Sc. (All Subject)	6750	11950
2	B.Sc. (Biotechnology)	10150	28100
3	B.Sc. Computer Science (BCS)	10900	19500
4	B.Sc. (Home Science)	5100	0
5	Bachelor of Science (C.S. with Maths & Statistics)	10900	19500
6	Bachelor of Science Vocational Biotechnology	10150	28100
7	Bachelor of Science Vocational Electronic Equipment Maintenance	10150	17950
8	Bachelor of Science - Hospitality Studies (Bsc-HS)	42250	23400
9	B.Sc Vocational Courses	6750	11950
10	B.Voc. Food Processing & Post Harvest Technology, Journalism & Mass Communication	7800	7800
11	B.Sc Animation Entire	19500	39000
12	B.Sc. (Wine Technology)	10150	28100
13	B.C.A. (Faculty of Science)	16500	11000
14	B.Sc(Blended)	13200	30800
15	B.Sc Applied Courses	13520	26400
COMMERCE & MANAGEMENT			
1	Bachelor of Business Administration (CA)	16900	12500
2	Bachelor of Business Administration (B.B.A.)	18600	3000
3	Bachelor of Business Administration (International Business)	18600	3000
4	B.Com.	9000	1000
5	B.Com. (Computer Applications)	7000	3750
6	Vocational Courses / Bachelor Of Commerce In Foreign Trade	6400	3750
7	Bachelor in Computer Application (Management)	16900	12500
Humanities			
1	B.A. (All Subject)	8000	0
2	BACHELOR OF FINE ARTS	42250	15600
3	BACHELOR OF VOCATIONAL	6000	4600
4	Bachelor of Fashion Design (BFD)	42250	15600
Interdisciplinary Studies			
1	B.A / B.Sc.B.Ed.	6750	11950
2	Bachelor of Library & Information Science (B.Lib.I.Sc.)	16900	0
3	Bachelor of Arts in Performing Art. Dance, Drama, Music	42250	15600
4	B.A. Journalism & Mass Communication	11800	0

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Tuition, Laboratory Fee For Courses at Affiliated Colleges (Unaided) From the Academic Year 2020-2021, Shall be as under :

Sr. No.	Name of the Faculty & Courses	Tuition fee	Laboratory
Diploma Courses			
Science & Technology			
1	Diploma Courses (Science) UG	5100	0
2	Diploma Courses (Science) PG	7000	0
Commerce & Management			
1	Diploma Courses (Commerce) UG	5100	0
2	Diploma Courses (Commerce) PG	7000	0
3	Diploma Courses (Management)	19500	2600
Humanities			
1	Diploma Courses (Law)	7000	0
Foreign Languages			
Intensive Courses			
1	Diploma	5900	0
2	Advanced Diploma	7000	0
3	Special Diploma	8500	0
Regular Courses			
1	Diploma	5100	0
2	Advanced Diploma	6700	0
3	Special Diploma	7000	0
Certificate Courses			
Commerce & Management			
1	Certificate Courses (Commerce)	4000	0
Science & Technology			
1	Certificate Courses (Science)	4000	0
Humanities			
Foreign Languages			
1	Certificate Courses	5100	0
Interdisciplinary Studies			
Diploma Courses			
1	Diploma Courses (Education & Phy. Education) UG	5100	0
2	Diploma Courses (Education & Phy. Education) PG	7000	0
3	Diploma Courses (Journalism)	5100	700
Certificate Courses			
1	Certificate Courses (Education & Phy. Education)	4000	0

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Savitribai Phule Pune University
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6. Tuition/Laboratory Fees For Courses with Choice Base Credit System. M.Sc (PPPR) Partly by Paper Partly by Research From the academic year 2020-2021, Shall be as under:

Sr. No.	Course Name	Tuition fee	Laboratory
A) Tuition Fees For Courses with Choice Base Credit System.			
1	Skill Base Courses	500 per Credit	0
2	Human Rights	500 per Credit	0
3	Cyber Security / Information Security	500 per Credit	0
B) Labrotory Fees For courses with Choice Base Credit System.			
1	For Aided Non Profesional Courses	75 per Credit	1200
2	For Aided Profesional Courses	150 per Credit	1000
3	For Self Supporting Non Profesional Courses	200 per Credit	2000
4	For Self Supporting Profesional Courses	375 per Credit	5000
M.Sc (PPPR) Partly by Paper Partly by Research			
1	Admission Fees	5000	0
2	Synopsis Fee	1000	0
3	Desertation Fee	1500	0

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7. Other Fees for Professional Courses Sharing and Non-Sharing basis from the academic year 2020-2021, Shall be as under :

Sr. No.	Head of the fees	Other fees for (Degree / Diploma) Courses			Other fees for (Degree / Diploma) Courses		
		College / Instit. / Dept. Share Rs.	University Share Rs.	Total Rs.	College / Instit. / Dept. Share Rs.	University Share Rs.	Total Rs.
		UG Courses			PG Courses		
1	Gymkhana	200	50	250	200	50	250
2	Student Welfare fund	80	40	120	80	20	100
3	Medical Examination (For 1st year Student of U.G. classes only)	30	10	40	30	10	40
4	Development fee	200	50	250	200	50	250
5	Pro-rata Contribution for Ashwamegh	6	20	26	6	20	26
6	Disaster Management	10	10	20	10	10	20
7	Computerization Fee	75	25	100	75	25	100
8	Registration Fee	50	25	75	50	25	75
9	Student safety insurance	--	20	20	--	20	20
10	Admission fee	50	--	50	50	--	50
11	Library Fee	200	--	200	300	--	300
12	Student aid fund	20	--	20	50	--	50
13	Sport Fund (FIT INDIA)	150	50	200	150	50	200
14	Student Activities	1000	--	1000	1000	--	1000
15	NSS	--	10	10	--	10	10
16	Corpus Fund (Ashwamegh)	--	4	4	--	4	4
17	Entrance Exam Fee for Admission to the Courses (If Applicable)	600 (Gen) 400 (Res)	--	600 (Gen) 400 (Res)	600 (Gen) 400 (Res)	--	600 (Gen) 400 (Res)
18	Library Deposit	1000	--	1000/-	1000	--	1000

Other Fees for Non-professional Courses Sharing and Non-Sharing basis from the academic year 2020-2021, Shall be as under :

Sr. No.	Head of the fees	Other fees for (Degree / Diploma) Courses			Other fees for (Degree / Diploma) Courses		
		College / Instit. / Dept. Share Rs.	University Share Rs.	Total Rs.	College / Instit. / Dept. Share Rs.	University Share Rs.	Total Rs.
		UG Courses			PG Courses		
1	Gymkhana	200	50	250	200	50	250
2	Student Welfare fund	80	40	120	60	40	100
3	Medical Examination (For 1st year Student of U.G. classes only)	30	10	40	30	10	40
4	Development fee	100	25	125	100	25	125
5	Pro-rata Contribution for Ashwamegh	6	20	26	6	20	26
6	Disaster Management	10	10	20	10	10	20
7	Computerization Fee	75	25	100	75	25	100
8	Registration Fee	50	25	75	50	50	100
9	Student safety insurance	--	20	20	--	20	20
10	Admission fee	50	--	50	50	--	50
11	Library Fee	200	--	200	300	--	300
12	Student aid fund	10	--	10	25	--	25
13	Sport Fund (FIT INDIA)	150	50	200	150	50	200
14	Student Activities	1000	--	1000	1000	--	1000
15	NSS	--	10	10	--	10	10
16	Corpus Fund (Ashwamegh)	--	4	4	--	4	4
17	Entrance Exam Fee for Admission to the Courses (If Applicable)	600 (Gen) 400 (Re)	--	600 (Gen) 400 (Res)	600 (Gen) 400 (Res)	--	600 (Gen) 400 (Res)
18	Library Deposit	1000	--	1000	1000	--	1000

Student's Activity : For Gathering, Prize Distribution Programmes, I card, Test, Tutorial, Magazine and Prospectus.

Eligibility: Eligibility Fee shall be charge as per Ordinance as amended time to time.

Note : Wherever the Govt. prescribes a fee under a particular item / head and University prescribes the fee under similar head or item, the College / Institute will charge only the fee prescribed by the State Govt. and not by the University. The college / Institute will charge fee prescribed by the University under-particular head / item which is not prescribed by the Govt.

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Savitribai Phule Pune University

(Formerly University of Pune)

B. Fee Structure For Ph.D. Courses from the academic year 2020-2021, Shall be as under :

Sr. No.	Particular	Fees	
		Granted	Self Finance
Fee Per Annum			
1	Ph.D. Programme fee (Per Annum):- Faculties : Commerce & Management, Humanities and Interdisciplinary Studies	6500/-	
2	Ph.D. Programme fee (Per Annum):- Science & Technology (Science Subject Only) Faculty : Science and Technology (excluding Engineering, Architecture and Pharmacy)	9000/-	
3	Faculty : Science and Technology (Engineering, Architecture and Pharmacy)	12000/-	
4	The candidate under all the faculties will pay – University share every year at research centre and centre should be sent to University within 10 days	6500/-	
5	Library fee for all courses to be paid at the place of research work	1300/-	
6	Laboratory fee for the courses for which practical are required to be paid at the place of Research Centre	6500/-	
One Time Fee			
7	Following fee shall be paid to the University at the time of		
	Submission of Synopsis	1300/-	
	Submission of Thesis	6500/-	
	Viva- voce	6500/-	
	Postal Charges (India)	1950/-	
	(Out side)	3250/-	
8	Registration fee at the time of Registration and Re-registration shall be paid at the University	1300/-	
9	Ph.D. course work fee will be paid at the Research Centre and Research Centre shall transfer the fee to the Centre where course work is conducted	12000/-	
10	M.Phil/ Ph.D. Entrance Exam		
	1. For Appearing in PET Entrance Examination	1000/-	
	:- Open Category		
	:- Reservation Category	750/-	
	2.(i) Exempted from appearing Entrance Examination	800/-	
	:- For Open Category		
	:- For Reservation Category	600/-	

Fee Structure For M. Phil. Courses from the academic year 2020-2021, Shall be as under :

Sr. No.	Particular	Fees	
		Granted	Self Finance
Per Semester			
1	M.Phil Programme fee :- Faculties : Science & Technology, Commerce & Management, Humanities and Interdisciplinary Studies	1950/-	9100/-
2	If the student is unable to submit his dissertation within period of three years from the date of registration – Shall be charged for every six month in fourth & fifth year	1300/-	1300/-
One Time Fee			
3	Specific other fees that will be charged by College/Institute/Uni. Department/Centre		
	Registration Fee	1300/-	1300/-
	Library Fee	1300/-	1300/-
	Laboratory Fee – Course work for which laboratory work is necessary	6500/-	6500/-
	Synopsis – To be paid at the time of submission of synopsis, Dissertation	1300/-	1300/-
4	Administrative expenses and certification to be paid at University	3200/-	3200/-

General Conditions for M.Phil /Ph.D Program :

- Other fee and general condition is applicable as per University Order/Ordinance as ammended time to time.
- If Re- registration is granted ,The candidate is required to pay double the M.Phil / Ph.D. Programme fee to the Research centre.
- M.Phil / Ph.D. Programme fee shall be paid at Research Centre. Research Centre should be deposited University share to the University within a 10 days from the date of admission.
- Student will have to pay the fees prescribed by the university. The first installment will have to be paid within a month from the date on which your admission is confirmed. The successive installments will have to be paid within a month from the date of completion of each year. In case of failure to pay the predcribed fees, a late fee of Rs. 200/- for Indian students & Rs. 600/- for foreign students per month from the due date of payment shall be charged.
- The research students whose place of research is other than University Department has to pay for conduct of Viva-voce in the respective University Department.

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9. Refund of Fees :

If a student chooses to withdraw from the program of study in which he is enrolled, the college / institution concerned shall follow the following five-tier system for the refund of fees* remitted by the students.

Sr .No.	Percentage of Refund of Fees*	Point of time when notice of withdrawal of admission is received in the Institute
1	100%	Within 10 days from the date of admission taken by the student concern
2	90%	After 10 days and before 15 days from the date of admission taken by the student concern
3	80%	After 15 days and before 20 days from the date of admission taken by the student concern
4	50%	After 20 days and before 30 days from the date of admission taken by the student concern
5	00%	After 30 days from the date of admission taken by the student concern

Note:

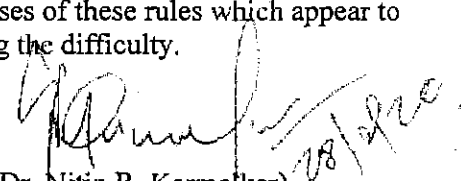
- 1) In case of Sr. No. (1) in the table above, the college / Institution concerned shall deduct all amount not more than 5% of the fees paid by the student, subject to a maximum of Rs. 5000/- as processing charges from the refundable amount.
- 2) Fees shall be refunded by all college / Institution to an eligible student within fifteen days from the date of receiving a written application from him/her in this regards.

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10. General Conditions:

- 1) Notwithstanding anything provided otherwise, the Tuitions fee, Laboratory fee are prescribed for the students from the State of Maharashtra. The students who are from outside the State of Maharashtra will have to pay double the Tuition & Laboratory fee. Fees for the N.R.I. Foreign Nationals, Person of Indian Origin are three times the fees that is prescribed for the students from the State of Maharashtra. Fees for the children of Indian Workers from Gulf and South East Asia & SAARC Countries (including Afghanistan) are two times that is prescribed for the students from the State of Maharashtra.
- 2) The Tuition and Other fees, if any as prescribed by the State Government or fees regulating authority (constituted under section 11(2)(3)(4) of the Maharashtra Unaided private Professional Educational Institutions (Regulation Admission and Fees) Act, 2015) established under section for aided and unaided professional and non-professional courses from time to time will supersede the fees prescribed for such courses in the Ordinance(s) and Order(s). The Colleges/Institution/ University Department / Centre/School will charge only fees prescribed by the State Government.
- 3) Registration Fee, Development Fee, Computer Fee, Student Welfare Fund, and any other fee in which the University has a share shall be remitted to the University by the College/Institute on or before 31st October or within one month from the last date of admission whichever is later, The result of the students or concerned college may be kept in reserve till the whole of the amount is received.
- 4) The Examination fee for Thesis and Dissertation will be paid by the student to the University through the College/Institute.
- 5) Development Fee is to be charged from the students only in case of degree/diploma (UG/PG), if the course is of one year or more than one-year duration. Development Fee is not to be charged for Certificate course(s).
- 6) Casual student desirous of attending Lectures/Practical's for any course other than credit course will have to pay at least 25% (twenty five per cent) of Tuitions fee and Laboratory fee as prescribed unless otherwise specified. For Casual Students the tuition fees per credit and Lab fees will be decided by corresponding department committee or equivalent authority. Casual students will be issued only certificate of attendance and no other certificate.
- 7) The annual Tuition fee. Development Fee. Laboratory Fee prescribed is the ceiling for such fees to be charged by the College/Institute/University Department/Centre/School. Less fee other than prescribed may be charged by the College/Institute/ University Department/Centre/School provided it does not lead to unfair competition and violate the provisions of the Maharashtra Public Universities Act, 2016.
- 8) Tuition fee, Laboratory fee for Degree, Master's Degree, Diploma, Certificate course(s) that may be instituted by the University under the respective faculties will be the same as is prescribed in the (s) unless otherwise specified by the University/ State Government/ Competent Authority.
- 9) Laboratory fee charged to students of the courses/program for which lab fee charged will have to be utilized exclusively as infrastructure to conduct practical's, purchase of equipments, arrangements of field/industrial visits and field work.

- 10) Wherever are prescribed by the state Government the College/institute/University Department/ Centre/School, charge only those fees and not fees prescribed by the University except fees which are to be shared with the University.
- 11) Wherever Library, Development and other fees are prescribed by the State Government, the College/institute/University Department/ Centre/School, shall charge only those fees and not fees prescribed by the University except fees which are to be shared with the University.
- 12) The other fees if any is prescribed by the State Government for aided and unaided Professional and non-professional courses from time to time will supersede the fees prescribed for such courses in the ordinance(s). The College/institute/University Department/ Centre/School, will charge only fees prescribed by the State Government.
- 13) University Examination fee, Library fee etc. for Degree, Master's Degree, Diploma, Certificate course(s) that may be instituted by the University under the respective faculties will be the same as is prescribed in the Annexure unless otherwise specified by the University/State Government/Competent Authority.
- 14) The Development Fee and other fees prescribed is the ceiling for such fee to be charged by the College/Institute/ University Department/Centre/School. Less fees other than prescribed may be charged by the College/Institute/University Department/Centre/School provided it does not lead to unfair competition and violate the provisions of the Maharashtra Public Universities Act, 2016.
- 15) Tuition fee for reappeared students should be charge per credit as prescribed, and for reappearing in lab course Lab Fee at least 25% of prescribed fee according to the circular.
- 16) Lab Deposit, Library Deposit and caution money will be reasonably determined and charged by each department/college. For these deposits separate receipt be given.
- 17) The Vice-Chancellor shall be the competent authority to interpret the provisions of the Annexure concerning all types of fees and charges. In case there is any dispute regarding interpretation of the provisions of an amount of fee to be paid. the Vice-Chancellor shall interpret the provisions of the concerned Annexure and his decision shall be final.
- 18) If any difficulty arises in giving effect to the provisions of Annexure /Rules concerning fees and charges, the Vice-Chancellor may be order, issue necessary directions not inconsistent with the objects and purposes of these rules which appear to be necessary or expedient for the purpose of removing the difficulty.


(Dr. Nitin R. Karmalkar)
Vice-Chancellor

SAVITRIBAI PHULE PUNE UNIVERSITY

(Formerly University of Pune)



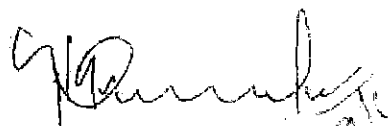
ORDER

WHEREAS the University has issued an Order vide Ref. No.: PGS/676 Dated 28/02/2020 in respect of new fee structure to be made applicable from the academic year 2020-21 for various courses conducted by the University, affiliated colleges and recognized institutions of the University.

AND WHEREAS In view of the COVID-19 Pandemic and Prevailing extraordinary difficult circumstances, the Management Council of the University in its meeting held on 8th June, 2020 has approved the recommendations of the Academic Council and decided to postpone applicability of the new fee structure for various courses.

THEREFORE, I, Dr. Nitin R. Karmalkar, Vice-Chancellor of the Savitribai Phule Pune University, by and under the powers vested in me under Sub-section 8 of Section 12 of the Maharashtra Public Universities Act, 2016, hereby issue the following directives:

1. The Provisions of the new fee structure for various courses prescribed vide the University order Ref. No.: PGS/676 Dated 28/02/2020 shall not be applicable for the academic year 2020-21.
2. The fee structure as mentioned in the Annexure of the University order vide Ref. No.: PGS/676 Dated 28/02/2020 shall be made applicable from the academic year 2021-2022 and onwards.
3. The fee structure for various courses applicable in the academic year 2019-20 shall be applicable in the academic year 2020-2021.


(Dr. Nitin R. Karmalkar)
Vice-Chancellor

Ref. No.: PGS/1032

Date: 27/06/2020

सावित्रीबाई फुले पुणे विद्यापीठ
(पूर्वीचे पुणे विद्यापीठ)

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परिपत्रक क्र. 227 / 2021

संलग्नित महाविद्यालये/मान्यताप्राप्त परिसंस्था येथील प्रवेशीत विद्यार्थ्यांकडून
शैक्षणिक वर्ष २०२१-२२ साठी आकारण्यात येणाऱ्या अभ्यासक्रम शुल्काबाबत.

प्राचार्य/संचालक, सर्व संलग्नित महाविद्यालये व मान्यताप्राप्त संस्था यांना कळविण्यात येते की, संदर्भ क्र. पीजीएस/६७६ दि. २८/०२/२०२० अन्वये नवीन शुल्क रचना तयार करून शैक्षणिक वर्ष २०२०-२१ पासून लागू करण्यात आले होते. तथापि सदर शुल्क रचनेत एका वर्षासाठी स्थगिती देऊन शैक्षणिक वर्ष २०२०-२१ ऐवजी शैक्षणिक वर्ष २०२१-२२ पासून लागू करण्याबाबत संदर्भ क्र. पीजीएस/१०३२ दि. २७/०६/२०२० अन्वये कळविण्यात आले होते.

सदर प्रकरणी असे कळविण्यात येते की, नवीन शुल्क रचनेस देण्यात आलेली स्थगिती वाढवून शैक्षणिक वर्ष २०२१-२२ ऐवजी शैक्षणिक वर्ष २०२२-२३ पासून अंमलबजावणी करण्यात येईल. तसेच, चालू शैक्षणिक वर्ष २०२१-२२ साठी मागील वर्षाप्रमाणे शुल्क लागू राहिल.

सवब, आपल्या महाविद्यालयातील विविध अभ्यासक्रमास प्रवेश घेतलेल्या विद्यार्थ्यांबाबत वरीलप्रमाणे नमूद केल्यानुसार शुल्क आकारण्याबाबतची कार्यवाही करावी.

Hemant

उपकुलसचिव

शैक्षणिक प्रवेश विभाग

गणेशखिड, पुणे ४११ ००७.)

संदर्भ क्र. : शै. प्रवेश/२९७७)

दिनांक : २५/०८/२०२१)

प्रत:

प्राचार्य/संचालक, सर्व संलग्नित महाविद्यालये/मान्यताप्राप्त परिसंस्था, सावित्रीबाई फुले पुणे विद्यापीठ

ELH
Annexure 3



ILS LAW COLLEGE

NAAC Accredited 'A' (2019-24)

AISHE CODE : C-41234

Chiplunkar Road (Law College Road), Pune 411 004, India. Id. No. PU/PN/Law/004/1924

Tel. : 020-25656775 E-mail : ilslaw@ilslaw.in Website : <https://ilslaw.edu>

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No.LC/ 114 /2023

March 23, 2023

To
Dy. Registrar
Admission Section
Savitribai Phule Pune University
Pune -- 411 007.

Sub : Submission of fee calculation for grant of approval by Fee Fixation Committee of Savitribai Phule Pune University.

Sir,

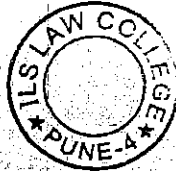
Please find enclosed the fee calculation for the financial year 2022-23, for the purpose of grant of approval by SPPU.

We request you to grant approval for the same.

Thank you,

Dr. Deepa Paturkar

Dr. Deepa Paturkar
Professor;
Additional Charge, Principal
ILS Law College, Pune.



Encl : as above.

23/3/2023

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Savitribai Phule Pune University
Fees Calculation 2022-23

Name of the Department : ILS Law College
Name of the Course : B.A. LL.B./ LL.B.
Duration of the Course : 5 Years/ 3 Years
Sanctioned Intake : 1600
Status of the Course : Aided / Aided
Unaided / Self-supported

No.	Item	Details	Monthly	Annual	
1	Teaching Staff Salary as per UGC and University Norms	Number of teachers at UGC scale : HOD (Principal) and 22 Teachers @ average <u>Rs.99130.43</u> salary p.m.	2280000.00	27360000.00	7 Aided (6 full time + 2 part time = 1 full time), 16 Unaided
2	Visiting Faculty Honorarium	No. of Visiting Faculty 36 (Ratio as per prescribed by concerned authority)	744000.00	4464000.00	calculation for 6 months
3	Non-Teaching Staff	No. of required staff (i.e. Librarian, Office Assistants, Clerical, Peons, Cleaning, etc.)	1231500.00	14778000.00	
4	Total Salary	1 + 2 + 3	4255500.00	46602000.00	
5	Non-Salary Revenue Expenditure	Books, Labs, Repairs, Electricity Bills, Internet charges, Gardening, Computer AMC, Printing, Travelling, Conveyance, Study Tours, Sports, Magazines, Gathering, Function & Events, Advertisement, Guest Lectures, Examination, etc	1702200.00	18640800.00	Not exceeding 40% of salary expenditure
6	Rent (Uses Charges)	Rs.5000 Student/Year for 1600 students		8000000.00	
7	Depreciation	Approx 20% of Assets Value : Furniture, Comptuers, Projectors, Books, Electricity Equipments etc. (take actual assets value on WDV basis)	199254.00	2391048.00	Dep for 2021-22
8	Grand Total Expenses	4 + 5 + 6 + 7	6156954.00	75633848.00	
9	Total Fees	Grand Total Expenses divided by Sanctioned Intake	3848.00	47271.00	(divided by 1600 students)
10	Development Fund	10% of Total Fees	385.00	4727.00	
11	A. Incentive for NBA/ NAAC; B. Ph.D. Teachers; C. Number of papers published by teachers; Patent; D. Placement Record	Not exceeding 2% of total fees	308.00	3782.00	Not exceeding 2% of total fees per item i.e. 8%
12	Fees per student	9 + 10 + 11	4541.00	55780.00	Current Fee INR 41375 = 4535 University prescribed fee + 36840 other fee

1500 + 5035.1



Datunai
ACTING PRINCIPAL
ILS Law College, Pune.

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ILS Law College, Pune 411 004.

NOTE in support of Fee Structure for grant of Approval

1. ILS Law College, Pune, is affiliated to the Savitribai Phule Pune University (SPPU) and receives grant from the Government of Maharashtra.
2. The required number of teaching faculty and non-teaching staff is not yet sanctioned by the government, and hence we have to appoint them on contractual basis. Therefore, the Society has to incur expenditure towards the appointment of faculty on contractual basis.
3. In addition to full time faculty, in order to cover the teaching workload, faculty is required to be appointed on clock hour basis.
4. Since the required number of non-teaching is yet not permitted to be filled, we have to recruit the non-teaching staff (clerical, housing-keeping and security), and incur expenditure towards their salary.
5. In support of the calculation submitted, we are attaching audited statement of the financial year 2021-22. Therefore, the figures reflected in the audited statement will not fall in line with the figures shown in the calculation. During the period from 1st April 2021 to March 2022, the teaching was conducted online due to corona, and activities could not be conducted physically. Also the College had reduced fees by 15% for the academic year 2021-22.
Hence for financial year 2022-23, there is incremental growth in the expenditure which is bound to be more than what is reflected in 2021-22 audited report.
6. The expenditure is to be met from the fee collected from the students. The current fee we are charging is considerably less as compared to the fees calculated as per the sheet attached.



Dt/ March 21, 2023

Dr. Deepa Paturkar

Dr. Deepa Paturkar
Professor;
Additional Charge, Principal
ILS Law College, Pune.

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ILS LAW COLLEGE, PUNE
FEE RECEIPT - 2022-2023
 Within Maharashtra - Open

Class :- I BA LLB Roll No :-
 Serial No. Date :-

State Bank of India Transaction ID

	Particulars	Rs.
1	Tuition Fee	1500
2	Admission Fee	50
3	Library Fee	200
4	Gymkhana Fee	250
5	Medical Fee	40
6	Student Welfare Fund	120
7	Computerization Fee	100
8	Pro Rata Contribution for Ashwamegh	26
9	Disaster Management	20
10	Development Fee	250
11	Student Safety Insurance	20
12	Student Aid Fund	20
13	Registration Fee	75
14	Gathering & Prize Distribution Fee	200
15	Terminal / Tutorial Fee	150
16	Identity Card Charges	150
17	Magazine Fee	200
18	Eligibility Fee	650
19	NSS Fee	10
20	Prospectuous Fees	300
21	Sport Fund (FIT INDIA)	200
22	Corpus Fund (Ashwamegh)	4
23	Field Work Fee	
	Other Activities Fees	
24	Physical Examination Fees	50
25	Debating Fee	880
26	Seminar Fee	1650
27	Moot Court Fee	3850
28	Legal Aid Fee	1100
29	Law Review Fee	550
30	Physical Fitness (Swimming / Gymnasium)	2750
31	Abhivakti Law Journal	550
32	Cultural Activities Fee	2585
33	Maintenance of Equipment	2255
34	Research Activities	720
35	Training Placement & Skills Development	2200
36	Barcouncil Registration	100
37	E-learning Equipments	
	1. Computer Lab	5500
	2. LCD (Classroom)	
	3. Wi-fi access	
38	Print Resources	
	1. Text Books	
	2. Reference Book	3850
	3. Law Reports	
	4. Law Journal	
	5. Govt. Publications (gazettes)	
39	Electronic Resources	
	1. E-books	4950
	2. E-journals	
	3. E-data bases legal	
40	Email facility	1100
41	Games & Recreation	2200
	TOTAL	41375.00

45351

368401

Name of the Student (in full) _____

Signature of Student _____

o/c

ILS LAW COLLEGE

NAAC Accredited 'A' (2019-24)
AISHE CODE : C-41234



Annexure 36

Chipfunker Road (Law College Road),
Pune 411004, India.
Id. No. PU/PN/Law/Q04/1924
Tel. : 020-25656775
E-mail : ilslaw@ilslaw.in Website : <https://ilslaw.edu>

EH I

No.LC/ 127 /2023

May 09, 2023

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To
The Deputy Registrar
Admission Section
Savitribai Phule Pune University, Pune.

Sub : Our proposal for approval of fee for the purpose of CET registration

Dear Sir,

ILS Law College has submitted the proposal under Section 101 of the Maharashtra Public University Act, 2016, to the Savitribai Phule Pune University on 23 March 2023, for grant of approval of the fees. However, as the meeting of approval authority could not be convened, the approval is awaited.

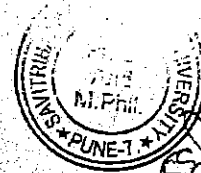
In view of the schedule declared by the CET cell, the last date of registration of the colleges to participate in CAP round 2023-24 is 12 May 2023. We need to mention our approved fees while registering on the CET cell portal. Since, the fee approval is mandatory, we request you to issue a letter to the effect that our proposal for approval of the fee is under consideration which will enable us to register on the CET cell portal.

We request you to kindly do the needful at the earliest.

Yours faithfully,

Dr. Deepa Paturkar

(Dr. Deepa Paturkar)
Professor;
Additional Charge, Principal,
ILS Law College, Pune.



9/5/2023

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ILS LAW COLLEGE

NAAC Accredited 'A' (2019-24)

AISHE CODE : C-41234

Chiplunkar Road (Law College Road), Pune 411 004, India. Id. No. PU/PN/Law/004/1924

Tel. : 020-25656775 E-mail : ilslaw@ilslaw.in Website : <https://ilslaw.edu>

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No.LC/ 114 /2023

March 23, 2023

To
Dy. Registrar
Admission Section
Savitribai Phule Pune University
Pune - 411 007.

Sub : Submission of fee calculation for grant of approval by Fee Fixation Committee of Savitribai Phule Pune University.

Sir,

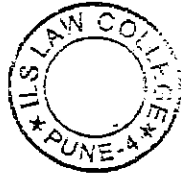
Please find enclosed the fee calculation for the financial year 2022-23, for the purpose of grant of approval by SPPU.

We request you to grant approval for the same.

Thank you,

Dr. Deepa Paturkar

Dr. Deepa Paturkar
Professor;
Additional Charge, Principal
ILS Law College, Pune.



Encl : as above.

Spmf
23/3/2023

Savitribai Phule Pune University
Fees Calculation 2022-23

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Name of the Department : ILS Law College
Name of the Course : B.A. LL.B./LL.B.
Duration of the Course : 5 Years/3 Years
Sanctioned Intake : 1600
Status of the Course : Aided / Aided
Unaided / Self-supported

No.	Item	Details	Monthly	Annual	
1	Teaching Staff Salary as per UGC and University Norms	Number of teachers at UGC scale : HOD (Principal) and 22 Teachers @ average Rs.99130.43 salary p.m.	2280000.00	27360000.00	7 Aided (6 full time + 2 part time = 1 full time), 16 Unaided
2	Visiting Faculty Honorarium	No. of Visiting Faculty 36 (Ratio as per prescribed by concerned authority)	744000.00	4464000.00	calculation for 6 months
3	Non-Teaching Staff	No. of required staff (i.e. Librarian, Office Assistants, Clerical, Peons, Cleaning, etc.)	1231500.00	14778000.00	
4	Total Salary	1 + 2 + 3	4255500.00	46602000.00	
5	Non-Salary Revenue Expenditure	Books, Labs, Repairs, Electricity Bills, Internet charges, Gardening, Computer AMC, Printing, Travelling, Conveyance, Study Tours, Sports, Magazines, Gathering, Function & Events, Advertisement, Guest Lectures, Examination, etc	1702200.00	18640800.00	Not exceeding 40% of salary expenditure
6	Rent (Uses Charges)	Rs.5000 Student/Year for 1600 students		8000000.00	
7	Depreciation	Approx 20% of Assets Value : Furniture, Comptuers, Projectors, Books, Electricity Equipments etc. (take actual assets value on WDV basis)	199254.00	2391048.00	Dep for 2021-22
8	Grand Total Expenses	4 + 5 + 6 + 7	6156954.00	75633848.00	
9	Total Fees	Grand Total Expenses divided by Sanctioned Intake	3848.00	47271.00	(divided by 1600 students)
10	Development Fund	10% of Total Fees	385.00	4727.00	
11	A. Incentive for NBA/ NAAC; B. Ph.D. Teachers; C. Number of papers published by teachers, Patent; D. Placement Record	Not exceeding 2% of total fees	308.00	3782.00	Not exceeding 2% of total fees per item i.e. 8%
12	Fees per student	9 + 10 + 11	4541.00	55780.00	Current Fee INR 41375 = 4535 University prescribed fee - 36840 other fee



Ratna
ACTING PRINCIPAL
ILS Law College, Pune.

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ILS Law College, Pune 411 004.

NOTE in support of Fee Structure for grant of Approval

1. ILS Law College, Pune, is affiliated to the Savitribai Phule Pune University (SPPU) and receives grant from the Government of Maharashtra.
2. The required number of teaching faculty and non-teaching staff is not yet sanctioned by the government, and hence we have to appoint them on contractual basis. Therefore, the Society has to incur expenditure towards the appointment of faculty on contractual basis.
3. In addition to full time faculty, in order to cover the teaching workload, faculty is required to be appointed on clock hour basis.
4. Since the required number of non-teaching is yet not permitted to be filled, we have to recruit the non-teaching staff (clerical, housing-keeping and security), and incur expenditure towards their salary.
5. In support of the calculation submitted, we are attaching audited statement of the financial year 2021-22. Therefore, the figures reflected in the audited statement will not fall in line with the figures shown in the calculation. During the period from 1st April 2021 to March 2022, the teaching was conducted online due to corona, and activities could not be conducted physically. Also the College had reduced fees by 15% for the academic year 2021-22.
Hence for financial year 2022-23, there is incremental growth in the expenditure which is bound to be more than what is reflected in 2021-22 audited report.
6. The expenditure is to be met from the fee collected from the students. The current fee we are charging is considerably less as compared to the fees calculated as per the sheet attached.



Dt/ March 21, 2023

Dr. Deepa Paturkar

Dr. Deepa Paturkar
Professor;
Additional Charge, Principal
ILS Law College, Pune.

Savitribai Phule Pune University
(Formerly University of Pune)



Telephone Nos. : 25621205, 25621210
Email - pgadmiss@pun.unipune.ac.in

Ganeshkhind,
Pune 411007.

Ref. No.: PGS/ 2628

Date: 08/06/2023

To,
The Principal,
ILS Law College,
Chiplunkar road, Pune - 04.

Sub : Approval of Other Fees.

Sir/Madam,

We are in receipt of your proposal for approval of "Other Fees" under section 101 (7) of the Maharashtra Public Universities Act, 2016 for the academic year 2023-24. The proposal of Fee Fixation Committee of this University is in process.

Since the proposal is under consideration meanwhile the "Other Fees" charged by your Institutions/College during the last academic year i.e. 2022-23 shall be continued for academic year 2023-24 until the final approval is given by the Fee Fixation Committee.

Yours faithfully,

Deputy Registrar
(P. G. Admissions)

7
Annexure 3A
E & L T
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Exh K

142
Arun

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION
WRIT PETITION (ST) NO. 17650 OF 2023

Indian Law Society & Anr ...Petitioners
Versus
State of Maharashtra & Ors ...Respondents

Mr Shailendra Kanetkar, for the Petitioner.
Mr Sameer Khadekar, for Respondent No.4.

CORAM G.S. Patel &
Neela Gokhale, JJ.
DATED: 5th July 2023

PC:-

1. Not on board. Mentioned. Taken on board.
2. The Petitioners have given notice. The Petitioner is one of the country's premier law schools. It is based in Pune. The Petition says that the name of the 2nd Petitioner college, the ILS Law College at Law College Road, Pune has been excluded from the website of the State Common Entrance Test Cell or the State CET Cell for admissions to the first year of the five-year and third-year LLB courses for the academic year 2023-2024. The only reason for this, apparently, is that the Savitribai Phule Pune University, Pune,

ARUN
RAMCHANDRA
SANKPAL

Digitally signed by
ARUN
RAMCHANDRA
SANKPAL
Date: 2023.07.06
09:54:57 +0530

143

has not formally disposed of/approved the pending application by the Petitioners in regard to the fee structure for this academic year.

3. It cannot be disputed that the application is pending and that in the meantime, the University has not only acknowledged receipt of the proposal by its letter of 8th June 2023, and that the proposal before the Fee Fixation Committee (“FFC”) is under process, but that, since the proposal is under consideration, in the meanwhile the other fees charged by the Petitioner’s institution college for the previous year 2022–2023 may be continued for the academic year 2023–2024 (until the final decision by the FFC on the proposal). Apparently, for reasons that we are wholly unable to understand, this communication is insufficient for the State CET Cell. We are unable to understand what is that it wants. Once there is an official communication from the university saying that the previous year’s fees may be charged as an interim measure, there is no reason that we can see to exclude the name of the Petitioners from the website and to prevent enrolment of law students.

4. We are told that what the State CET Cell says is that there must be an full-form approval and such a letter from the university is insufficient. We disagree. It is not for the State CET Cell to find new ways each day to prevent education from being imparted to students, but, to the contrary, to find ways by which they can be assisted.

5. We will keep the Petition pending but we direct the State CET Cell to immediately include the name of the 2nd Petitioner

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college on its website and to allow it to start admission process for the academic year 2023-2024 on the basis of the communication from the University.

6. As regards the fee, if it should be found that the FFC has reduced the fee for the current academic year then of course it will be the responsibility of the institution to refund the excess fee to those students who have paid any higher amount and secured admission. Equally, the college will need to put all students to notice that if the fees are revised upwards, they may be required to pay the difference.

7. Frankly, that is all there is to it, and we see no reason why the State CET Cell could not have taken this self-evident decision on its decision instead of requiring the Petitioners to have to come to court urgently.

8. The 4th Respondent waives service. Issue notice to Respondents Nos. 1, 2 and 3. In addition to service through court private service is permitted including by courier and email. The Affidavit in Reply is to be filed and served on or before 28th July 2023. No Rejoinder at this stage without leave of the Court.

9. The State CET Cell Commissioner is present in court. He will act immediately and will not demand a certified copy of this order.

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10. List the Petition on 2nd August 2023.

(Neela Gokhale, J)

(G. S. Patel, J)



ILS LAW COLLEGE

NAAC Accredited 'A' (2019-24)

AISHE CODE : C-41234

Annexure - 6



o/c

EXLCL
दिनांक : 26/2/24 146

एलसी / 871/2024

प्रति,

मा. सह सहसंचालक,

शैक्षणिक प्रवेश विभाग,

सावित्रीबाई फुले पुणे विद्यापीठ,

पुणे - ४११००७.

विषय - सन २०२२-२३, २०२३-२४, २०२४-२५ या वर्षाची इतर फी (Other fee)

मंजूर करणेबाबत.

महोदय,

आम्ही आपल्याकडे २०२२-२३, २०२३-२४ व २०२४-२५ या वर्षाकरिता कॉलेजची इतर फी मंजूर करण्यासाठी खालील प्रमाणे प्रस्ताव सादर करित आहोत.

अनु क्र.	वर्ष	जुनी इतर फी	बदललेली इतर फी	फरक
१.	२०२२-२३	36840	51245	14405
२.	२०२३-२४	36840	64587	27747
३.	२०२४-२५	36840	66252	29412

वरील बदललेल्या फी संदर्भातील सर्व कागदपत्रे या पत्रासोबत जोडून पाठवित आहोत. तरी आम्हाला २०२२-२३, २०२३-२४ व २०२४-२५ या वर्षाकरिता कॉलेजची इतर फी मंजूर करून देण्यात यावी ही विनंती.

26/2/24

Platurkar

(डॉ. दीपा पातूरकर)

प्राध्यापक

प्राचार्य अतिरिक्त भार

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ILS LAW COLLEGE, PUNE

FEE RECEIPT - 2022-2023

Within Maharashtra - Open

Class :- I BA LLB

Roll No :-

Serial No.

Date :-

State Bank of India Transaction ID

	Particulars	Rs.
1	Tuition Fee	1500
2	Admission Fee	50
3	Library Fee	200
4	Gymkhana Fee	250
5	Medical Fee	40
6	Student Welfare Fund	120
7	Computerization Fee	100
8	Pro Rata Contribution for Ashwamegh	26
9	Disaster Management	20
10	Development Fee	250
11	Student Safety Insurance	20
12	Student Aid Fund	20
13	Registration Fee	75
14	Gathering & Prize Distribution Fee	200
15	Terminal / Tutorial Fee	150
16	Identity Card Charges	150
17	Magazine Fee	200
18	Eligibility Fee	650
19	NSS Fee	10
20	Prospectus Fees	300
21	Sport Fund (FIT INDIA)	200
22	Corpus Fund (Ashwamegh)	4
23	Field Work Fee	-----
Other Activities Fees		
24	Physical Examination Fees	50
25	Debating Fee	880
26	Seminar Fee	1650
27	Moot Court Fee	3850
28	Legal Aid Fee	1100
29	Law Review Fee	550
30	Physical Fitness (Swimming / Gymnasium)	2750
31	Abhivyakti Law Journal	550
32	Cultural Activities Fee	2585
33	Maintenance of Equipment	2255
34	Research Activities	720
35	Training Placement & Skills Development	2200
36	Barcouncil Registration	100
37	E-learning Equipments	
	1. Computer Lab	
	2. LCD (Classroom)	5500
	3. Wi-fi access	
38	Print Resources	
	1. Text Books	
	2. Reference Book	
	3. Law Reports	3850
	4. Law Journal	
	5. Govt. Publications (gazettes)	
39	Electronic Resources	
	1. E-books	
	2. E-journals	4950
	3. E-data bases legal	
40	Email facility	1100
41	Games & Recreation	2200
	TOTAL	41375.00

45351

36840

51245
- 36840
[14405]

Name of the Student (in full) _____

Signature of Student _____

Savitribai Phule Pune University
Fees Calculation 2023-24

Name of the Department : ILS Law College
 Name of the Course : B.A. LL.B./LL.B.
 Duration of the Course : 5 Years/3 Years
 Sanctioned Intake : 1600
 Status of the Course : Aided / Unaided / Self's Aided

No. Item	Details	Monthly	Annual
1	Teaching Staff Salary as per UGC and University Norms	3033860.00	36406320.00
2	Visiting Faculty Honorarium	782400.00	6259200.00
3	Non-Teaching Staff	1333872.00	16006464.00
4	Total Salary	5150132.00	58671984.00
5	Non-Salary Revenue Expenditure		
6	Rent (Uses Charges)	2060053.00	24720636.00
7	Depreciation	194369.00	2332428.00
8	Grand Total Expenses	7404554.00	93725048.00
9	Total Fees	4628.00	58578.00
10	Development Fund	463.00	5858.00
11	A. Incentive for NBA/NAAC; B. Ph.D. Teachers; C. Number of papers published by teachers, Patent; D. Placement Record	370.00	4686.00
12	Fees per student	5461.00	69122.00
13	Total Fees Collection	8737600.00	110595200.00

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Ratnashree
ACTING PRINCIPAL
 ILS Law College, Pune

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ILS LAW COLLEGE, PUNE

FEE RECEIPT - 2023-2024

Within Maharashtra - Open

Class :- I BA LLB

Roll No :-

Serial No.

Date :-

State Bank of India Transaction ID

	Particulars	Rs.
1	Tuition Fee	1500
2	Admission Fee	50
3	Library Fee	200
4	Gymkhana Fee	250
5	Medical Fee	40
6	Student Welfare Fund	120
7	Computerization Fee	100
8	Pro Rata Contribution for Ashwamegh	26
9	Disaster Management	20
10	Development Fee	250
11	Student Safety Insurance	20
12	Student Aid Fund	20
13	Registration Fee	75
14	Gathering & Prize Distribution Fee	200
15	Terminal / Tutorial Fee	150
16	Identity Card Charges	150
17	Magazine Fee	200
18	Eligibility Fee	650
19	NSS Fee	10
20	Prospectus Fees	300
21	Sport Fund (FIT INDIA)	200
22	Corpus Fund (Ashwamegh)	4
23	Field Work Fee	----
	Other Activities Fees	
24	Physical Examination Fees	50
25	Debating Fee	880
26	Seminar Fee	1650
27	Moot Court Fee	3850
28	Legal Aid Fee	1100
29	Law Review Fee	550
30	Physical Fitness (Swimming / Gymnasium)	2750
31	Abhivyakti Law Journal	550
32	Cultural Activities Fee	2585
33	Maintenance of Equipment	2255
34	Research Activities	720
35	Training Placement & Skills Development	2200
36	Bar Council Registration	100
37	E-learning Equipments	
	1. Computer Lab	
	2. LCD (Classroom)	
	3. Wi-fi access	
38	Print Resources	
	1. Text Books	
	2. Reference Book	
	3. Law Reports	
	4. Law Journal	
	5. Govt. Publications (gazettes)	
39	Electronic Resources	
	1. E-books	
	2. E-journals	
	3. E-data bases legal	
40	Email facility	1100
41	Games & Recreation	2200
	TOTAL	41375.00

Name of the Student (in full)

Signature of Student

Savitribal Phule Pune University
Fees Calculation 2024-25

Name of the Department : ILS Law College
 Name of the Course : B.A. LL.B./LL.B.
 Duration of the Course : 5 Years/3 Years
 Sanctioned Intake : 1600
 Status of the Course : Aided / Unaided / Self-su Aided

No. Item	Details	Monthly	Annual
1 Teaching Staff Salary as per UGC and University Norms	Number of teachers at UGC scale : HOD (Principal) and 22 Teachers @ average RS.99130.43 salary/p.m	310735.00	37288260.00
2 Visiting Faculty Honorarium	No. of Visiting Faculty 36 (Ratio as per prescribed by concerned authority)	782400.00	6259200.00
3 Non-Teaching Staff	No. of required staff (i.e. Librarian, Office Assistants, Clerical, Peons, Cleaning, etc.)	1394772.00	16737264.00
4 Total Salary	1 + 2 + 3	5284527.00	60284724.00
5 Non-Salary Revenue Expenditure	Books, Labs Repairs, Electricity Bills, Internet charges, Gardening, Computer AMC, Printing, Travelling, Conveyance, Study Tours, Sports, Magazines, Gathering, Function & Events, Advertisement, Guest Lectures Examination, etc	2113811.00	25365732.00
6 Rent (Uses Charges)	Approx 20% of Assets Value : Furniture, Computers, Projectors, Books, Electricity Equipments etc. (take actual assets value on WDV basis)	194369.00	2332428.00
7 Depreciation	RS.5000 Student/Year for 1600 students	7922707.00	95982884.00
8 Grand Total Expenses	4 + 5 + 6 + 7	4745.00	59989.00
9 Total Fees	Grand Total Expenses divided by Sanctioned Intake	475.00	5999.00
10 Development Fund	10% of Total Fees	380.00	4799.00
11 A. Incentive for MBA/NAAC, B. Ph.D. Teachers; C. Number of papers published by teachers; Parent; D. Placement Record	Not exceeding 2% of total fees	5600.00	70787.00
12 Fees per student	9 + 10 + 11	8960000.00	113259200.00
13 Total Fees Collection			

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ACTING PRINCIPAL
 ILS Law College, Pune

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ILS LAW COLLEGE, PUNE
FEE RECEIPT

Within Maharashtra - Open

Class :- I BA LLB

Roll No :-

	Particulars	Rs.	Rs.
		2022-23	2024-25
	As per SPPU		
1	Tuition Fee	1500	1500
2	Admission Fee	50	50
3	Library Fee	200	200
4	Gymkhana Fee	250	250
5	Medical Fee	40	40
6	Student Welfare Fund	120	120
7	Computerization Fee	100	100
8	Pro Rata Contribution for Ashwamegh	26	26
9	Disaster Management	20	20
10	Development Fee	250	250
11	Student Safety Insurance	20	20
12	Student Aid Fund	20	20
13	Registration Fee	75	75
14	Gathering & Prize Distribution Fee	200	200
15	Terminal / Tutorial Fee	150	150
16	Identity Card Charges	150	150
17	Magazine Fee	200	200
18	Eligibility Fee	650	650
19	NSS Fee	10	10
20	Prospectious Fees	300	300
21	Sport Fund (FIT INDIA)	200	200
22	Corpus Fund (Ashwamegh)	4	4
23	Field Work Fee	----	----
	Other Activities Fees		
24	Physical Examination Fees	50	50
25	Debating Fee	880	1172
26	Seminar Fee	1650	3000
27	Moot Court Fee	3850	7000
28	Legal Aid Fee	1100	3000
29	Law Review Fee	550	990
30	Physical Fitness (Swimming / Gymnasium)	2750	5000
31	Abhivyakti Law Journal	550	990
32	Cultural Activities Fee	2585	4550
33	Maintenance of Equipment	2255	4000
34	Research Activities	720	1300
35	Training Placement & Skills Development	2200	4000
36	Barcouncil Registration	100	100
37	E-learning Equipments		
	1. Computer Lab		
	2. LCD (Classroom)	5500	9500
	3. Wi-fi access		
38	Print Resources		
	1. Text Books		
	2. Reference Book		
	3. Law Reports	3850	6500
	4. Law Journal		
	5. Govt. Publications (gazettes)		
39	Electronic Resources		
	1. E-books		
	2. E-journals	4950	8900
	3. E-data bases legal		
40	Email facility	1100	2200
41	Games & Recreation	2200	4000
	TOTAL	41375.00	70787.00

Savitribal Phule Pune University
Fees Calculation 2022-23

Name of the Department :
 Name of the Course :
 Duration of the Course :
 Sanctioned Intake :
 Status of the Course : Aided / Unaided / Self-suppor Aided

ILS Law College
 B.A. LL.B./LL.B.
 5 Years/3 Years
 1600

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No.	Item	Details	Monthly	Annual
1	Teaching Staff Salary as per UGC and University Norms	Number of teachers at UGC scale : HOD (Principal) and 22 Teachers @ average Rs.99130.43 salary p.m.	2280000	27360000
2	Visiting Faculty Honorarium	No. of Visiting Faculty 36 (Ratio as per prescribed by concerned authority)	744000	4464000
3	Non-Teaching Staff	No. of required staff (i.e. Librarian, Office Assistants, Clerical, Peons, Cleaning, etc.) ??	1231500	14778000
4	Total Salary	1+2+3	4255500	46602000
5	Non-Salary Revenue Expenditure	Books, Labs, Repairs, Electricity bills, Internet charges, Gardening, Computer AMC, Printing, Travelling, Conveyance, Study Tours, Sports, Magazines, Gathering, Function & Events, Advertisement, Guest Lectures, Examination, etc	1702200	18640800
6	Rent (Uses Charges)	Rs.5000 Student/Year for 1600 students	199254	8000000
7	Depreciation	Approx 20% of Assets Value : Furniture, Computers, Projectors, Books, Electricity Equipments etc. (take actual assets value on WDV basis)	6156954	2391052
8	Grand Total Expenses	4+5+6+7	3848	75633852
9	Total Fees	Grand Total Expenses divided by Sanctioned Intake	385	47271
10	Development Fund	10% of Total Fees	308	4727
11	A. Incentive for NBA/NAAC, B. Ph.D. Teachers; C. Number of papers published by teachers, Patent; D. Placement Record	Not exceeding 2% of total fees	4541	55780
12	Fees per student	9+10+11	7265206	89249000
13	Total Fees Collection			

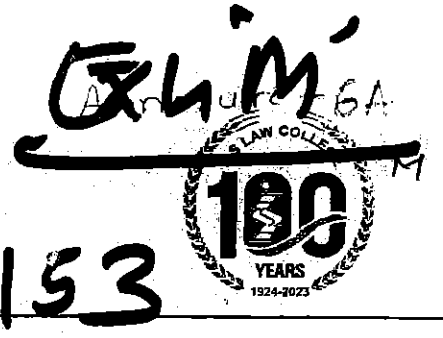
LAW COLLEGE
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ILS LAW COLLEGE

NAAC Accredited 'A' (2019-24)

AISHE CODE : C-41234



एलसी/ 158 /२०२४

दिनांक - 20/4/24

प्रति,

मा. सहाय्यक संचालक

शैक्षणिक प्रवेश विभाग

सावित्रीबाई फुले पुणे विद्यापीठ,

पुणे ४११००७.

विषय - सन २०२२-२३, २०२३-२४, २०२४-२५ या वर्षाची इतर फी (other fee) मंजूर करणेबाबत.

संदर्भ - आपले पत्र क्र. एलसी/८७/२०२४ दि. २६-०२-२०२४

महोदय,

आम्ही वरील संदर्भिय पत्र दि. २६-०२-२०२४ रोजी आपल्या ऑफिस मध्ये जमा केले आहे. त्यामध्ये सन २०२२-२३, २०२३-२४, २०२४-२५ या वर्षाकरिता कॉलेजची इतर फी मंजूर करण्यासाठीचा प्रस्ताव दिलेला आहे. परंतु आतापर्यंत आमच्या प्रस्तावावर कोणतीही कार्यवाही झालेली नाही.

केंद्रीय प्रवेश प्रक्रिया २०२४-२५ साठी कॉलेज नोंदणीची तारीख लवकरच सुरु होईल. त्यात मान्यता मिळालेली फी ची नोंद करणे गरजेचे आहे. तरी आम्ही दिलेल्या प्रस्तावावर योग्य ती कार्यवाही लवकरात लवकर करावी ही विनंती.

कळावे.



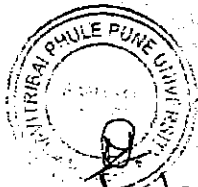
आपली विश्वासू,

Dr. D. Patil

(डॉ. दीपा पातुरकर)

प्राध्यापक

प्राचार्य अतिरिक्त भार



24/04/24

Annexure - 7

EXH -

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सावित्रीबाई फुले पुणे विद्यापीठ

गणेशखिंड, पुणे - ४११००७

Savitribai Phule Pune University

Ganeshkhind, Pune - 411007

दूरध्वनी क्रमांक: ०२०-२५६२१२०५

Telephone No.: 020-25621205

ईमेल/Email: pgadmis@pun.unipune.ac.in

शैक्षणिक प्रवेश विभाग

P.G. Admission Section

Website: www.unipune.ac.in

संख्या: जे.प्रवेश./१२५/०८

दिनांक: २४/०४/२०२४

प्रति,

१. मा. विभागप्रमुख,
तंत्रज्ञान विभाग,
प्रस्तुत विद्यापीठ.

३. मा. संचालक,
मुक्त व दूरस्थ अध्ययन प्रशाळा,
प्रस्तुत विद्यापीठ.

५. मा. संचालक,
एम्पायर एज्युकेशन सोसायटीचे,
इंदिरा इन्स्टिट्यूट ऑफ एयरक्राफ्ट इंजिनीरिंग,
मांजरी बु., पुणे.

२. मा. विभागप्रमुख,
शिक्षणशास्त्र व विस्तार विभाग,
प्रस्तुत विद्यापीठ.

४. मा. प्राचार्य,
आय. एल. एस. महाविद्यालय,
चिपळूणकर रोड, पुणे.

विषय - शुल्क निश्चितीसाठी सादर केलेल्या प्रस्तावाबाबत...

महोदय/महोदया,

उपरोक्त विषयास अनुसरून आपणास कळविण्यात येते की, दि. ३०/०४/२०२४ रोजी शुल्क निश्चिती समितीची सभा आयोजित करण्यात आलेली आहे. तरी आपण ज्या अभ्यासक्रमाचे शुल्क निश्चितीसाठी प्रस्ताव सादर केले आहेत त्या अभ्यासक्रमास आपण प्रस्तावित केलेले शुल्क निश्चित करण्यासाठी शुल्काचा जमा, खर्च (Expenses & Expenditure) तपशील संदर्भात आपणास शुल्क निश्चिती समिती यांच्या समोर सादरीकरण (PPT) करावयाचे आहे. तरी आवश्यक त्या कागदपत्रासह (सॉफ्ट कॉपी) मंगळवार दि. ३०/०४/२०२४ रोजी दुपारी ०३.०० वाजता 'मा. प्र-कुलगुरू कार्यालयातील सभागृह' येथे उपस्थित रहावे, ही विनंती.

कळावे,

आपला,

(डॉ. मृदाभा वि. गरबे)
उपकुलगुरू



सावित्रीबाई फुले पुणे विद्यापीठ

गणेशखिंड, पुणे - ४११००७

Savitribai Phule Pune University

Ganeshkhind, Pune - 411007



दूरध्वनी क्रमांक : ०२०-२५६२१२०५

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शैक्षणिक प्रवेश विभाग

P.G. Admission Section

Website: www.unipune.ac.in

संदर्भ: शै.प्रवेश/ 2747

दिनांक : २७/०४/२०२६

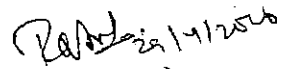
प्रति,

मा. प्राचार्य,
आय.एल.एस विधी महाविद्यालय,
पुणे-४.

विषय — LL.B.(3 Years)/B.A. LL.B. (5 Years) या अभ्यासक्रमाच्या इतर फी बाबत...
संदर्भ — आपले एलसी/८७/२०२४, दि. २६/०२/२०२४ रोजीचे पत्र.

महोदय/महोदया,

उपरोक्त संदर्भीय पत्रास अनुसरून आपणास कळविण्यात येते की, आपल्या महाविद्यालयातील LL.B.(3 Years)/B.A. LL.B. (5 Years) या अभ्यासक्रमास शैक्षणिक वर्ष २०२६-२७ पासून इतर फीस (Other than the Heads Specified in University Order PGS/676, Dt. 28/02/2020) सोबत जोडलेल्या तक्त्याप्रमाणे मान्यता देण्यात येत आहे.


(डॉ. मुंजाजी वि. रासवे)
उपकुलसचिव

सोबत : इतर फी (Other than the Heads Specified in University Order PGS/676, Dt. 28/02/2020) चा तक्ता

Savitribai Phule Pune University

(Formerly University of Pune)

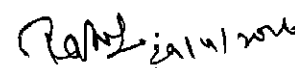
156

Proposed 'Other Fees' (Other than the Heads Specified in University Order PGS/676, Dt. 28.02.2020) Structure for Fee Fixation Committee from Academic Year 2026-27

Faculty - Humanities			
Name of Course	Duration	Other Than Other Fees Head	Committee Recommended
LL.B (3Years) / B.A. LL.B.	03 Years / 05 Years	Physical Examination Fees	0
		Debating Fee	0
		Seminar Fee	1000
		Moot Court Fee	1000 *
		Legal Aid Fee	70
		Law Review Fee	0
		Physical Fitness (Swimming/Gymnasium)	0
		Abhivyakti Law Journal	220
		Cultural Activities Fee	0
		Maintenance Of Equipment	0
		Research Activities	0
		Training Placement & Skills Development	350 *
		Bar Council Registration	100
		E-learning Equipments	250
		1. Computer Lab	
		2. LCD (Classroom)	
		3. Wi-fi access	50
		Print Resources	
		1. Text Books	
		2. Reference Book	
		3. Law Reports	
		4. Law Journal	
		5. Govt. Publications (gazettes)	1000
		Electronic Resources	
		1. E-books	
2. E-journals			
3. E-data bases legal	300		
Email facility			
Games & Recreation	0		
		Total	4340

Other Fees:- As per University Order PGS/676 dated 28/02/2020

* Applicable only for Participating Students as per Syllabus.


 (Dr. M. V. Rasve)
 Deputy Registrar
 P. G. Admission

ILS LAW COLLEGE

NAAC Accredited 'A' (2019-24)

AISHE CODE : C-41234



ILS®

100 Years of Excellence
(1924-2023)

OLP P
ISA

Chiptunkar Road (Law College Road),

Pune 411 004, India.

Id. No. PU/PN/Law/004/1924

Tel. : 020-25656775

E-mail : ilslaw@ilslaw.in

Website : <https://ilslaw.edu>

o/c

No. LC/248/2026

Date 13.05.2026

To:
Dr Munjaji V Rasve,
Dy. Registrar,
SPPU, Pune

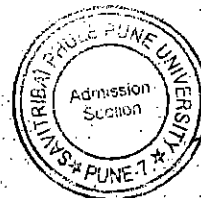
Reference: Your letter शै. प्रवेश २१५९ dated 30.4.2026 regarding fee (other than other fee heads) as referred to in the letter and the chart along with the letter.

Subject: Regarding letter under reference.

Sir,

1. Received your above referred communication/ letter and we were shocked to understand the same regarding the other fees as per the subject matter. From the tone of the letter itself it is clear that you have fixed and imposed the fees i.e. 'other than other fee heads' for the academic year 2026-27 and that too without even our proposal for the said academic year. This is unilateral decision imposed on our institution without any proposal, without inquiry and we feel that the same is on face of it illegal, void ab initio and beyond your powers and authority and that too without hearing us and therefore according to us it is illegal and void and therefore it is **not acceptable to us** for the reasons and background as stated herein below:
2. According to the SPPU Order PGS 7852/2009, communicated by letter dated 15.01.2010, the college/ institution is entitled to levy the following three types of fees:

i.	Tuition Fee	as prescribed by the State
ii.	Other Fees for professional courses (other than those prescribed by the State)	on 12 fees heads which were prescribed by the University on sharing and non sharing basis



13/5/26

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	Government in sharing and non sharing basis)	
iii.	Fees for activities	As per General Condition No 4 - for the services rendered and activities conducted by the college for students. This is within the domain of the college/ institution. In short, college is entitled to decide the same.

3. The present letter / communication appears to be in respect of fees under point no (iii) above i.e. 'Fees for activities' i.e. for the services rendered and activities conducted by the college for students.
4. The said Order prescribes 'Other fees for professional courses other than those prescribed by the State Government on Sharing and Non sharing basis'.
5. Your attention is invited to Clause No 4 of the General Condition of the said circular "*The University/ College/ Recognised institution may charge reasonable fee for the following services if rendered to the students. The students' activities included annual social gathering, debating, magazine, prospectus, I card, journal, seminar, test, tutorial, workshops, study course material, internet, email, maintenance of equipment, training and placement, study tour, etc.*"
6. As per the said order no approval was required to be taken from the University as it was within the domain of the college and connected with the additional activities conducted and services rendered and to be rendered by the college. Therefore, these fees of Rs. 36,840/- charged by the College on the basis of activities conducted and services rendered to the students, were always approved. These fees to be charged are beyond the scope of point no-(ii) above i.e. termed by you as "~~Other Fees for professional courses (other than those prescribed by the State Government in sharing and non sharing basis)~~" in Table no II page 16 of the Order PGS 7852/2009.
7. The college is charging the fees to the students as per this three tier system. The college has never made any changes in fee charged as mentioned in the point number (i) and (ii)

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above i.e. 'tuition fees' and 'Other Fees for professional courses (other than those prescribed by the State Government on a sharing and non sharing basis)'.

8. As regards the fees for the 'other activities' as above i.e. point no (iii), we have been rendering other services and conducting other activities, and therefore reasonable fees for these items/heads were shown and collected by issuing challan and at no time the said was disapproved by the University. Fees for the 'other activities' are being charged under the Order PGS 7852/2009 and the Orders thereafter since 2010 onwards. According to the Order PGS 7852/2009 the only condition was in General Condition no. 19 i.e. in case of any dispute regarding interpretation as to above provisions of the fees the authority was given to the Vice Chancellor to interpret the same. Even otherwise as per clause no 4 of the General conditions i.e. fees charged for rendering services should be reasonable. It is a matter of record that during the years when the 2009 Order and the Orders thereafter were in force at no time any dispute was raised about these fees levied as per point no. (iii) or even a question arose that the college has charged any unreasonable fees in respect of these fees and therefore the question did not arise to refer it to the Vice Chancellor. And therefore the same obviously stood approved by the University.
9. Legislature passed a new Act i.e. Maharashtra Public Universities Act 2016 wherein Sec. 101 was introduced. Sec. 101 contemplates a Fee Fixation Committee to be appointed regarding fees to be fixed for recognised colleges which are affiliated to University. According to Sec 101 (2) the Fee Fixation Committee was to decide the tuition fee, other fee and other various fees and recommend it to the Academic Council for its approval.
10. In spite of the Act which came into force in 2016, it is only in the year 2020 that the new order regarding fees was issued on 28.2.2020 i.e. (Order PGS 676/2020) and the same was brought into force only in the year 2022-23. Therefore the earlier 'fees for other activities' charged, continued to be approved without any objection by the University.
11. It is worth noting that as per said order dated 28.2.2020 other fees as mentioned in point number (ii) above that is '**other fees on sharing and non sharing basis**', items were increased by the University from 12 to 18 items (page 12 of the order). The College never made any changes in these 18 items and charged for these 18 items only the amounts as prescribed by the University.

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12. According to Sec 101(7) the Act also contemplated that tuition fees, other fees and charges etc. as recommended by the Fee Fixation Committee and approved by Academic Council shall be applicable in general. However as per the Section 101 (7) the college/ institution is allowed to charge different fees for different additional facilities provided by such colleges. The only requirement that was introduced for the first time was to submit such a proposal for Fees for other activities to the Fee Fixation Committee. And the Fee Fixation Committee was to decide it on the basis of assessment and evaluation of different additional facilities provided by the applicant college and the Fee Fixation Committee is to finalize it.
13. Accordingly, the college submitted a proposal for the Fees for other activities for the academic year 2022-23 and the Fees for other activities decided and fixed by the College are mentioned in the chart annexed to this reply. **(Annexure A- Sample Fee Challan showing all three types of Fees charged by the college)**. As stated above the college has been conducting these activities and even rendering services to students prior to 2022-23 and even thereafter till today and there is no dispute about the same.
14. The Fee Fixation Committee has to meet at least twice a year to consider such fee fixation proposals, hold meetings and after giving the opportunity of being heard and considering the evidence has to ultimately fix the Fees as regard these items.
15. No communication is made to us by the Fee Fixation Committee for the same academic year 2022-23. A reminder was sent on 09.05.2023 regarding our proposal. It is worth noting that the college received a letter dated 08.06.2023 from University as to other fees and was permitted to charge other fees as charged earlier. Thus the same was approved without any objection and at any rate the same was never disapproved till today, even under the present impugned letter dated 30.04.2026. The present letter is for the academic year 2026-27 for which no proposal is submitted. Therefore our decision to 'charge other fees for activities' stood approved as per letter dated 08.06.2023. For academic year 2023-24 the State CET Cell excluded the name of ILS Law College for the reason of absence of a specific letter of approval from the Fee Fixation Committee. Therefore, the college had no alternative but to file a writ petition in the Hon'ble Bombay High Court i.e. Writ Petition (ST) No 17650/2023 against the CET Cell to which the University itself was also a party. The letter of approval issued by Dy Registrar of the University was presented before the High Court which stated as follows "Sir/Madam, We are in receipt of your proposal for approval of

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"Other Fees" under section 101(7) of the Maharashtra Public Universities Act 2026 for academic year 2023-24. The proposal of Fee Fixation Committee of this University is in process. Since the proposal is under consideration meanwhile the "Other Fees" charged by your Institutions/ College during the last academic year i.e. 2022-23 shall be continued for academic year 2023-24 until the final approval is given by the Fee Fixation Committee." The Bombay HC considering the approval letter dated 08.06.2023 directed the CET Cell to include the name of the College on the website of CET Cell. Thereafter the name of the college was included on the web site of CET Cell as per the directions of the Hon'ble High Court. That itself shows and concludes that the proposal of the college for the other fees stood approved and ratified. At any rate it was never disapproved. Hence it became final and our entitlement stands approved.

16. Thereafter also, we submitted proposals for 2023-24 and 2024-2025 for the 'other activities fees'. The proposal for 2024-25 was submitted on 26.02.2024 to which there is no reply nor the Fee Fixation Committee held its meeting calling us for hearing or did not even disapprove of it. The college submitted a reminder on 20.04.2024, thereafter we were only called upon for the presentation on 30.04.2024 where we presented our proposal. The representatives of ILS were not even given full opportunity to make a presentation of the proposal. And no reply was received. Thereafter on 29.06.2024 a letter seeking explanation on certain points of the Fee proposal was received by the college. We submitted our explanation on 27.05.2025 but till today neither a meeting of the Fixation Committee took place for our proposal nor were we called for any hearing. Thus, the conclusion is that the Fee Fixation Committee was satisfied with our proposal and explanation and therefore did not disapprove or communicate to that effect.
17. It is worth noting that though the proposal for the A.Y. 2024-25 was for an increased amount of the fees in view of the increase in the expenses, still we did not charge the proposed increased fee amount. Thus, the said amount of approved fees of Rs 36,840/- being charged from 2018-19 is the same. (With a reduction of 15% in A.Y. 2021-22 due to COVID -19 as decided by the Management of the College).
18. Thus, it is worth noting that right from 2010 i.e. from SPPU Order PGS 7852/2009 communicated through letter dated 15.01.2010 as stated above no even condition was put for these fees for other activities i.e. for the services rendered to the students and activities conducted. Same is the case even after 2020 as stated above and after the proposal of 2022-

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23 onwards and particularly in the said writ petition, wherein a letter dated 08.06.2023 given by University was relied upon, shows that this amount of Rs. 36,840/- stood approved without any condition. And that communication from time to time shows that acceptance of our proposal for the said category of fees. As stated above, the Fee Fixation Committee never disapproved it and the above referred letters even subsequently by retrospective effect shows that this amount of fees for the said activities stood approved and accepted and even permitted by the university.

19. Now the chart enclosed to the letter dated 30.04.2026 you have fixed and imposed fees of Rs. 4,340/- for other heads for 2026-27 that too without our proposal. The fee fixation committee can decide a proposal after receiving from College and after hearing and following due procedure. Whereas the amount till 2025-26 stood approved as Rs. 36,840/- . Every year the expenses are increasing and you cannot go lower than the approved amount and that too when the said amount was never disapproved. So, it is clear that for 2026-27, we have not sent any proposal. So, no question of going before the fee fixation committee. It is not even your case in communication under reply that the Fee Fixation Committee meeting took place and decided fees for such items. Obviously, it cannot, as there is no proposal. So from communication, it is clear that it is your personal decision without any authority, power and therefore the same is ultra-vires to your authority and power and therefore the same is without jurisdiction. Therefore, the same is apparently a colourable exercise of power with some other motives. It is worth noting to see the timing and manner in which this impugned communication is issued. The same is malafide particularly considering the time at which it is issued by you after one of the proceedings took place where you were appointed as one of the members of the inquiry committee and you were personally aware. After hearing the defences, explanation and points put up by the college/ institution during the proceedings, it appears that this letter is issued in a hasty manner, whereas till this point it was never thought it fit to issue any communication over more than 2 years on the letter dated 26.02.2024 of the college. Hence this communication appears to be issued with ulterior motives and creates doubts as to its purpose.

20. Therefore, the present amount of Fees mentioned in your letter and chart is without any hearing to us or observing principles of natural justice or without any document showing on what basis you have come to this conclusion that fees of Rs 4,340/- is sufficient. No reasons are given when the amounts for some items are reduced or in some cases even it is shown as zero, that is without any hearing and reasons and without any basis. Most

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important is once such an amount of fees of Rs. 36,840/- is already approved, to which college is entitled, then it cannot be reduced, when it is a professional course, arbitrarily without any reasoned order or evidence or hearing by the Committee. The letter does not state/contain the matter/content that such fees for such academic years from 2022-25 are disapproved. Therefore, it is ridiculous to arbitrarily reduce the fees at such a lower level without any reason, without any evidence and without any hearing.

21. Therefore, we submit that we do not agree and accept the contents of this letter in fact and since the amount of Fees Rs 36,840/- stood approved as above till 2025-26, there is a legitimate expectation and entitlement to charge the same for the year 2026-27 also. The question of sending a letter dated 30.04.2026 deciding the impugned fees as you stated would arise only on submission of the proposal seeking increase in the amount of approved fees for the said academic year and the decision of the Fee Fixation Committee thereon. Therefore, we are entitled to continue to charge the fees for the activities of Rs 36,840/- as the minimum. However, this is without prejudice to our rights and contention to claim for upward revision of fees on the basis of proposals submitted for academic year 2022-23, 2023-24 and 2024-2025 and further upward revisions as may be fixed later on.
22. In light of the above, we request you to withdraw the impugned communication dated 30.04.2026 with immediate effect and the same being absolutely arbitrary and unreasonable and issue an appropriate letter for charging Rs.36,840/ as already approved fees for academic year 2026-27 under the 'other than other fee heads' category for the purpose of enabling us to participate in CAP round for academic year 2026-27 and for conducting all admissions for LLB and BA LLB program for the Academic year 2026-27. We also expect that our proposal for revision of fees over and above Rs 36,840/- as per proposals already submitted will be considered by the Appropriate Authority for the Academic Year 2026-27 onwards.

Prof. Dr. Deepa Paturkar

Prof. Dr. Deepa Paturkar
Additional Charge, Principal
ILS Law College

Ms. Vaijayanti Joshi

Ms. Vaijayanti Joshi
Hon Secretary
Indian Law Society



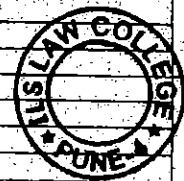
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H.S. LAW COLLEGE, PUNE
FEE RECEIPT - 2022-2023
 Within Maharashtra - Open

Class :- IBA LLB Roll No :-
 Serial No. Date :-
 State Bank of India Transaction ID

	Particulars	Rs.
1	Tuition Fee	1500
2	Admission Fee	50
3	Library Fee	200
4	Gymkhana Fee	250
5	Medical Fee	40
6	Student Welfare Fund	120
7	Computerization Fee	100
8	Pro Rata Contribution for Ashwamegh	26
9	Disaster Management	20
10	Development Fee	250
11	Student Safety Insurance	20
12	Student Aid Fund	20
13	Registration Fee	75
14	Gathering & Prize Distribution Fee	200
15	Terminal / Tutorial Fee	150
16	Identity Card Charges	150
17	Magazine Fee	200
18	Eligibility Fee	650
19	NSS Fee	10
20	Prospectus Fees	300
21	Sport Fund (FIT-INDIA)	200
22	Corpus Fund (Ashwamegh)	4
23	Field Work Fee	-----
Other Activities Fees		
24	Physical Examination Fees	50
25	Debating Fee	880
26	Seminar Fee	1650
27	Motor Court Fee	3850
28	Legal Aid Fee	1100
29	Law Review Fee	550
30	Physical Fitness (Swimming / Gymnasium)	2750
31	Abhivyakti Law Journal	550
32	Cultural Activities Fee	2585
33	Maintenance of Equipment	2255
34	Research Activities	720
35	Training Placement & Skills Development	2200
36	Barcouncil Registration	100
37	E-learning Equipments	
	1. Computer Lab	
	2. LCD (Classroom)	5500
	3. Wi-fi access	
38	Print Resources	
	1. Text Books	
	2. Reference Book	
	3. Law Reports	3850
	4. Law Journal	
	5. Govt. Publications (gazettes)	
39	Electronic Resources	
	1. E-books	
	2. E-journals	4950
	3. E-data bases legal	
40	Email facility	1100
41	Games & Recreation	2200
	TOTAL	41375.00

45351



368401

Name of the Student (in full) _____
 Signature of Student _____

महाराष्ट्र शासन
सह संचालक (उच्च शिक्षण) पुणे विभाग
१७, डॉ. आंबेडकर रोड, पुणे ४११ ००१

Web:-www.jdhepune.in

Email_ID:- jdhepune@gmail.com

दूरध्वनी क्र.०२०-२६१२७८३३/ ०२०-२६०५१६३२

क्र.पदनिश्चिती-२०२६/(४६/२६)/पुणे विभाग/E-2733318 दि.२४.३.२०२६

प्रति,

प्राचार्य,

Indian Law Society's I.L.S. Law College, Chiplunkar College Road, Pune ४११००४. - [Urban]

विषय: अशासकीय अनुदानित वरिष्ठ महाविद्यालयातील सहाय्यक प्राध्यापक पदांच्या पदभरतीबाबत...

- संदर्भ: १. शासन निर्णय क्र. आढावा-१५१३/प्र.क्र.१२५/म.शि.५, दि. ०३.११.२०१८.
२. शासन निर्णय क्र. आढावा-१५१३/प्र.क्र.१२५ (भाग-८)/ म.शि.५, दि. १२.११.२०२१.
३. शासन निर्णय क्र. आढावा-१५१३/प्र.क्र.१२५/म.शि.५, दिनांक २४.७.२०२३.
४. शासन निर्णय क्र. HTED-E-No.९६७३५०/२०२५-MHT- (HE-५), दि. ११.२.२०२६.
५. शासनपत्रक्र. HTED-E-No.९६७३५०/२०२५-MHT-(HE-५), दि. २३मार्च, २०२६.
६. उच्च शिक्षण संचालनालयाचे पत्र क्र. उच्च शिक्षण संचालनालयाचे पत्र क्र. उशिंस/मवि-१/पदभरती ५०१२/पदवाटप/ई-२६९३४५, दि. २४ मार्च २०२६.
७. प्रस्तुत कार्यालयाचे पत्र क्र.पदवाटप-२०२६/(४६/२६)/पुणे विभाग/E-27333163 दि.२४.३.२०२६

उपरोक्त विषयाच्या अनुषंगाने शासनाने संदर्भ क्रमांक ४ येथील शासन निर्णयान्वये व संदर्भ क्र. ५ च्या शासन पत्रान्वये उच्च शिक्षण संचालनालयाच्या अधिपत्याखाली मान्यता प्राप्त अशासकीय अनुदानित महाविद्यालयांमधील रिक्त पदे भरण्यास मान्यता दिलेली आहे. यानुषंगाने दिनांक ०१.१०.२०२५च्या विद्यार्थी संख्येवर अनुज्ञेय होणारी पदे ही आधारभूत मानून ग्राह्य धरण्यात आली आहेत. त्यानुसार आपल्या महाविद्यालयास पदे वाटप करण्यात आलेली असून विषयनिहाय पदांचा आढावा खालीलप्रमाणे आहे :-

अ.क्र.	विषय	अनुज्ञेय पदे	भरलेली पदे	रिक्त पदे	शेरा
१.	लेखाकर्म (ACCOUNTANCY)	०	०	०	
२.	प्राचीन भारतीय संस्कृती (ANCIENT INDIAN CULTURE)	०	०	०	
३.	अरबी (Arabic)	०	०	०	
४.	कला आणि चित्रकला (Art & Painting - BVA)	०	०	०	
५.	बँकिंग (BANKING)	०	०	०	
६.	जीवशास्त्र (Biology)	०	०	०	
७.	वनस्पतीशास्त्र (Botany)	०	०	०	
८.	रसायनशास्त्र (Chemistry)	०	०	०	
९.	वाणिज्य (COMMERCE)	०	०	०	
१०.	कॉम्प्युटर ऑप्लिकेशन (Computer Application)	०	०	०	

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अ.क्र.	विषय	अनुज्ञेय पदे	भरलेली पदे	रिक्त पदे	शेरा
११.	कॉस्टिंग (COSTING)	०	०	०	
१२.	दुग्धव्यवसाय शास्त्र (Dairy Science)	०	०	०	
१३.	संरक्षण शास्त्र (Defence Studies)	०	०	०	
१४.	अर्थशास्त्र (Economics)	०	०	०	
१५.	शिक्षणशास्त्र (Education)	०	०	०	
१६.	इलेक्ट्रॉनिक्स (Electronics)	०	०	०	
१७.	इंग्रजी (English)	०	०	०	
१८.	पर्यावरण शास्त्र (Environmental Science)	०	०	०	
१९.	एक्स्टेंशन एज्युकेशन (Extension Education)	०	०	०	
२०.	एफ.आर.एम. (Family Resource Management)	०	०	०	
२१.	एफ. एन. (Food and Nutrition)	०	०	०	
२२.	एफ.एस.एन. (Food Science & Nutrition)	०	०	०	
२३.	फ्रेंच (French)	०	०	०	
२४.	भूगोल (Geography)	०	०	०	
२५.	भूगर्भशास्त्र (Geology)	०	०	०	
२६.	जर्मन (German)	०	०	०	
२७.	हिंदी (Hindi)	०	०	०	
२८.	इतिहास (History)	०	०	०	
२९.	एच.डी. (Human Development)	०	०	०	
३०.	विधी (Law)	१७	५	१२	
३१.	ग्रंथालय शास्त्र (Library Science)	०	०	०	
३२.	तर्कशास्त्र (Logic)	०	०	०	
३३.	मराठी (Marathi)	०	०	०	
३४.	गणित (Mathematics)	०	०	०	
३५.	एम.लॉ. (Mercantile Law)	०	०	०	
३६.	सूक्ष्मजीवशास्त्र (Microbiology)	०	०	०	
३७.	संगीत (Music)	०	०	०	
३८.	पार्शियन (Persian)	०	०	०	
३९.	तत्वज्ञान (Philosophy)	०	०	०	
४०.	शारीरिक शिक्षण (Physical Education)	०	०	०	
४१.	पदार्थविज्ञान (Physics)	०	०	०	
४२.	राज्यशास्त्र (Political Science)	१	०	१	
४३.	मानसशास्त्र (Psychology)	०	०	०	
४४.	संस्कृत (Sanskrit)	०	०	०	
४५.	समाजशास्त्र (Sociology)	०	०	०	

अ.क्र.	विषय	अनुज्ञेय पदे	भरलेली पदे	रिक्त पदे	शेरा
४६.	संख्याशास्त्र (Statistics)	०	०	०	
४७.	तबलजी (Tabalji)	०	०	०	
४८.	टी.सी. (Textiles and Clothing)	०	०	०	
४९.	टी.टी. (Travel & Tourism)	०	०	०	
५०.	उर्दू (Urdu)	०	०	०	
५१.	योगा (Yoga)	०	०	०	
५२.	प्राणीशास्त्र (Zoology)	०	०	०	
एकूण		१८	५	१३	

उपरोक्त संदर्भ क्र. ७ मधील अटी व शर्तीचे काटेकोरपणे पालन करून रिक्त पदांपैकी विहित मर्यादेतच पदभरतीसाठी पदे प्रस्तावित करावी.

Digitally signed by
Ashok Uddhav Ubale
Date: 30-03-2026
11:02:07

(डॉ.अशोक उबाळे)
सह संचालक (उच्च शिक्षण)
पुणे विभाग, पुणे

प्रत:- मा.शिक्षण संचालक, उच्च शिक्षण, महाराष्ट्र राज्य, पुणे ४११ ०१६ यांना माहितीसाठी सविनय सादर.

महाराष्ट्र शासन
सह संचालक (उच्च शिक्षण)
पुणे विभाग, १७ डॉ. आंबेडकर रोड, पुणे-४११००१

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दूरध्वनी क्र.०२०/२६१२७८३३

फॅक्स क्र.०२०/२६०५१६३२

क्र.ससं/उशि/पुवि/१.१०.१७/पदे अनुज्ञेयता/२०१८ ३०४४ (पी.३२)

दि.२१/१२/२०१८

प्रति,

प्राचार्य,

आय.एल.एस. विधी महाविद्यालय,

पुणे-४११००४.

विषय:- दि.१२/०२/२०१७ च्या विद्यार्थी संख्येच्या आधारावर शिक्षक व शिक्षकेतर पदांची अनुज्ञेयता..

- संदर्भ:-
- १) शासन निर्णय, क्र.युएसजी-११७८/२५२५१/XXII सेल, दि.१९/०६/१९७८.
 - २) शासन निर्णय, क्र.एनजीसी/२०८०/१६०२८४/(५९८७)युएनआय-२, दि.०१/०६/१९८९.
 - ३) शासन निर्णय, क्र.एनजीसी/१२८६/१२२४/युएनआय-४, दि.२७/०२/१९८९.
 - ४) शासन निर्णय, क्र.बीजीटी-१०९७/प्र.क्र.२४/अ/अर्थसंकल्प-१९, दि.२५/१२/१९९८.
 - ५) शासन निर्णय, क्र.युएसजी-१४९३/(२६)/मशि-१, दि.१७/०५/१९९४.
 - ६) शासन निर्णय, क्र.एनजीसी-२२९९/(४७९५)/विशि-४, दि.२६/०८/१९९९.
 - ७) शासन निर्णय, क्र.असक-१००१/प्र.क्र.२९/२००१/वित्तीय सुधारणा, दि.१०/०९/२००१.
 - ८) शासन निर्णय, क्र.असक-१००१/प्र.क्र.२९(भाग-३)/२००२/वित्तीय सुधारणा, दि.०९/०१/२००३.
 - ९) शासन निर्णय, क्र.असक-१००१/प्र.क्र.२९(भाग-६)/२००४/वित्तीय सुधारणा-१, दि.०१/०७/२००४.
 - १०) शासन निर्णय, क्र.एसआरव्ही-२००७/प्र.क्र.१२७/०७/१२, दि.२७/०८/२००७.
 - ११) शासन परिपत्रक, क्र.एनजीसी-२०१०/प्र.क्र.४१५/१०/विशि-१, दि.०७/०९/२०११.
 - १२) शासन निर्णय, क्र.संकीर्ण-२०११/(४०४/११)/विशि-१, दि.१९/१०/२०११.
 - १३) शासन निर्णय, क्र.आढावा-१५१३/प्र.क्र.१२५/मशि-५, दि.०३/११/२०१८.
 - १४) मा.संचालनालयाकडील क्र.अशाम/२०१७/महा.पदांचा आढावा/मवि-१/१९८५४, दि.१२/१२/२०१८.
 - १५) मा.संचालनालयाकडील क्र.अशाम/२०१७/महा.पदांचा आढावा/मवि-१/२००२७, दि.१४/१२/२०१८.
 - १६) आपला दि. / / रोजीचा प्रस्ताव.

उपरोक्त विषयान्वये कळविण्यात येते की; संदर्भ क्र.१६ अन्वये प्राप्त झालेला आपल्या महाविद्यालयाच्या प्रस्तावानुसार दि.०१/१०/२०१७ च्या विद्यार्थी संख्येच्या आधारावर विद्याशाखा, विषय, अभ्यासक्रमनिहाय कार्यभार तपासण्यात आला. कार्यभार परिगणना मानकानुसार शासनाने विहीत केलेल्या तरतूदीच्या अनुषंगाने खालील अटीच्या अधीन राहून महाविद्यालयासाठी शिक्षक / शिक्षकेतर पदे अनुज्ञेय करण्यात येत आहेत.

शासन निर्णय, उच्च व तंत्र शिक्षण विभाग, क्र.आढावा-१५१३/प्र.क्र.१२५/मशि-५, दि.०३/११/२०१८ नुसार पदांची अनुज्ञेयता दि.०१/१०/२०१७ च्या विद्यार्थी संख्येनुसार आधारीत आहे. मात्र, आकृतिबंध अंतिम झालेला नसल्याने, आकृतिबंधास वित्त विभागाची अंतिम मंजूरी मिळेपर्यंत सदरची पदे अंतिम समजण्यात येऊ नयेत. प्रस्तूत बाब आपल्या निदर्शनास आणून देण्यात येत आहे.

शिक्षकीय पदे

अ.क्र.	विषय/पदनाम	२०१७-१८ चा एकूण कार्यभार	सन २०१७-१८			शेरा
			अनुज्ञेय पदे	अरलेली पदे	रिक्त पदे	
१	प्राचार्य	६	१	१	०	विधी
२	ग्रंथपाल	-	१	०	१	
३	शा.शि.संचालक	-	०	०	०	
१	इंग्रजी				०	
२	मराठी				०	
३	हिंदी				०	
४	संरक्षणशास्त्र				०	
५	संस्कृत				०	
६	उर्दू				०	
७	इतिहास				०	
८	अर्थशास्त्र व बँकांग				०	
९	राज्यशास्त्र	२४	१	०	१	
१०	गृहशास्त्र				०	
११	तत्त्वज्ञान				०	
१२	तर्कशास्त्र				०	
१३	विधी	५६०	१९	८	११	५-अर्धवेळ (जुने)
१४	रसायनशास्त्र				०	
१५	पदार्थविज्ञान				०	
१६	वनस्पतीशास्त्र				०	
१७	प्राणीशास्त्र				०	
१८	संख्याशास्त्र				०	
१९	गणित				०	

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२०	भूगणितशास्त्र				०
२१	इलेक्ट्रॉनिक्स				०
२२	सूक्ष्मजीवशास्त्र				०
२३	भूगोल				०
२४	मानसशास्त्र				०
२५	शिक्षणशास्त्र				०
२६	समाजशास्त्र				०
२७	पर्यावरणशास्त्र				०
२८	अरेबिक				०
एकूण		५९०	२२	९	१३

कनिष्ठ व वरिष्ठ महाविद्यालयातील (अनुदानित) विद्यार्थी संख्या खालीलप्रमाणे:-

(कनिष्ठ व वरिष्ठ महाविद्यालयास संलग्नित असल्यास)	कनिष्ठ व वरिष्ठ महाविद्यालय		विज्ञान विद्याशाखेतील विद्यार्थी संख्या	
		विद्यार्थी संख्या		विद्यार्थी संख्या
	कनिष्ठ महाविद्यालय	०	कनिष्ठ महाविद्यालय	०
	वरिष्ठ महाविद्यालय	१५१३	वरिष्ठ महाविद्यालय	०
एकूण		१५१३	एकूण	०

शिक्षकतर पदे

अ.क्र.	पदनाम	अनुज्ञेय पदे	भरलेली पदे	रिक्त पदे	शेरा
१	प्रबंधक	०	०	०	
२	अधिक्षक	१	०	१	
३	मुख्य लिपीक	१	१	०	
४	कनिष्ठ लघुलेखक	१	१	०	
५	सहाय्यक प्रथमपाल	१	१	०	
६	वरिष्ठ लिपीक	२	०	२	
७	कनिष्ठ लिपीक	४	२	२	
८	प्रयोगशाळा सहाय्यक	०	०	०	
९	प्रधालय लिपीक	१	०	१	
१०	प्रधालय परिचर	५	१	४	
११	प्रयोगशाळा परिचर	०	०	०	
१२	शिपाई	६	३	३	
एकूण		२२	९	१३	

अटी व शर्ती:-

- प्रस्तुतची पदे महाविद्यालयातील कार्यरत असलेल्या अनुदानित विद्याशाखा / तुकड्या / विषय यामधील प्रवेशित विद्यार्थी संख्या विचारात घेऊन परिगणीत होणाऱ्या कार्यभारानुसार अनुज्ञेय करण्यात आलेली आहेत.
- महाविद्यालयाने पदनिश्चितीसाठी सादर केलेल्या प्रस्तावाने नमुद केलेल्या विद्याशाखा/ तुकड्या/ विषय व विद्यापीठाने प्रमाणित केलेल्या विद्यार्थीसंख्येची प्रत्यक्ष महाविद्यालयात पटनांदणी अनिवार्य राहिल.
- अनुदान पात्रतेसाठी अनिवार्य असलेली विद्यार्थीसंख्या विचारात घेऊन कार्यभार परिगणना करण्यात आलेली आहे.
- प्राथमिकासाठी शासन नियमानुसार विहित केलेल्या विद्यार्थी संख्येची बंध (गट) अनिवार्य राहिल.
- व्याख्याने / पाठ्यशिक्षे/ ट्यूटोरियल (पठनिर्देशन), प्रोजेक्ट वर्क (प्रकल्प कार्य) या करिता नमुद असणाऱ्या तासिका शासनाने विहित केलेल्या निकषानुसार बंधनकारक राहतील.
- महाविद्यालयास अनुज्ञेय करण्यात आलेल्या पदांनुसार शासनाच्या प्रचलित आरक्षण धोरणानुसार विहित प्राधिकाराकडून आरक्षण बिंदू नामावली प्रमाणित करणे अनिवार्य आहे.
- पुढील शैक्षणिक वर्षांमध्ये विद्यार्थीसंख्येत घट झाल्यास किंवा अन्य कारणास्तव अनुदानित विभागातील कार्यभार कमी झाल्यास अनुज्ञेय पदसंख्या कमी करण्यात येईल.
- अतिरिक्त शिक्षक/शिक्षकेतर कर्मचाऱ्यांचे समावेषनाबाबत प्रचलित शासन निर्णयातील तरतूदीनुसार कार्यवाही करण्यात यावी. अतिरिक्त कर्मचाऱ्यांचे समावेषन अत्यावश्यक पदभरतीसाठी परवानगी देण्यात येणार नाही.
- महाविद्यालयाच्या अनुदान पात्र कार्यभारावर आधारित पदे अनुज्ञेय करण्यात आलेली आहेत. अनुज्ञेय पदांवरील पदभरतीसाठी स्वतंत्रपणे शासनाच्या प्रचलित धोरण व कार्यपध्दतीनुसार प्रस्ताव सादर करून ना-हरकत प्रमाणपत्र घेणे आवश्यक आहे.
- अनुज्ञेय पदांवरील पदभरती शासनाच्या प्रचलित पदभरती धोरणानुसार पूर्वपरवानगी शिवाय (ना-हरकत प्रमाणपत्रशिवाय) पदभरती करण्यात येऊ नये. शासन परवानगीशिवाय विहित कार्यपध्दतीचे अनुपालन न करता नियुक्त्या केल्यास / नियुक्तीबाबत कोणत्याही स्तरावर अनियमितता आढळून आल्यास सादर पदांवरील वेतन अदायगी अमान्य केली जाईल. अशा नियुक्त्यांची सर्वस्वी जबाबदारी संबंधित व्यवस्थापन व महाविद्यालय यांची राहिल.

(डॉ. विनाय नाखडे)

विद्यालक (उच्च शिक्षण)

पुणे विभाग, पुणे-१

**IN THE HIGH COURT OF JUDICATURE
AT BOMBAY**

CIVIL APPELLATE JURISDICTION

WRIT PETITION. NO. _____ OF 2026

DISTRICT: PUNE

INDIAN LAW SOCIETY AND

ANR. ...Petitioners

V/S

STATE OF MAHARASHTRA

AND ORS. ...Respondents

WRIT PETITION

Shailendra S. Kanetkar

ADVOCATE HIGH COURT, MUMBAI

**Off: Office No.16, Shriniwas CHS,
D.V.Deshpande Road, Shivaji Park, Dadar (W),
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